

LOK SABHA DEBATES

(NINTH SERIES)

Vol. VI

[May 15 to 28, 1990/Vaisakha 25 to Jyaistha 7, 1912 (Saka)]



Second Session, 1990/1912 (Saka)

(Vol. VI contains 41 to 50)

**LOK SABHA SECRETARIAT
NEW DELHI**

CONTENTS

[Ninth Series, Vol. VI, Second Session, 1990/1912 (Saka)]

No. 49, Friday, May 25, 1990/Jyaistha 4, 1912 (Saka)

	COLUMNS
Oral Answers to Questions :	2—32
*Starred Question Nos. 986 to 990,	
Written Answers to Questions:	32—427
Starred Question Nos. 991 to 1007	32—62
Unstarred Question Nos. 10401 to 10633	62—427
Obituary Reference (Death of Shri K.S. Hegde)	427—434
Shri Vishwanath Pratap Singh	428
Prof. N.G. Ranga	428—429
Shri L.K. Advani	429—430
Shri Somnath Chatterjee	430—431
Shrimati Geeta Mukherjee	431
Dr. Thambi Durai	431—432
Shri Nani Bhattacharya	432
Shri Ibrahim Sulaiman Sait	432—433
Prof. Saifuddin Soz	433
Kumari Mayawati	433
Shri Chitta Basu	433—434

*The Sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

LOK SABHA DEBATES

LOK SABHA

Friday, May 25, 1990/Jyaistha 4, 1912
(Saka)

The Lok Sabha met at two minutes past
Eleven of the Clock

[MR. SPEAKER in the Chair]

[English]

SHRI VASANT SATHE: May I make a request to the entire House? A serious matter has arisen. An interview given by the Governor of Kashmir to a weekly *the Current* has appeared today where he calls the entire Muslim population of Kashmir as militants and says, "I want to eliminate them first":

[Translation]

MR. SPEAKER: At the moment, please allow the 'Question Hour to continue.'

[English]

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): We are going to discuss Kashmir today. (Interruptions)

SHRI VASANT SATHE: I am not asking for suspension of Question Hour. All I am

requesting is that this discussion on Kashmir should continue first after the Question Hour. (Interruptions)

MR. SPEAKER: Will you please take your seat?

ORAL ANSWERS TO QUESTIONS

[English]

Export of Wheat Bran

*986. SHRI K.S. RAO: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have devised a special procedure for export of wheat bran;

(b) if so, whether Agricultural and Processed Food Products Export Development Authority (APEDA) has been invested with more powers in this regard; and

(c) the guidelines issued in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) to (c). A Statement is laid on the table of the House.

STATEMENT

(a) to (c). Wheat bran appears in List 2 Part B Schedule I of the Import and Export Policy Volume-II as an item export of which is subject to annual ceiling. The procedure for release of the ceiling of this item is deter-

mined annually.

In 1989-90, 10,000 tonnes was the ceiling for wheat bran placed at the disposal of Agricultural and Processed Food Products Export Development Authority (APEDA) for which reasons a "special procedure" in terms of Para 12(3) of the previous Import and Export Policy Volume-II was prescribed. Guidelines in brief, in this regard, are given in enclosed Annexure.

The ceiling and the procedure for wheat bran export for 1990-91 are yet to be notified.

ANNEXURE

"Special" Procedure for Export of Wheat Bran in 1989-90 (Orders issued by CCI&E on 31.1.90 VALID UPTO 31.3.90)

It has been decided to devise a special procedure for export of Wheat Bran in terms of para 12(3) of Section I of said policy book:—

- (i) The ceiling for export of Wheat Bran will be placed at the disposal of Agricultural and Processed Food Products Export Development Authority, New Delhi (APEDA).
- (ii) The exporters are required to register their contracts backed by 100% Irrevocable Letter of Credit with APEDA.
- (iii) Exporters will submit a Bank Guarantee equivalent to one per cent of the FOB value as per Irrevocable Letter of Credit to APEDA, in favour of the Government, by bond as prescribed in Section VI of the Export Policy 1988-89 (Vol. II)
- (iv) APEDA will not allocate more than 10% of the total available ceiling to any individual exporter.
- (v) On fulfilment of said conditions,

the APEDA will issue ceiling slips to the exporters, on first-come-first-served basis, indicating full particulars such as the name of the exporter, number and date of Order and Irrevocable Letter of Credit, quantity allowed, FOB value and the destination.

- (vi) APEDA shall send the release advice along with the Bank Guarantee to the concerned Port Licensing Authority, who on receipt of the same from APEDA shall ensure that an Export Licence with validity period upto 31st March, 1990 is issued within 48 hours.
- (vii) Entire export will be made within the validity period of the export licence failing which the Bank Guarantee will be forfeited by the Government.
- (viii) No registration of contracts will be made after 31st March, 1990, nor any exports will be allowed by APEDA even if the quantity of the ceiling remains unutilised.

As soon as the ceiling is exhausted, APEDA will report the facts to the Ministry of Commerce, EP (Agri-II) Section.

SHRI K.S. RAO: I have seen the reply given by the hon. Minister. The information is already there in the press report. The same thing has been repeated, with a little more addition.

It is seen that the ceiling fixed initially is 10,000 tonnes. I just wish to know from the hon. Minister whether there is any scientific basis for fixing this 10,000 tonnes because the quantum of production of wheat in this country as also bran is substantial. I wish to know whether it is based on an intention to earn foreign exchange and also to provide getting better price for the wheat growers or it is based on the availability of quantities?

SHRI ARANGIL SHREEDHARAN: This ceiling of 10,000 metric tonnes is fixed with the concurrence of the Ministry of Agriculture, Department of Food, Ministry of Food Processing Industry.

When we export any commodity, our main thrust is, we should be able to earn as much foreign exchange as possible.

In this case also, we will take care of it.

SHRI K.S. RAO: You did not make it clear whether the total quantity available for export is taken into consideration or not. I just wanted a clarification.

My second question is, in regard to rice bran, on many an occasion, in Andhra Pradesh shortage is felt by the mills which are producing oil from the rice bran. The export potential for rice bran cake and oil is also very much. Earlier, the Association of Rice Millers and also Producers of the paddy have made a representation to this Government asking them to allow to import rice bran from some countries like Indonesia, Bangladesh and all that where it is available at a very very cheap rate and they also said, as seen from the statement, that foreign exchange that could be earned by value in the country is substantial, and it is in the interest of the nation also apart from the rice mills. If the desire of the hon. Minister in fixing up 10,000 tonnes is for earning foreign exchange, the foreign exchange could be earned in a substantial manner by allowing the rice millers to import rice bran and export oil and cake. Why the Government has not taken a decision for this allowing of the import of rice?

SHRI ARANGIL SREEDHARAN: The hon. Member has repeated his question. The availability of wheat bran and things like that is decided by the Agriculture Ministry. We only place their demands with them and get their concurrence.

About rice bran, it is no possible for me to give an off-hand reply. The question relates to wheat bran. However, I would like to

inform the hon. Member that rice bran import is banned in this country.

SHRI A. CHARLES: I know the question relates to the Ministry of Commerce. However, I would like to point out that wheat bran, if properly processed by the food processing units in India, can increase our food production. May I know from the hon. Minister whether suitable instructions will be given to the Department of Food Processing to see the possibility of processing of wheat bran instead of exporting it as a raw material and thereafter getting it imported as a processed food?

SHRI ARANGIL SREEDHARAN: The wheat bran is used for two purposes: One is for cattle food and the other is for food. We have not examined this possibility in India. We will consider this proposal raised by the hon. Member.

SHRI M. BAGA REDDY: The quota for export of wheat bran last year was fixed at 10,000 tonnes. I would like to know whether this target is achieved or not. If not, why not?

SHRI ARANGIL SREEDHARAN: In 1989-90, the following two parties were given licence but no import took place:—

1. Asha Pure Minachema (P) Ltd, Bombay.
2. REPL Engineering (P) Ltd, Bombay.

The export could not be effected in 1989-90. Party No. 1 has not taken the export licence and Party No. 2 has sought extension for the validity of the export licence.

[Translation]

SHRI JANARDAN YADAV: Rice bran is required to run small industries in this country. I would like to know from the Government through you whether there is any proposal to utilise the unexported rice bran in India in the small scale industries sector?

[English]

SHRI ARANGIL SREEDHARAN: I have stated in this House in reply to the previous question that export of rice bran is banned in the country. This question does not arise.

Share of Agricultural Commodities in Exports

*987. SHRI CHANDUBHAI DESHMUKH: Will the Minister of COMMERCE be pleased to state:

(a) the export target fixed for 1990-91 and Government's strategy to achieve these targets;

(b) the estimated contribution from export of agricultural commodities; and

(c) the steps proposed to be taken to increase the share of agriculture based industries in the total exports?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) to (c). A Statement is laid on the Table of the House .

STATEMENT

(a) The export target fixed by the Ministry of Commerce for 1990-91 is Rs. 36,000 crores. The strategy aims mainly at making exports commercially viable through upgradation of industrial capability, ensuring supply of raw materials at competitive prices, strengthening the infrastructure and simplifying procedures.

(b) The contribution of agricultural commodities including plantations and marine products during 1990-91 is estimated at 15% to 16% of the total target.

(c) The basic strategy for promoting exports of agricultural items will be to generate export surpluses, encourage exports in value added forms, improvement in quality and packaging standards to enhance acceptability in importing countries, research

and product development as well as market promotion, maintaining quality control and provision of institutional support through Statutory Boards/Authorities, Export Promotion Councils and Quality Control Agencies.

[Translation]

SHRI CHANDUBHAI DESHMUKH: Mr. Speaker, Sir, the hon. Minister has stated that export target of Rs. 36,000 crores has been fixed by the Government for the year 1990-91. I would like to know from the hon. Minister the target fixed for the year 1989-91 and whether this target is higher or lower in comparison to last year's target? Also which are the goods that contributed to the exports?

[English]

SHRI ARUN KUMAR NEHRU: The total exports in 1989-90 were estimated at Rs. 27,682 crores against Rs. 20,302 crores in 1988-89. Our growth rate is 36.5% in rupee terms and 157% US dollar terms. There are lot of statistics here and I can keep reading them out. It will take some time. The volume growth of India's export is estimated at 12 per cent. Seven per cent is the volume growth per annum for the Seventh Plan. In regard to the total export picture for the year 1990-91 where we have fixed a target of Rs. 36,000 crores, agriculture and marine products accounts for nearly 15.88 per cent which is roughly Rs. 5,610 crores.

PROF. K.V. THOMAS: Sir, the export of marine products is one of the major sources by which we can get foreign exchange. The hon. Minister Shri Arun Nehru knows very well that there are two major problems facing the marine products. One is, the foreign trollers are catching our fishes to such an extent that we cannot even get five per cent of the fishes. So, what steps will be taken by the Government to see that our trollers are encouraged? Secondly, some of our exporters are not conscious about the quality. As a result of this, some of our export items of consignment sent abroad have been sent back. It is a very serious matter. I would like

to know whether the government will look into these two items—firstly, foreign trollers catching fishes and secondly, about the quality of fishes that is being exported.

SHRI ARUN KUMAR NEHRU: The hon. Member has made some very valid points. We have had some problems of other trollers coming into our water. But the problem is not a very serious one. There has been very small percentage of it. In fact, we have confiscated quite a few trollers in the last few years. But we do not really have a shortage of our trollers going in our areas. In fact, as you know, for marine products, the basic export is of Shrimps. Now we are getting Shrimps from inland farming also which is a brackish water farming as far as Shrimps are concerned. Now about the exports, as you can see, if you take the figures of overall marine exports, they have not been very good in the last year. We have not had the type of growth which wanted to have. For that, we have been holding a lot of meetings. Our biggest markets today are Japan and the US. With USA, we have had some problems of quality. we are impressing upon our exporters that they must maintain quality control at all levels. Now in marine products, quality control is a problem which is not only faced by us, but it is faced by most of the countries also. And if you have a problem upto two to three per cent, it is tolerable. If it goes up beyond five per cent, then it becomes a very serious problem. Now certain measures have been taken and a few manufacturers who are not adhering to the quality schedule, have been asked to do so.

SHRINANI BHATTACHARYA: Sir, may I request the Minister to explain or to apprise this House whether this export target assessment is of about Rs. 36,000 crores? What would be the export component of agriculture including spices and plantations? This is the first part. Secondly, the recent sweeping changes in the alignment of forces in the East European countries and also in some other countries have been taken into account while proving the potentiality of export in those countries and also while fixing the targets.

SHRI ARUN KUMAR NEHRU: Sir, I would like to give the hon. Member figures for the last three years as far as agricultural products are concerned. When we are talking of products, we are also talking of the plantation and marine products and the whole thing. In 1988-89, our total export was of Rs. 3,556 crores. Last year, we have exported for about Rs. 4,434 crores. In the current year, our export is 5,610 crores. I can give you the statistics, if you want to have, for each individual products, products also, like spices, cashew, tobacco, cereals, oil-cakes and the whole lot. At the moment, if you talk in terms of percentage, out of 36 thousand crores, the total agricultural products export will comprise about 15.88 per cent of the total export. As far as the changes in East Europe are concerned, I do not think, it fundamentally affects our exports. We do not anticipate any problem. Whatever Budget we have fixed, we have taken into account Eastern Europe. There are a few countries which want to trade with us in hard currencies. We have said that if they want to pay in hard currencies, we are willing to do so from tomorrow. So, we do not anticipate any great problem.

[*Translation*]

SHRI NANDLAL MEENA: Garlic is being grown in Rajasthan and Madhya Pradesh for the last four years. The cost of production including the price of seed of garlic comes to about Rs. 5,000 per bigha, but when farmer goes to the market to sell his produce, he gets Rs. 190 to Rs. 400-500 per quintal and thus he has been incurring a huge loss. Mr. Speaker, Sir, I would like to know from the hon. Minister through you whether the Government of India is thinking in terms of exporting garlic also alongwith other agricultural commodities? If not, the Government may inform the House the amount of loss being incurred by the farmers and how the Government proposes to meet out this loss?

[*English*]

SHRI ARUN KUMAR NEHRU: Sir, I cannot answer for the Ministry of Agriculture.

Basically, these problems are looked after them. If they can give us some other areas, then we can... (*Interruptions*)

[*Translation*]

SHRI NAND LAL MEENA: Mr. Speaker, Sir, the farmers are suffering a loss of Rs. 3000 to 4000 per bigha in selling garlic I would like to know whether the Government will export garlic?... (*Interruptions*)

MR. SPEAKER: Mr. Joshi, I did not call you, please sit down.

(*Interruptions*)

[*Translation*]

SHRI RAM KISHAN YADAV: Mr. Speaker, Sir, India is an agricultural country and all agricultural commodities are being produced here. I would like to know from the Hon. Minister of Commerce the names of the commodities which are being imported in to our country and the measures being taken by the Government to prevent the imports?

[*English*]

SHRI ARUN KUMAR NEHRU: Sir, none of the items which are being exported are being imported. Imports are being done only when you have a shortage. Things like Palm Oil, if you have a small shortage, then it is being imported. Four or five years ago, we used to import nearly three quarter of a million tonne of palm oil. Today, we are not even importing hundred tonnes. Our imports of foodgrains are very very small. But that is only when you have a marginal shortage. Otherwise, we are exporting the surplus, when we have. I would like to clarify that for all agricultural commodities, it is the Ministry of Agriculture which indicates the surplus; then we export. So, unless surplus comes from them, it is very difficult to make predictions.

DR. ASIM BALA: It is very good that the agricultural products form 15 to 16 per cent of the total exports. Here, I want to know from

the Minister as to what is the total percentage of export from annual sources.

SHRI ARUN KUMAR NEHRU: Sir, there are five hundred different items. We will have to calculate the percentage of each individual items. (*Interruptions*)

DR. ASIM BALA: Sir, I want the Minister to communicate this percentage of exports from animal sources, to me.

SHRI ARUN KUMAR NEHRU: We will do it.

SHRI S.B. THORAT: Sir, I will limit myself only to the Part C of the Main Answer. It is stated in the answer that, "the basic strategy for promoting exports of agricultural items will be to generate export surpluses..". Cotton and cotton yarn are items which will generate export surplus. The Government of Maharashtra has requested to export cotton. The Central Government has stopped the export of cotton and cotton yarn. Will the Government re-think and allow the Maharashtra Government to export cotton and cotton yarn?

SHRI ARUN KUMAR NEHRU: Sir, this is a matter for the Textiles Ministry.

SHRI BALGOPAL MISHRA: Sir, as you know, prawns and shrimps have become a major source of foreign exchange, so far as India is concerned, by exporting them. But Japan has totally banned the import of prawns and shrimps from India because the quality was bad during the last two years.

I would like to know from the hon. Minister whether it is a fact that Galadhari Brothers have also got a hand in spoiling the Indian market.

SHRI ARUN KUMAR NEHRU: Sir, I am afraid, the hon. Member's information is totally incorrect. Japan has not banned the import. In fact, Japan happens to be our biggest market. We are selling marine products worth nearly Rs. 300-400 crore.

As far as Galadhari Brothers are concerned, I do not know what they have to do with shrimps export. There may be hundreds of parties exporting shrimps from India. But we are not aware of any complaint.

SHRI JOSS FERNANDEZ: My hon. friend mentioned about poaching in the Arabian Sea waters. It is also my information that foreign countries are definitely poaching in the Arabian Sea with Purseine boats, which have sophisticated equipment, including refrigeration facilities, which are staying in our waters for two months at a time.

I would like to ask the hon. Minister, if we do not have such sophisticated equipment, whether we can ask other countries to teach our staff to man those boats to enable us to ensure better share of the trade, particularly for tuna fish.

SHRI ARUN KUMAR NEHRU: Sir, we have no intention of getting sophisticated equipment for poaching from somebody else. As far as our waters are concerned, if the hon. Member has any information about any particular type of ships which are poaching, we can look into it. We have received no such complaint. We have had some trawlers coming in. Some trawlers had also been confiscated. Beyond that, there is not much poaching.

As far as tuna fishing is concerned, we have taken up the deep-sea fishing. We want to encourage tuna fishing but we are not aware of refrigerated ships coming into our waters.

[*Translation*]

SHRI DILEEP SINGH BHURIA: As has been stated by the Hon. Minister, the Government of India will export goods worth Rs. 36,000 crores to other countries. We receive many complaints that the goods we are sending are not of that specification which was approached. NAFED was set up to export agricultural produce to foreign countries. I want to know whether the Government will export commodities through this

agency by banning all the private parties so that no complaint may come from foreign countries and only approved goods are exported? On one hand private parties are not sending the goods in time and on the other fruits and vegetables perish in the way. It also spoils our reputation in the world market. I would like to know whether the Government will export such produce through the organisation such as NAFED?

[*English*]

SHRI ARUN KUMAR NEHRU: Sir, when we are dealing with fresh vegetables and agricultural products, certain amount of wastage quality complaints do come in. They come in both from the Government sources and also the private sources. But I do not think we can take a decision that we will give the whole thing to the Government source so that there will not be any problem. The fact is, we have to improve upon our pre-shipment inspections. We have to impress upon people that if they got their goods rejected they will not get export orders again.

SHRI LOKANATH CHOUDHARY: It seems marine products from a substantial part of our exports and Government of India wants more exports to save our economy. May I ask the hon. Minister what steps he is taking in specific fields just like in the marine products? Apart from prawns, there are other types of fish. And they have been wasted as they are not processed. Apart from this, there are other marine products also which can be processed and exported. I would like to know as to whether or not the Commerce Ministry has any proposal just to help the trawler owners who are becoming bankrupt. Other than prawns, there are other types of fish which should be processed and plans should be made to export them also. Secondly, I would like to ask about Orissa iron-ore mines which were getting good foreign markets. But these iron-ore mines are being closed down because now, the export has been brought down. Shall I bring this fact to the notice of the Commerce Minister and ask him as to what steps are they proposing regarding the present mining operation of

Orissa to at least, provide employment to the laborers there?

SHRI ARUN KUMAR NEHRU: Fishery and iron-ore are very diverse fields. But I do not mind answering them. Firstly, I would like to mention that as far as the total world market for marine products is concerned, it is of the order of 50 billion dollars and out of 50 billion dollars, 40 billion dollars constitute fish products. We are encouraging to export other types of fish also to foreign markets in Europe and America. We are exporting a lot of things like cuttle fish and other varieties. In Orissa, we have made massive investments and we want to make further investment for shrimp farms and brackish shrimp farm. We are speaking to the Chief Minister in this regard. So far as iron-ore in Orissa is concerned, the hon. Member is aware that we are thinking of deepening Paradip Port also so that additional quantities can be exported. Iron-ore exports has not come down in Orissa. We want to conserve some of the iron-ore in Orissa for our own production. But there is no question of iron-ore exports coming down and there is also no question of unemployment being generated in Orissa.

[*Translation*]

Tourism Places in Maharashtra

*988. **SHRI HARI BHAI SHANKAR MAHALE:** Will the Minister of TOURISM be pleased to state:

(a) the details of tourist places of National and International importance in the State of Maharashtra;

(b) the steps taken for the development of these places during the Seventh Five Year Plan; and

(c) the details of proposals for further development of these places under consideration of Government?

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) to (c). A statement is laid on the

Table of the House.

STATEMENT

(a) To identify and develop tourist places of National and International importance is primarily the responsibility of the State Governments. However, the Central Department of Tourism extends financial assistance for strengthening of tourism infrastructure based on the specific proposals received from the State Governments, their merit, availability of funds and inter-se priority.

(b) The following projects/schemes were sanctioned by the Central Department of Tourism during the Seventh Five Year Plan:—

1. Floodlighting of Bibi-ka-Maqbara, Aurangabad
2. Provision of toilet and drinking water facilities at Ajanta, Elloranta and Ellora.
3. Cottages at Ganpatipule
4. Beach Resort at Vaineshwar
5. Yatri Niwas at Shegaon
6. Wayside facilities at Khopoli
7. Trekking equipment for Maharashtra
8. Water sports equipment.

(c) The detailed project reports alongwith estimates for Central financial assistance for the year 1990-91 are yet to be furnished by the State Government of Maharashtra.

[*Translation*]

SHRI HARIBHAI SHANKAR MAHALE: Mr. Speaker, Sir, I want to tell the hon. Minister through you that there is no mention of an concrete programme in the details of the place of tourist interest in the State of Maharashtra, but there are 8 to 10 hotels in Delhi, like Ashoka Hotel and Samrat Hotel

which is adjacent to Ashoka Hotel. Rs. 26 crores have been spent on the latter's construction.... (*Interruptions*)

MR. SPEAKER: Are you giving information or asking question to get information?

SHRI HARIBHAU SHANKAR MAHALE: Is it correct that three storeys of this hotel are vacant and big officers live there? (*Interruptions*) Mr. Speaker, Sir, there is no ITDC hotel in the metropolitan city of Bombay, but publications of I.T.D.C. say something else. I.T.D.C. has not paid any attention towards Maharashtra I want to know whether the implementation contained in the publicity literature is upto date?

MR. SPEAKER: Please ask about Maharashtra.

SHRI HARIBHAU SHANKAR MAHALE: Bombay is a very big city but no hotel has been set up by the I.T.D.C. there I want to know whether it is a fact that even publicity literature is not available there?

SHRI SATYA PAL MALIK: I have already said that all the information regarding the development of tourism in Maharashtra during the seventh Five Year Plan is contained in the reply which has been placed on the Table of the House. So far as the hotels in Maharashtra are concerned, I can give the detail of the hotels in Maharashtra to the Hon. Member through you.

MR. SPEAKER: There is no need of giving names of the hotels in Maharashtra, please give their total number.

SHRI SATYA PAL MALIK: I am giving their total number only. There are 7 five star delux hotels, 10 five star hotels, 10 four star, 19 three star, 31 two star and 12 one star hotels in Maharashtra. There are 26 other hotels, which are to be classified.

SHRI HARIBHAU SHANKAR MAHALE: Mr. Speaker, Sir, my question has not been replied to Rs. 26 crores have been wasted on the construction of Samrat hotel adjacent to the Ashoka Hotel and this hotel is lying

vacant. Big officers are living there. (*Interruptions*) ...

SHRI SATYA PAL MALIK: About the anxiety of the hon. Member, I would like to tell that his information is not correct. The hotels run by I.T.D.C. are earning enough profits but even then it is the policy of the Government that big and costly hotel should not be constructed there but preference is being given to the construction of 'Yatri-Niwas' at different places according to the demand of the State Government... (*Interruptions*) ...

MR. SPEAKER: Mahaleji, you take your seat please. Now don't waste more time of the House as you have already asked two questions.

[*English*]

SHRI A.R. ANTULAY: As is well known, the Konkan coast of Maharashtra is one of the best tourist spots with beautiful virgin beaches and the nation can legitimately be proud of it. It is not only the coast of Maharashtra, it can well be termed as the national coast with potential for national wealth. This entire coast has many beautiful creeks. Will the hon. Minister assure the House that instead of leaving the matter to the State Government alone, the entire Konkan coast will be taken up by this Government for development, as a national project, on the lines of South of France? Unlike the Konkan coast the coast of south of France has no creeks. Since the creeks can become the most beautiful and attractive holiday resorts and tourist resorts, along with the beaches on the coast which are virgin, not only at Ganpatipula in Ratangiri district but at many other places, at least thirty to forty of them along the 300 mile long Konkan coast, will the hon. Minister assure the House that this Project will be taken up as a special national project for development on the lines of South of France to earn foreign exchange?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): For the purpose of tourism, we would certainly like to encourage as many facilities

and infrastructure as possible. We have many schemes of this nature coming up all over the country and we would certainly like to encourage the establishment of a beach resort in the Konkan area. But as you know, we have constraints on our Budget. As far as the Central Government is concerned, the Ministry of Tourism can act a catalyst, but basically the suggestions have to come from the State Governments. And if there are good suggestions from the State Governments, we can certainly consider them favourably subject to the availability of funds.

[*Translation*]

SHRI RAM NAIK: Mr. Speaker, Sir, it is 25th May today, and already two months have passed since the 1990-91 Budget was presented. In part (C) of the reply, the hon. Minister has said that even the proposals have not been sent by the Government of Maharashtra. I want to know the time by which Government of Maharashtra was to send its proposals, what are the reasons for not sending them and what is the amount allocated in the Budget to promote tourism in Maharashtra.

SHRI SATYA PAL MALIK: Mr. Speaker Sir, the policy is that State Governments send their different schemes regarding assistance for different tourist places indicating their priority. A meeting took place between the representatives of the Government of Maharashtra and Central Government in May in this regard. Some works have been identified at some places which are to be given priority. If hon. Member would pay attention to my reply, he will find that estimates have been received by us. We have received priority list but we have not received the detailed project estimates. We will take immediate action after receiving them.

SHRI ISHWAR CHAUDHARY: Mr. Speaker, Sir, hon. Minister has given the details of the tourist spots of National and International importance. I would like to know whether your attention has been drawn towards Bihar... (*Interruptions*) ...

MR. SPEAKER: Hon. Member, question is not related to Bihar.

...(*Interruptions*)...

SRI ISHWAR CHAUDHARY: Sir, the question is related to the tourist places of National importance. I want to know whether Rajgiri, Pawapuri, Parasnath, Brahmayoni, Ramshila, Gaya, Vishnu Pad and the entire Bodh Gaya areas have been developed keeping in view their importance from the tourism point of view? I would also like to know whether Government's attention has been drawn towards it and whether Government will give priority to the development of Bodh Gaya and Vishnu Pad in your schemes. If so, the details thereof?

SHRI SATYA PAL MALIK: Mr. Speaker, Sir, although it has no concern with the question asked yet the question raised by the hon. Member is very important I want to inform the House through you that we have prepared a comprehensive scheme for Bihar and Uttar Pradesh particularly for Buddhist circle in Bihar where there are many important tourist places relating to Mahatma Budha. Government of Japan is giving loan for this purpose and many works are going to start there. Information in this regard will be given: when a separate question is asked.

SHRI GANGA CHARAN LODHI: Mr. Speaker, Sir, Budelkhand is has historical region in Uttar Pradesh... (*Interruptions*) ...

MR. SPEAKER: Hon. member, this question has no concern with Bihar or Uttar Pradesh, it is a general question. ...(*Interruptions*) ...

SHRI GANGA CHARAN LODHI: I am also asking a general question. Hon. Minister must know that two months ago I had written to the hon. Minister in this regard. Bundelkhand was the centre of activities of Rama. Besides this, Kalpi is the birth-place of the creator of the great characters of the Mahabharat. Later national movement for freedom was launched from Jhansi by Maharani Laxmibai, Mahua is the birth place

of Alha-Udal who are considered among the most valorous men. I want to know from the hon. Minister as to what steps are being taken by the Department of Tourism to develop these historical places? Many tourists visit these places but they go back disappointed. They get no means of transport. I want to know from the hon. Minister the steps taken by the Department of Tourism for the development of these places.

SHRISATYA PAL MALIK: Mr. Speaker, Sir, we will consider positively the suggestions for action regarding all the tourist places proposed by the State Government of Uttar Pradesh. For the information of the hon. Minister I want to tell him the things which have been decided by us only yesterday and day before yesterday. A big Mela is being organised in Bitur, the centre of activities of Nanaji. A cafeteria is being constructed there. Our department works in two ways. Whatever names of tourist places we get in Bundelkhand region from Uttar Pradesh Government, we will take steps in that regard. In connection with the letters received from the hon. Members regarding development of the tourist places, we are going to take decision in this month. I have received his letter, we are considering it positively..... (*Interruptions*) ...

MR. SPEAKER: Hon. Member, please take your seat.... (*Interruptions*) ...

SHRI JASWANT SINGH: Mr. Speaker, Sir, I want to ask a general question. Who is the member from this constituency?

SHRI ARUN KUMAR NEHRU: It is my constituency..... (*Interruptions*) ...

SHRIMATI SUMITRA MAHAJAN: Mr. Speaker, Sir, we are talking about the development of the tourist places near the seashore. I recently visited Konkan. There is an atmosphere of fear. It is correct that development of that area should be done and the people also get benefited by it but at the place where cottages have been constructed, some undesirable things are also happening

which affects its ancient culture. I want to know whether Government has paid any attention to check it? Such things are taking place at Ganapati Kutir which is a religious place. But there is a fear among the people of Konkan that if such wrong culture develops there, it will affect their original culture.

SHRI SATYA PAL MALIK: If I understand the question correctly, I would like to submit that whether it is the question of the beaches of Konkan or of Goa, such things have come to our notice. There are certain things which are extra-ordinary for us but they are ordinary for them, and this causes difficulty for us. Therefore, we are trying to identify such tourists abroad whose actions may not be opposite to our culture. We are paying attention on your point and trying to bring elite and interested tourists. But we have to accept it that these things are common for them which are uncommon for us.

DR. DAULATRAO SONUJI AHER: I want to know the places for which schemes have been submitted by the Maharashtra Government to Central Government for the development of tourist centres there during the Seventh Five Year Plan and the number of schemes cleared by you.... Please also state the number of such schemes included in the Eighth Five Year Plan? Do they contain the names of Anjnerisaputara and Trimbak also and if so the details thereof?

SHRI SATYA PAL MALIK: I can give the details of the schemes sanctioned by the Centre during the Seventh Plan. The same have also been placed on the Table of the House. I can give the details of the schemes identified by us upto now. There is a scheme of Yatri Nivas at Latoor under which tented accommodation will be made available. We have to make arrangements for providing accommodational Tourist Complex Coen Nagar; water and Equipment Visitors centre Aurangabad, Rural Craft Centre Pune; Tourist centre Pathalam-Cathamalan; and Harbour Coozing between Elephanta and Bombay. The Government of Maharashtra has identified these places in consultation with the Central Government but estimate of

these schemes has not been prepared as yet.

KUMARI UMA BHARATI: Khajuraho is an international tourist spot in Chattarpur district. A Boeing service is operating from Delhi to Varanasi via Khajuraho. There was a small office of the Department of Tourism there. Few Days ago that office was closed down for unknown reasons. Do you have any information to this effect that the said tourist office has been closed down at such an important place? I want to know whether the Government has any proposal to reopen it ?

SHRI SATYA PAL MALIK: I do not have any knowledge about it. I thank you for giving me this information. I will look into this matter.

SHRI SOMJIBHAI DAMOR: Mr. Speaker, Sir, issue of tourism was raised there earlier also. The question of Andaman and Nicobar Islands and Gujarat was also raised here. Everytime the Government replies that it has no money no funds and no budget. The Railway had no money and it had raised money from the public by floating a company. I would like to ask the hon. Minister whether the Government's considering or will consider to set up any company on these lines to raise money for the development of tourism all over India?

[*English*]

SHRI ARUN KUMAR NEHRU: Several Members from various States have been asking questions about developing tourist facilities. I just want to give some small information, Sir, if you permit. Altogether, what we have in India is that we have a total of about 30 million tourists, out of which 1.5 million tourists are coming from abroad, and 28.5 are domestic tourists who are travelling from one place to another. It is our intention to develop the infra-structural facilities for all the States, for domestic tourism and also for foreign tourism. In many cases, the infrastructure is the same. What I would like to indicate is that the budget at the disposal of the Central Government is very re-

stricted.

[*Translation*]

SHRI SOMJIBHAI DAMOR: I have asked the question in Hindi, You should reply in Hindi.

MR. SPEAKER: The hon. Minister can speak in English, you can use earphone for Hindi version. You should not raise the question of language.

SHRI ARUN KUMAR NEHRU: You need not use earphone. I shall answer in Hindi.

MR. SPEAKER: Now he is speaking in Hindi.

SHRI ARUN KUMAR NEHRU: All the State Governments have their own budgets and the central Government will support all the schemes concerning tourism which will be sponsored by the State Governments. But at present there is an allocation of Rs. 70 crore in the entire seventh Five Year Plan out of which Rs. 16 crore are for the State Governments. Therefore, all the Schemes will be presented before the central Government by the State Governments. Then Central Government will sanction them keeping in view the funds available. The Central Government is conducting a survey for tourist schemes in Andaman and Nicobar Islands but there are environmental and some other problems. Since tourism has developed in Andaman and Nicobar Islands and we want that it should become a tourist spot in future the Government will try its best to develop it.

[*English*]

New Format of Accounts of Public Sector Banks

+

*989. **SHRI PRAKASH KOKO
BRAHMBHATT:
SHRI N.J. RATHVA:**

Will the Minister of FINANCE be pleased to state:

(a) whether Government have directed the Reserve Bank of India to improve the internal supervision and control system of public sector banks and also prepare a new format for 'greater transparency' in their annual accounts data;

(b) if so, the details thereof;

(c) whether the RBI has also directed the banks to examine the proposal of bringing of public sector banks and financial institutions under the control of the Comptroller and Auditor General of India;

(d) the extent to which new format of annual accounts data will be helpful in carrying out the accounts; and

(e) the time by which the new format is likely to be introduced?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (e). A statement is laid on the Table of the House.

STATEMENT

Under the Reserve Bank of India Act, 1934 and the Banking Regulation Act, 1949, Reserve Bank of India (RBI) is vested with well defined powers to exercise supervision and control over commercial banks.

The banks prepare their Balance Sheets and Profit and Loss Accounts in the formats as prescribed in the Third Schedule of the Banking Regulation Act. Government in consultation with Reserve Bank of India have decided to amend these formats, in phases which would inter alia provide for greater transparency in the accounts of the banks. The modalities in this regard are being worked out.

In terms of the statutes governing the public sector banks, their accounts are to be audited by the auditors who are qualified to act as auditors of a company under the Companies Act, 1956. The desirability of bringing the public sector banks within the purview of the Comptroller and Auditor

General of India is being examined in the consultation with the Reserve Bank of India.

[*Translation*]

SHRI PRAKASH KOKO BRAHMBHATT: Mr. Speaker, Sir, I felt the need to raise this question here because from the Balance sheet and profit and Loss Accounts of the banks nobody can have an idea of the amount of loans which are not to be realised from back date. What are the steps the Reserve Bank of India propose to take in the regard? If the Government has decided to amend these formats in various phases, what are these various phases and what are the points included in it?

PROF. MADHU DANDAVATE: Mr. Speaker, Sir, it has been stated in the statement which I have laid on the Table that till today formats of accounts of all banks are prepared as prescribed in the Third Schedule of the Banking Regulation act. In this regard the Ghosh Committee was constituted. The particular point referred to by the hon. Member was also referred to by the Ghosh Committee. The opinion of the Committee was that in independent and democratic India, all details about the bank accounts should be placed before the public. Certain things about bank accounts spread everywhere. Therefore, there should be more openness about income from bank accounts and there should be indication about the number of back date. In addition to it, this information should be given in the formats as to how many persons have been given concession. These suggestions were given by the Ghosh Committee. The Government will take final decision after having consultations with the Reserve Bank of India.

SHRI PRAKASH KOKO BRAHMBHATT: Mr. Speaker, Sir, efficiency of banks is decreasing and corruption is increasing these days what steps will be taken by the Reserve Bank of India to check corruption and by what time will the Government put an end to it?

PROF. MADHU DANDAVATE: Mr.

Speaker, Sir, this question is related to the format of bank accounts, but as he has raised the question of corruption, I think that the change we want to bring in the format, will also be related to the checking of corruption. We will take multi-pronged action to check corruption. Recently, There was an article on corruption, in which it was stated that those who wanted to do bungling or forgery in the banks, had come to realise that an act of fraud was better and more gainful than that of robbery. I think that in view of this situation we will take appropriate action. Necessary changes will be carried out in the rules and in the format. It will be helpful in rooting out corruption.

Teicast/Broadcast of Richas (Mantras) of Vedas on Doordarshan/Air

*990. PROF. RASA SINGH RAWAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to telecast and broadcast the Richas (Mantras) from Vedas in devotional music programmes in the morning transmission;

(b) if not, the reasons therefor;

(c) whether any survey has been conducted in regard to the significance of Vedas for common people; and

(d) if not, whether Government propose to conduct such a survey?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). At present, there is no such proposal. However, some of the All India Radio Stations include Vedic recitation in their programmes of devotional music. Songs of devotional nature in Semi-Classical or classical style are also telecast in the morning transmission of Doordarshan.

(c) No, Sir; and

(c) No, Sir.

[Translation]

PROF. RASA SINGH RAWAT: Mr. Speaker, Sir, I would like to request the Ministry of Information and Broadcasting through you that more than 86 per cent population of this country has unflinching faith in the Vedas. Maharishi Dayanand Saraswati, who was the first commentator on Vedas and the first votary of nationalism, had said that all the Vedas are the books of true learning. Yogiraj Sri Aurobindo had also accepted this fact. Our culture, religion, traditions, legacy, knowledge, science and music, all have originated from the Vedas. Since no importance has been given to the Richas of the Vedas on Doordarshan and AIR, I would like to know whether the Ministry is aware of the fact that the very word 'Vedas' means the treasure of knowledge? Is it also not a fact that the Government of India has recognised the Vedas not only as a religious text, but also as a source of knowledge and on the basis of this recognition, the Government has set up a Rashtriya Ved Vidya Pratishthan?

MR. SPEAKER: Please ask your question.

PROF. RASA SINGH RAWAT: In view of this recognition, is it not the duty of the Ministry to disseminate the knowledge as contained in the Vedas to the people? Is it not necessary to publicised it for this very reason also that the Vedas are the origin of many cultural sects of our country?

[English]

SHRI P. UPENDRA: As a matter of policy, AIR and Doordarshan do not encourage ritualistic religious broadcasts by the stations. However, in pursuance of their policy, that programmes should help strengthen the moral fibre of the people, AIR and TV draw upon the experience of the people and the followers of all the religions of India, and use extracts from the sacred literatures. This endeavour is reflected in the musical and spoken words programmes.

Beyond this, we cannot do anything.

[*Translation*]

PROF. RASA SINGH RAWAT: Will the Doordarshan and AIR not prepare their programmes with a view to spreading the message of Vedas and bringing the masses close to the knowledge of Vedic aesthetics, music, mathematics, social life, architecture and science as contained in the Vedas?

[*English*]

SHRI P. UPENDRA: I have already informed that we cannot broadcast these things. But in many programmes, in semi-classical and classical programmes, bhakti sangeet is being given. Beyond this, we cannot do anything.

[*Translation*]

SHRI SATYANARAYAN JATIA: Mr. Speaker, Sir, in his reply to this question, the hon. Minister has expressed his desire in favour of such broadcasts and it is a matter of joy that the AIR is going to broadcast programmes related to Vedas. It has also been stated in the reply that programmes of classical music are also broadcast on Doordarshan. Songs of devotional nature in classical style are also telecast in the transmissions of Doordarshan but the treasure of knowledge of educative value enshrined in the Vedas are universally accepted and they do not go against anybody's interest.

"Om Vishwanidev saviturduritani parasuva,

Yadbadram tannasuva."

O God, the Almighty, make everyone happy and prosperous by removing their unhappiness. It does not go against anybody. Nobody will object to it. Then what is the problem in telecasting such things of knowledge and science in the form of maxims on Doordarshan. This will help to disseminate and popularise the knowledge and

teachings of the Vedas. So, I would like to know from the hon. Minister through you whether these small shlokas from the Vedas will be telecast on Doordarshan?

[*English*]

SHRI P. UPENDRA: Some stations of All India Radio are giving sometimes shlokas from the Vedas but not as a regular feature everyday. My earlier answer also relates only to daily programmes. But occasionally these are given whenever the occasions arise.

SHRIMATI GEETA MUKHERJEE: Naturally I have no objection of *Sutras* from Vedas are also popularised but it should be such *Sutras* which agree with our Constitution and Directive Principles. Other religions are also there. They have also similar appeals. When the Government would take up the religious things, would they consider both these aspects and in consideration of that alone will they fix up anything?

SHRI P. UPENDRA: As I mentioned, some stations like Mathura, Pondicherry Dharwar, etc. occasionally broadcast shlokas from Vedas. Similarly Hyderabad and Srinagar Kendras of All India Radio give recitation from the Quran Sharief. Jullundur Station All India Radio and Doordarshan also broadcast and telecast excerpts from the Gurbani. And whenever Christian festivals come, the religious chorus are also telecast and broadcast.

[*Translation*]

SHRI KAPIL DEV SHASTRI: Mr. Speaker, Sir, Vedas are the most ancient treasure of knowledge of the world. It is known to the entire world that before the Vedas, there was no book in the world. Since Vedas are the most ancient treasure of knowledge of the world and all other religions have taken teachings from them. I would like to know what hesitation is there on the part of Doordarshan and AIR in telecasting these shlokas?

[*English*]

SHRI P. UPENDRA: There is no hesitation on our part. These are telecast and broadcast occasionally depending on the occasion.

[*Translation*]

SHRI RAJVIR SINGH: Mr. Speaker, Sir, I would like to ask the hon. Minister through you whether he wants 80 crore people of this country to shun the Vedic path of knowledge which finds a universal recognition and which provides innumerable topics of research to the scholars working on the Vedas in Germany and other countries? To enrich the knowledge of the masses of this country, the shlokas of Vedas and the translated version thereof should be transmitted on doordarshan and AIR. I would like to know as to what steps are proposed to be taken by the Government in this regard?

[*English*]

SHRI P. UPENDRA: I have already answered that question. There is no hesitation or reluctance. But as a policy we are not doing it everyday.

SHRI A.K. ROY: In Vedas two types of slokas are there—one glorifying some God, the other glorifying the nature. An element of atheism is also there. I would like to know from the hon. Minister while broadcasting different religions and all that, will be broadcast also the elements of atheism which are there.

SHRI P. UPENDRA: It is a suggestion for action. We will consider it.

WRITTEN ANSWERS TO QUESTIONS

[*English*]

Report of National Committee on Tourism

*991. SHRI MITRA SEN YADAV: Will the Minister of TOURISM be pleased to state:

(a) whether Government have examined the recommendations contained in the Report submitted by the National Committee on Tourism some time back;

(b) if so, the Government's reaction to various recommendations made by the said Committee recommendation-wise; and

(c) to what extent the recommendations would be useful for promotion of domestic and international tourism?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) and (b). The main recommendations of the National Committee on Tourism and the reaction of the Government in respects of them are as given below:

<i>Sl. No.</i>	<i>Recommendations</i>	<i>Reaction of the Government</i>
1	2	3
1.	Package of incentives for attracting private investment in the tourism related activities.	Accepted in general and implemented.
2.	Reorganisation of the Department of Tourism, India Tourism Development Corporation and the training institutes under the Department of Tourism.	The training institutes have been reorganised. The reorganisation of India Tourism Development Corporation into a National Tourism Development Corporation has not been found feasible. No final decision to reorganise the Department of Tourism has been taken.
3.	Strategy for rapid augmentation of air and ground transportation capacity.	Accepted in general, except the recommendation for partial privatisation of Indian Air-lines and Air-India.

(c) The recommendations are useful for development of tourism infrastructure and thereby increasing the flow of tourists both domestic and international.

Non-Resident Indians

*992. SHRI DHARMESH PRASAD
VARMA:
SHRIMATI VASUNDHARA
RAJE:

Will the Minister of FINANCE be pleased to state:

(a) the country-wise number of Non-Resident Indians around the world and the amount so far invested by them in India including in Foreign Currency Non-Resident (FCNR) deposits in banks and in other areas; and

(b) the policy of Government to tap Non-Resident Indian resources in the current five year plan?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) No specific census of NRIs is available. The total investments made by Non-Resident Indians as on 31.1.1990 inclusive of bank deposits amounted to nearly Rs. 19,000 crores, cumulatively.

(b) It is the policy of Government to provide all necessary facilities and incentives to the Non-Resident Indians to invest in India.

Proposal of Indo-International Bank Limited

*993. SHRI PRAKASH KOKO BRAHAMBHATT: Will the Minister of FINANCE be pleased to state:

(a) whether the First Indo-International

Bank Limited (FIIB) will bring in equity and NRI deposits;

(b) If so, the details thereof and the amount which will be non-repairable:

(c) Whether Government have considered the proposal made by the President of Indo-NRI Chamber of Commerce and Culture in this regard:

(d) If so, the details of the proposal put forward by the FIIB;

(e) Whether Government have considered the proposal; and

(f) If so, the time by which final decision is likely to be taken?

THE MINISTER OF FINANCE (SHRI MADHU DANDAVATE): (a) to (f). The First Indo-International Bank Ltd., Nassau, Bahamas, a bank set up by Indian non-residents in November, 1988 had approached Reserve Bank of India in July, 1989 to allow them to open a branch in Bombay to mobilise NRI investments/deposits. The Bank's application has not been considered favourably by Reserve Bank of India. The Bank has since requested Reserve Bank of India to reconsider its decision.

Setting up of Tourist Complex in Kanyakumari

*994. SHRI N. DENNIS: Will the Minister of TOURISM be pleased to state:

(a) whether there is any proposal under consideration of Union Government for setting up of a tourist complex in Kanyakumari District of Tamil Nadu with the collaboration of Japan;

(b) if so, the details thereof; and

(c) the time by which this project is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) No, Sir.

(b) and (c). Do not arise.

News item "Smuggling on the Rise"

*995. SHRI BANWARI LAL PUROHIT: Will the Minister of FINANCE be pleased to state:

(a) whether according to various anti-smuggling organisations operating in the country, it has been revealed that smuggling activities have increased considerably since the past one decade as reported in the Hindustan Times dated 28 and 29 April, 1990;

(b) if so, whether the report prepared by the Intelligence Wing in September, 1989 in collaboration with anti-smuggling organisation has since been examined; and

(c) if so, the details of the report and the further steps contemplated by Government to make anti-smuggling organisations more effective?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) It is not possible to estimate whether smuggling activities have increased during the past decade and if so to what extent. The value of seizures effected by the Customs authorities over the past few years as given in the table show an increasing trend. This need not necessarily indicate a spurt in smuggling but could be due to intensified anti-smuggling efforts.

TABLE

<i>Year</i>	<i>Value of seizures (Rs. in crores)</i>
1985	195.63

<i>Year</i>	<i>Value of seizures (Rs. in crores)</i>
1986	217.52
1987	251.47
1988	443.14
1989	554.59
1990 (upto April)	223.38 (Provisional)

(b) No such report has been prepared by any of the intelligence agencies under this Ministry.

(c) Does not arise.

Writing off Loans of Farmers, Artisans and Weavers

*996. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state:

(a) whether Government have formulated the detailed scheme of debt relief to farmers, artisans and weavers who had taken loans upto Rs.10,000 from various banks, in consultation with the RBI and the NABARD;

(b) if so, the details thereof; and

(c) if not, the reasons for delay and the time by which the scheme is likely to be formulated?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). The Government of India had announced its decision for providing debt relief for farmers, artisans and weavers who had taken loans upto Rs. 10,000/- from public sector banks, regional rural banks and cooperative banks. The Government has formulated the Agri-

cultural and Rural Debt Relief Scheme, 1990. The salient features of the Scheme are given in the attached statement.

STATEMENT

(i) *Salient features of Agricultural and Rural Debt Relief Scheme, 1990 of the Central Government*

- (1) Relief will cover all short-term and term overdues advanced by public sector banks, regional rural banks, co-operatives including and development banks, as on 2nd October, 1989.
- (2) Relief will be available to the borrowers whose principal amount from one or more banks, regional rural banks or cooperatives does not exceed Rs. 10,000/-.
- (3) The waiver of the principal and interest amounts will be allowed upto a limit of Rs. 10,000/-.
- (4) The benefit of debt relief will be available to the following categories of borrowers;
 - (a) Non-wilful defaulter farmer who is determined by the Annewari System applied on the village basis.
 - (b) Non-wilful defaulter, artisans/wheavers who committed default in repayment of his loan due to adverse circumstances.
 - (c) Defaulter farmers, artisans and weavers with 'Chronicoverdues', i.e. overdues which have remained unpaid for more than 3 years from the cut off date i.e. 1.10.1989.

(d) The surviving family of the deceased borrower on whom the loan liability has devolved.

(e) The farmer who had filed insolvency petitions or who had already been declared insolvent and fulfills the conditions mentioned above.

- (5) Identification of borrowers and determination of eligible loans will be done by the Manager of each branch of the public sector bank or regional rural bank. He will also have the authority to sanction the relief to the borrower so identified and determined, under the Scheme.
- (6) The manager of the lead bank in each of the block will act as a coordinator for the implementation of the scheme and will convene meetings of the managers of concerned branches of public sector banks, regional rural banks, central cooperative banks, land development banks and block development officers/tehsildar to determine the total principal amount of loan taken by each borrower and to verify other conditions relevant to the scheme.
- (7) Borrowers will be advised in writing by the Manager of the branch about the extent of relief provided, and closure of the account if it is fully settled and the reply the balance amount wherever applicable.

Women Employees in MEL, Chandrapur

*997. SHRI S.B. THORAT: Will the Minister of STEEL AND MINES be pleased to state:

- (a) whether Government are aware of

complaints against some senior officers of Maharashtra Electrosmeit Ltd., Chandrapur, indulging in harassment of women employees;

(b) if so, whether these complaints have been enquired into; and

(c) if so, the outcome of the enquiry and the action taken, if any, in the matter?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Government are not aware of such a complaint.

(b) and (c). Do not arise.

Recommendations of Agricultural Credit Review Committee

*998. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of FINANCE be pleased to state:

(a) whether Government and the Reserve Bank of India have since further their views on the recommendations of the Agricultural Credit Review Committee Appointed by the Reserve Bank of India;

(b) if so, the main recommendations of the Committee, views of Government and the Reserve Bank of India thereon and the action plan to implement the recommendations accepted by Government; and

(c) the recommendations of the Committee not accepted by Government and the reasons therefor?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). The Agricultural Credit Review Committee (Chairman, Prof. A.M. Kusro) has reviewed the working of the rural financial system in the country and evaluated the major problems and issues currently affecting the same. The

more important recommendations of the Committee are:

- (1) Interest rates structure on Agricultural Advances may not be complex and the extent of concessionality of such loans should be reduced;
- (2) Regional Rural Banks may be merged with Sponsor Banks
- (3) Agricultural and Rural Development Corporation should be established for the Eastern and North Eastern Region;
- (4) National Cooperative Bank of India should be set up; and
- (5) Crop Insurgence Corporation should be set up.

The recommendations are under consideration of Government of India, Reserve Bank of India and National Bank for Agriculture and Rural Development.

Effect of Single European Market on Indian Trade

*999. SHRI CHIRANJI LAL SHARMA: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have assessed the effect of single European market on Indian trade;

(b) if so, the details thereof; and

(c) the steps proposed to be taken to meet the challenge of the single European market?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) and (b). Yes,

Sir. Apart from various studies by different Government and industrial organisations, a Committee of 5 Ambassadors have undertaken detailed studies to assess the impact of integration of European Market by 1992 on Indian trade.

(c) Various steps are being taken to meet the requirement of the emerging situation in Europe which, of the proposed measures; follow-up of the new standards being evolved in Europe; interaction with forums of industries and trade; efforts to promote warehousings etc. in Europe.

Central Assistance to Orissa

* 1000. SHRI SAMARENDRA KUNDU: Will the Minister of FINANCE be pleased to state:

(a) whether Union Government have given or propose to give any financial assistance to Orissa to meet the Budgetary deficit of the State, particularly in view of high density of population below poverty line; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). Planning Commission have suggested additional accommodation by way of special loans, advance plan assistance etc., to the Government of Orissa to bridge the gap in resources for fully funding the Annual Plan for 1990-91. The above proposal is under consideration.

Death Claims Pending with LIC

*1001. SHRI L.K. ADVANI:
SHRI KALPNATH SONKAR:

Will the Minister of FINANCE be pleased to state:

(a) the number of death claims pending with the Life Insurance Corporation, State-wise;

(b) the number of such claims which are five years or more old; and

(c) the steps Government propose to take to pay claims to such widows who do not have grown up children, at their door steps so that they do not have to run from pillar to post in their depressed state?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). The number of death claims outstanding with the Life Insurance Corporation of India as on 31st March, 1989 were 14456 out of which 826 death claims were outstanding for more than 2 years which were further reduced as on 28th February, 1990 to 412. LIC does not keep separate statistics of death claims which are outstanding for 5 years or more. The Corporation also does not maintain the statistics of death claims State-wise. However, the Lone-wise statistics covering all the States/Union Territories are maintained separately which, as on 31.3.1989, are as under:-

STATEMENT

Zonal Office	State/Union Territory covered by Zonal Office	Death Claims outstanding as at 31.3.1989	Death Claims outstanding for more than 2 years as at 31.3.1989
1	2	3	4
Northern Zone	Delhi, Rajasthan, Chandigarh, Punjab, Haryana, J&K and Himachal Pradesh	1857	83
Central Zone	Uttar Pradesh and Madhya Pradesh	1701	61
Eastern Zone	West Bengal, Orissa, Assam, Bihar, Sikkim, Andaman & Nicobar, Nagaland, Mizoram, Arunachal Pradesh, Meghalaya, Tripura and Manipur	1639	42
Southern Zone	Tamil Nadu, Karnataka, Kerala, Andhra Pradesh, Pondicherry and Lakshadweep	4635	248
Western Zone	Maharashtra, Gujarat, Goa, Dadra & Nagar Haveli and Daman & Diu	4624	392
Total for Corporation		14456	826

(c) In the normal course, all death claims get disposed of within a period of 2 years, except difficult cases namely where titles or other legal disputes are involved. The Corporation endeavours to settle as many as death claims as possible within 75 days of information of death. But in respect of early death claims where investigation and calling of more requirements become necessary, efforts are made to settle claims within a period of one year from the date of information of death. In order to settle the claims expeditiously, all possible help is given by the Agents, Development Officers and officials of the Servicing Branch to the claimants in getting the requirements completed. Thus the LIC has a proper system to ensure prompt settlement of claims.

ADB's Debt Report

*1002. SHRI M.V. CHANDRASHEKARA MURTHY: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received from the Asian Development Bank detailed report regarding India's foreign debt;

(b) whether suggestions have been received from the Asian Development Bank for furnishing certain data; and

(c) if so, the reasons thereof and whether the required data have been furnished to the ADB?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) No, Sir.

(b) and (c). Does not arise.

Exploration of Minerals in Maharashtra

*1003. SHRI VASANT SATHE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Geological Survey of India has conducted any survey for finding mineral deposits in Maharashtra;

(b) if so, the estimated quantity of various mineral deposits in Maharashtra separately and the quantity of minerals excavated every year indicating the value thereof during the last three years till 31 March, 1990;

(c) what is the programme of mineral excavation during 1990-91 in Central and State/private sector separately;

(d) whether assistance from international agencies have been sought/availed for development of mineral in Maharashtra; and

(e) if so, the details with progress thereof?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The Geological Survey of India, the Directorate of Geology and Mining, Govt. of Maharashtra and other Central/State Agencies have conducted surveys for finding mineral deposits in Maharashtra.

(b) The reserves estimated are as given below:—

(In million tonnes)

Bauxite	—	87.721
China clay	—	3.258
Coal	—	5,075.40

49	<i>Written Answers</i>	JYAISTHA 4, 1912 (SAKA)	<i>Written Answers</i>	50
	Copper ore	—	0.141	
	Dolomite	—	217.102	
	Fire Clay	—	5.437	
	Iron Ore (Haematite)	—	181.550	
	Manganese ore	—	15.161	
	Ilmenite (sand)	—	4.129	
	Kyanite & Sillimanite	—	0.960	
	Limestone	—	3,455.572	
	Tungsten ore	—	6.006	

The quantity of minerals excavated during 1987, 1988 and 1989 and their values are given below:

(Production in lakh tonnes and Value in lakh rupees)

Mineral	Year 1987		Year 1988		Year 1989*	
	Production	Value	Production	Value	Production	Value
1	2	3	4	5	6	7
Coal	108.88	23277.85	118.76	25275.86	117.19	31676.02
Limestone	31.62	921.25	44.99	1349.22	36.47	1303.96
Manganese ore	2.35	1064.90	2.51	946.67	1.71	796.41
Iron ore	9.33	313.73	5.24	305.55	11.17	642.85
Bauxite	4.01	168.54	5.59	275.44	5.27	271.69
Silica sand	1.67	70.44	1.76	73.72	1.67	100.93
Dolomite	0.30	15.37	0.25	16.59	0.19	11.21

Mineral	Year 1987		Year 1988		Year 1989*	
	Production	Value	Production	Value	Production	Value
1	2	3	4	5	6	7
Kyanite	0.11	31.07	0.15	42.32	0.20	63.98
Silimanite	0.08	76.22	0.06	60.20	0.10	89.55
Sand for stowing	12.03	39.37	9.18	78.41	12.43	189.88
Corrundum	0.002	1.25	0.006	3.91	0.0009	0.54
Pyrophyllite	0.02	1.29	0.009	0.60	0.009	0.58
Chromite	0.0009	0.60	0.002	1.35	nil	nil
Clay	0.14	5.2	0.13	5.39	0.14	5.02
Quartz	0.07	3.66	0.20	11.51	0.16	9.99
Laterite	0.57	34.64	0.64	38.60	0.67	46.31

<i>Mineral</i>	<i>Year 1987</i>		<i>Year 1988</i>		<i>Year 1989*</i>	
	<i>Production</i>	<i>Value</i>	<i>Production</i>	<i>Value</i>	<i>Production</i>	<i>Value</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>	<i>6</i>	<i>7</i>
<i>Shale</i>	0.15	1.17	0.20	1.54	0.06	0.47
<i>G. Total</i>	171.33	26026.55	189.67	28486.88	187.43	35209.39

*Figures for 1989 are provisional)

(c) The programme of mineral excavation during 1990-91 in Central Sector, State/Private Sector is given below:—

Sector	Mineral	Organisation	Target of Production in tonnes	Remarks
1	2	3	4	5
Central	Manganese ore	Manganese Ore (India) Ltd.	2,56,000	
	Coal	Wester Coal Field Ltd.	1,70,00,000	
State	Kyanite-Sillimanite Corrundum etc.	Maharashtra State Mining Corporation Limited	3,000	
	Dolomite	—do—	25,000	
	Limestone	—do—	20,000	
	Fluorite	—do—	5,000	
	Silica sand	—do—	15,000	
Private	Bauxite	Indian Aluminium Co.	6,00,000	
	Iron ore	—	5,00,000	The figures may fluctuate depending on the export of iron ore
	Limestone	—	35,00,000	

(d) An agreement signed on 12th May, 1988 between Mineral Exploration Corporation Ltd. and Bureau De Recherches Geologiques Et Minières (BRGM) of France for implementing a joint project for exploration and development of Tin and Tungsten deposits in India through transfer of Technology in Mineral Exploration covers the Khobna tungsten deposit in Nagpur district, Maharashtra.

(e) Work to evaluate the oxidised zone of the tungsten ore body, exploratory drilling and deep pitting as recommended by the Joint Task Force is under implementation.

Representations from Kerala Against New Import-Export Policy

*1004. PROF. P.J. KURIEN: Will the Minister of COMMERCE be pleased to state:

(a) whether representations have been received from Kerala against the new Import-Export Policy;

(b) if so, the main points in the representations; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) Yes, Sir.

(b) The main points in the representation were that the new Import and Export Policy in respect of agricultural and plantation products—coconut oil, copra, natural rubber, coir yarn, cocoa and spices would have adverse effects on the farmers of Kerala;

(c) There has been no change in Import and Export policy for the above mentioned items except for nutmeg and mace. Import of these two items which was earlier allowed under Open General Licence by all persons

for stock and sale has been tightened by being brought into the licensable category in the new Import and Export Policy.

Court Cases of H.Z.L. Udaipur

*1005. SHRI KAILASH MEGHWAL: Will the Minister of STEEL AND MINES be pleased to state:

(a) the number of cases other than pertaining to labour laws by and against the Hindustan Zinc Limited, Udaipur and its various units pending in Lower, High and Supreme Courts alongwith names of the parties and issues involved;

(b) since when these cases are pending and the present position of the cases; and

(c) the steps taken to settle the disputes amicably between the parties concerned?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). A statement is laid on the Table of the House. [Placed in Library. Please No. See No. LT—1150/90]

(c) Request for out of court settlements are considered keeping the Company's interest in view.

Stagnation in Promotion in Ministries / Departments

*1006. SHRI P.R. KUMARAMANGALAM: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware there is acute stagnation in promotions in Group 'C' and 'D' posts in Ministries/Departments of Union Government;

(b) if so, whether there is any proposal to give automatic promotion in Group 'C' and

'D' posts after a specific period; and

(c) if so, the details thereof and when it is likely to be introduced?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Government are aware that there are some cadres in Group 'C' and 'D' posts without promotional avenues or with inadequate promotional prospects.

(b) and (c). In Central Government, posts at various levels are created on need-based considerations. In case posts at promotional levels are not functionally justified/required, the same may not be created simply to provide more promotional avenues and for removing stagnation. However, based on the demand of the Staff Side of National Council (JCM), the Government is examining whether at least one promotion in the service career of the Group 'C' and 'D' Government servants can be provided.

[*Translation*];

Sale by Maganese ore India Ltd.

*1007. PROF. MAHADEO SHIWANKAR: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Manganese Ore India Ltd. sold last year manganese ore to a firm much below the prevailing international rate;

(b) if so, the facts thereof;

(c) whether any memorandum was received from the manganese Ore India Ltd. Staff Welfare Association alleging malpractice in the deal;

(d) if so, whether the allegations have been enquired into; and

(e) if so, the outcome thereof and the

corrective steps taken?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) and (e). The allegations were looked into and were found to be not substantiated.

[*English*]

Japanese Aid to India

10401. SHRI PRAKASH V. PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether the Japanese Prime Minister who visited India in April has decided for a marginal increase in bilateral aid to India;

(b) if so, to what extent it has been increased; and

(c) the other decisions taken on economic aid to India?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). During his recent visit the Japanese Prime Minister had indicated that Government of Japan is likely to extend Yen Loans in the region of about Yen 100 billion in the current financial year. This represents an increase of Yen 3.29 billion over the last year's commitment of Yen 96.7 billion Yen.

Closed Rolling Mills in Bihar

10402. SHRI A.K. ROY: Will the Minister of STEEL AND MINES be pleased to state:

(a) the names of the rolling mills lying

closed in Dhanbad district of Bihar?

(b) the amount of capital blocked and the persons unemployed as a result thereof;

(c) the reasons for closure; and

(d) the steps taken/proposed to be taken to reopen these mills?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (d). The information is being collected and will be laid on the Table of the House.

[*Translation*]

Temporary Employees in Ranchi Doordarshan Kendra

10403. SHRI R.L.P. VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether some temporary employees in Doordarshan Kendra, Ranchi are working there since its inception but they are not being made permanent;

(b) whether these employees are not being paid even the minimum wages;

(c) whether Government propose to make them permanent; and

(d) if so, when and the steps being taken to pay the minimum wages?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Yes, Sir. Some employees have been engaged, on casual basis, against those posts which have not been filled up on regular basis.

(b) No, Sir.

(c) No, Sir. The rules do not permit the appointment of casual employees, on a regular basis, unless they compete for regular appointment.

(d) Does not arise.

Poppy Cultivation In Rajasthan

10404. SHRI GULAB CHAND KATARIA: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to give 'Pattas' to the farmers engaged in poppy cultivation in Rajasthan;

(b) if so, when and if not, the reasons therefor;

(c) whether this cultivation is a source of improvement in the economic condition of farmers and foreign exchange is also earned thereby;

(d) if so, whether Government propose to increase its production;

(e) whether Government contemplate to set up a factory based on poppy in Rajasthan; and

(f) if so, when?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d). License for poppy cultivation are issued in October/November to the farmers who are eligible for such licence in accordance with the conditions for grant of licence decided by the Government every year. Opium poppy cultivation is a source of improvement of the economic condition of farmers and foreign exchange is also earned by the Government of India from export of opium to foreign countries. Production of opium in India is mainly export oriented. Indian opium has been facing stiff competition in the inter-

national market from alternative raw material, namely, concentrate of poppy straw which has, *inter alia*, resulted in decline in opium exports and accumulation of stocks. Hence, Government do not propose to increase the production of opium.

(e) and (f). There is no such proposal at present.

[English]

Shifting of Jobs by SBI from Calcutta to Bombay

10405. SHRI BASUDEB ACHARIA: Will the Minister of FINANCE be pleased to state:

(a) whether the State Bank of India has shifted various important jobs, e.g. inter branch reconciliation work, traveller cheques, etc. from Calcutta to Bombay which has resulted in the curtailment of employment potentiality as well as the loss of economic importance of West Bengal; and

(b) if so, the action proposed to be taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). State Bank of India (SBI) has reported that it had transferred certain jobs from Calcutta long back on business and management considerations in the light of the factors and developments obtaining at the material time. SBI has further reported that the bank has no proposal to transfer any other section/item of work from Calcutta.

According to SBI the shifting/transfer of certain sections/items of work from Calcutta has not resulted in any reduction in the bank's employment potentiality in West Bengal.

Re-constitution of Boards of Directors of Nationalised Banks

10406. SHRI A. VIJAYARAGHAVAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government have any plan to re-constitute the Boards of Directors of the nationalised banks; and

(b) if so, the time by which these Boards are likely to be reconstituted?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The Board of Directors of the nationalised banks is a continuing entity and vacancies of directors that arise are filled up from time to time. At present there are certain vacancies of non-official directors on the Boards of all the 20 nationalised banks. It is the endeavour of the Government to fill up these vacancies as early as possible after making a review of earlier appointments.

Incentive to Award Winning Export Firms

10407. SHRI PARASRAMBHARDWAJ: Will the Minister of COMMERCE be pleased to state:

(a) whether any suggestion has been made by the Associated Chamber of Commerce and Industry of India to initiate a scheme to grant special facilities to the award winning export firms so as to provide them sufficient encouragement to increase foreign exchange earnings; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREFDHARAN): (a) No, Sir.

(b) Does not arise.

Percentage of time taken by advertisement on T.V

10408. DR. VENKATESH KABDE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the percentage of time taken by advertisements on T.V.:

(b) the revenue earned through such advertisements during three years;

(c) whether Government propose to ban advertisements on T.V/Radio; and

(d) the details of any scheme to evaluate the effect of advertisement on minds of children and adolescents?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) The duration of time taken for telecast of advertisements on Doordarshan, at present, is around 3 per cent of the total transmission time.

(b) The gross commercial revenue of Doordarshan for the last three financial years was Rs. 507.69 crores.

(c) No, Sir.

(d) A study undertaken a few years back on Sociological effects of TV advertisements reveals that, by and large, these are interesting, entertaining and informative having no negative influence on society.

Export of Vegetables from Kerala

10409. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of COMMERCE be pleased to state:

(a) the total quantity and value of vegetables exported from Kerala to the Gulf Countries during 1987-1988 and 1989;

(b) the incentives/facilities being granted to exporters of Kerala for increased exports to Gulf;

(c) whether his Ministry had received any representation against the reduction of air cargo space allotted by Air India to Kerala Exporters from Trivandrum, Cochin and Calicut, if so, the details thereof; and

(d) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) The total quantity and value of vegetables exported from Kerala to the gulf countries during the last three years are indicated below:—

<i>Year</i>	<i>Qty. (MT) (Estimated)</i>	<i>Value (Rs./Lakh) (Estimated)</i>
<i>1</i>	<i>2</i>	<i>3</i>
1987-88	5242	310
1988-89	5968	350
1989-90	7120	477

Source: Kerala State Industrial Enterprises Ltd., Trivandrum.

(b) Incentives such as Cash Compensatory Support, Import replenishment etc. for increasing export of fresh vegetables are granted to all exporters including exporters of Kerala.

(c) and (d). The Agricultural Product and Processed Food Exporters Association, Trivandrum had represented about the reduction of cargo space allocated to Trivandrum by Air India. The matter was taken up with Ministry of Civil Aviation who have informed that the cut has since been restored by Air India effective 15th April, 1990.

Relaxation In Immigration Formalities for Convenience of Foreign Tourists

10410. SHRI M.M. PALAM RAJU: Will the Minister of TOURISM be pleased to state:

(a) the details of major changes in terms of relaxation in immigration formalities implemented for the convenience of foreign tourists; and

(b) the further steps proposed to be taken by Government to reduce formalities for foreign travellers to the country?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) There seems to be no scope for further relaxations in immigration formalities for the convenience of foreigners as generally it takes not more than 2 minutes to clear the passengers at the immigration counter. Foreign tourist groups coming without visa can be granted landing permit facilities upto a maximum period of 30 days by the immigration Officers provided the tour is sponsored by recognised Indian travel Agencies.

(b) Procedure to obtain 'exit permission'

for the foreigners registered with the foreigners Regional Officers at the four Metropolitan cities i.e. Delhi, Bombay, Calcutta and Madras has been simplified. now foreigners registered with FRRO's at Delhi, Bombay, Calcutta and Madras obtain exit permission from the Airport at the time of departure.

Assistance to Kerala for Tourism

10411. SHRI T. BASHEER: Will the Minister of TOURISM be pleased to state:

(a) the assistance provided for the development of tourism in Kerala during 1989-90;

(b) the total amount spent in that sector and the achievement made during that year;

(c) the allocation made for the development of tourism during 1990-91;

(d) whether the Government of Kerala has submitted any schemes or projects in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) and (b). The Central Department of Tourism sanctioned projects/schemes amounting to Rs. 85.02 lakhs during 1989-90, whereas the total assistance released during the year for the new and on-going projects was Rs. 170.13 lakhs.

(c) to (e). Financial assistance to State Governments is extended on their specific proposals. The State Government of Kerala has yet to formulate and submit detailed project reports along with estimates for central financial assistance for the year 1990-91.

[*Translation*]

under consideration of Govt. to provide flood relief in the aforesaid State?

Flood Relief Assistance to Bihar

10412. SHRI DEVENDRA PRASAD YADAV: Will the Minister of FINANCE be pleased to state:

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Comprehensive plans for flood management for all the river systems in Bihar have been prepared by Ganga Flood Control Commission and sent to the State Govt. for taking follow up action.

(a) the steps being taken by Union Government to check devastating floods in Bihar;

(b) the total financial assistance sanctioned to Bihar out of the Flood Relief Fund during the last three years; and

(b) The amount of Central assistance released to Bihar State during the last three years for floods and other natural calamities is as under:

(c) whether any concrete proposal is

<i>Year</i>	<i>Calamity</i>	<i>Central assistance released including margin money (Rs.crs.)</i>
1	2	3
1987-88	Flood	54.329
1988-89	Earthquake, localised floods, etc.	16.875
1989-90	Floods and other localised calamities like drought, fire, etc.	0.560

(c) The recommendations of the Ninth Finance Commission relating to setting up of Calamity Relief Fund for each State have been accepted by the Central Govt. and the arrangements for the custody and operation of the Fund are being worked out. For Bihar State, the contribution to the Fund, every year during the Ninth Finance Commission period will be Rs. 26.25 crores by the Centre and Rs. 8.75 crores by the State.

[*English*]**Simplification of Tax Laws**

10413. SHRI SRIKANTHA DATTA NARSIMHARAJA WADIYAR: Will the Minister of FINANCE be pleased to state:

(a) whether the Greater Mysore Chamber of Commerce had suggested simplifica-

tion of tax laws and speedy reforms to usher in uniformity in the matter of classification of excusable goods and other procedural issues;

(b) whether Government have examined those suggestions; and

(c) if so how far these suggestions have been implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). Simplification of tax laws and speedy reforms to usher in uniformity in the matter of classification of excusable goods and other procedural issues is a continuous process. Various Associations and Federations of Chambers of Commerce and Industry make suggestions from time to time in this regard. The Government keep in view all such suggestions while framing/reviewing its policies and evolving/simplifying procedures.

Joint Venture with Australia

10414. SHRI GOPI NATH GAJAPATHI: Will the Minister of COMMERCE be pleased to state:

(a) whether steps have been taken by Government to establish joint ventures with Australia;

(b) whether any Memorandum of understanding had been signed with that country in 1989-90 for expansion of trade;

(c) if so, the details thereof; and

(d) the plan of Government with regard to the expansion of Indo-Australian trade in 1990-91?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) Yes, Sir.

(b) and (c). It was agreed at the first meeting of the Indo-Australia Joint Ministerial Commission in July, 1989 that both sides will strive for doubling trade turnover to 1.2 bn. dollars by 1992 between the two countries.

(d) A Statement is given below:

STATEMENT

The following steps inter-alia have been/are being taken to promote trade between India and Australia.

- (i) Increasing contacts between Indian and Australian businessmen through the forum of regular meetings of the India-Australia Joint Business Council.
- (ii) Holding of annual trade talks through established mechanism of Joint Trade committee (JTC).
- (iii) Holding of meeting of the Joint Ministerial Commission with Australia.
- (iv) Increased participation in international exhibitions held in Australia.
- (v) Holding of exclusive displays of Indian products in Australia through the assistance of Market Advisory Service of Australian Government.
- (vi) Holding of Buyer-Seller Meets in Australia
- (vii) Exchange of Trade Delegations between the two countries.

Criteria for selection of Press Persons for Accompanying P.M. During his Tours

10415. SHRI DHARAMPAL SINGH GUPTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the criteria for selection of press persons to accompany the Prime Minister during his tours in the country and outside the country; and

(b) whether consideration is given in State-wise selection of press persons accompanying the Prime Minister.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). The main criterion of selection is the best possible coverage. In foreign tours, the guiding factor of selection is to secure the best possible coverage for India's foreign policy initiatives and the Prime Minister's visits. Weightage is given to persons having experience in covering international affairs. Representation is given to regional language newspapers, to the extent possible.

Posting of Husband and Wife at same Station

10416. SHRI J. CHOKKA RAO: Will the Minister of FINANCE be pleased to state:

(a) whether there is any policy for posting of officers/employees of nationalised banks at the same station with their spouses employed in Central Government/State Government department; and

(b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). In view of the instructions applicable to Govt. employees but keeping in mind the factors peculiar to the banking industry, administrative requirements of the banks and transfer norms, etc., banks have been advised to formulate a policy to post husband and wife at the same station where both of them work in the same bank or in different banks. Cases where either of the

spouses does not belong to banks are not covered under the above guidelines. Under the Officers Services Regulations, applicable to banks officers, they have all India transfer liability and due to administrative reasons, their transfers may be unavoidable and, therefore, it has not been possible to allow any blanket exemption for officers of the banks from the transfer on the ground that the other spouse belongs to the State/Central Government.

In terms of Sastry Award applicable to award staff employees, they are, normally, not transferred outside the language areas in which they are serving.

Entrepreneur Development Programme Conducted by SBI

10417. SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether the State Bank of India conducted Entrepreneur Development Programme from November 17 to December 18, 1985 for South Arcot at Neyveli;

(b) if so, the details thereof,

(c) whether after successfully completing that programme some of the trainees were instructed to submit project report for securing loans;

(d) if so, their number and how many of them have been given loans; and

(e) the steps being taken to sanction loans to remaining trainees who have submitted project reports?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). State Bank of India (SBI) conducted an Entrepreneur Development Programme (EDP) from 19.11.85 to 17.12.85 at Neyveli for South Arcot District. 24 partici-

pants were trained in various aspects of entrepreneurship.

(c) to (e). All the participants to the training programme were advised to submit their projects. However, only 4 participants submitted the projects for sanction of loans. Out of which, two were sanctioned assistance for their projects. One was not found viable and the fourth applicant could not be assisted due to his indebtedness prior to his training programme.

[*Translation*]

Development of Tourist Centres in Chattisgarh District of Madhya Pradesh

10418. SHRI RESHAM LAL JANGDE: Will the Minister of TOURISM be pleased to state:

(a) the details of the places where boarding and lodging facilities are being provided by the India Tourism Development Corpora-

tion or by the State Government in the State of Madhya Pradesh;

(b) the amount spent for the development of tourism in Chattisgarh district of Madhya Pradesh during the last three years;

(c) whether there is any proposal under consideration of Union Government to develop Moramdev Ratanpur, Sirpur, Dantewada, Rajm, Sheorinarayan as tourist centres; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) Boarding and lodging facilities are provided at the following places by India Tourism Development Corporation and/or by the State Government in Madhya Pradesh:—

Bandhavgarh National Park	Kanha National Park	Sagar
Bhopal	Khajuraho	Sanchi
	Mandu	Satna
Chitrakoot	Orchha	Shivpuri
Gwalior	Panchmarhi	Ujjain
Indore	Pipariya	
Jabalpur	Rookhad	

(b) The Central Department of Tourism have sanctioned the following schemes in

Chattisgarh districts during the last three years:—

Amount sanctioned

(Rs. in lakhs)

(i) Cafeteria-cum-toilet facilities at Dantewada

12.54

(ii) Wayside amenities at Kawardha	18.36
(iii) Wayside facilities at Boramdeo	3.67

(c) No, Sir.

foreign banks not accepting small denomination notes from the public.

(d) Does not arise.

(c) and (d). According to the information available with RBI, the foreign banks consider loan applications below Rs. five lakh.

Compliance of RBI Directions by Foreign Banks

10419. SHRI PHOOL CHAND VARMA: Will the Minister of FINANCE be pleased to state:

[English]

Gold Ornaments

(a) whether the foreign banks operating in the country are complying with the directions of the Reserve Bank of India regarding minimum deposits in an account, working hours, receiving small denomination notes etc.;

10420. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA: Will the Minister of FINANCE be pleased to state:

(b) if not, the reasons therefor;

(a) the number of samples collected by Government in Maharashtra under Gold Control Act since, 1988;

(c) whether these banks consider loan applications below Rs. 5 lakh; and

(b) the action taken in the regard so far; and

(d) if not, the steps proposed to be taken against these banks?

(c) whether Government propose to make any provision to indicate any 'Hall Mark' on all gold ornaments to prevent cheating by jewellers?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Reserve Bank of India (RBI) has reported that it has not issued any directive to the banks governing the maintenance of minimum balance in deposit accounts. The Indian Bank's Association (IBA) has issued ground rules and code of ethics in this behalf to be followed by the member banks. However, it is open to the member banks to make their own rules in regard to the minimum balance etc. RBI has further reported that the foreign banks operating in India are following the minimum working hours prescribed by it and that it has not received any complaints about the for-

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Ninety-two (92)

(b) Of these sixty nine samples relate to regular seizures such as primary gold foreign marked gold etc. In remaining cases samples were taken to determine correctness of stamped purity of gold ornaments at India Government Mint, Bombay. Out of these 3 samples were of the declared purity. In 9 cases notice to Show Cause were issued and 3 cases have been adjudicated and penalty imposed. 6 cases are pending finalisation of adjudication and 10 cases

pending issue of Show Cause Notice.

(c) There is provision in Section 30 of the Gold Control Act requiring dealers to stamp purity on ornaments.

Export of Agricultural Products

10421. SHRI TEJ NARAYAN SINGH: Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to export Agricultural products through the Ministry of Agriculture;

(b) if so, the reasons therefor;

(c) the details of Agricultural products proposed to be exported through Ministry of Agriculture; and

(d) how far the proposed change will be beneficial to farmers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREDHARAN): (a) No, Sir.

(b) to (d). Do not arise.

Telecasting of Malayalam Programmes from Air, Trivandrum

10422. SHRI SURESH KODIKKUNIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have considered to telecast Malayalam programme from AIR, Trivandrum station to Gulf countries especially to United Arab Emirate; and

(b) if so, the time by which it would start telecasting the Malayalam programme?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). All India Radio ,

Trivandrum does not telecast any programmes and it is also not possible technically to beam telecasts to Gulf countries from Trivandrum. There is also no proposal for broadcasting of Malayalam programmes for Gulf countries from All India Radio, Trivandrum. However, a fullfledged service comprising programmes in Hindi, Malayalam and Arabic directed to the Gulf region is proposed to be introduced as part of the 7th Plan proposals of All India Radio. The Service will primarily be directed towards Indian ethnic Groups in Saudi Arabia, Oman, United Arab Emirates, North and South Yemem, Kuwait, Jorden, and parts of Iran and Iraq. The Service will start as soon as two numbers of 250 KW SW transmitters being installed at Panaji, for the purpose, are commissioned.

Cinema Theatre in Akashvani Building Bombay

10423. SHRI RAM NAIK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a cinema theatre in the building of Akashvani in Mumbai (Bombay) is not being used though it is located in a prime locality near Churchgate station;

(b) if so, the reasons therefor;

(c) the number of days it was used for the period from 1st April, 1989 to 31st March, 1990; and

(d) the efforts made to use the theatre for other purposes including dramas and public functions?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). There is no cinema theatre situated in the building of Akashvani in Bombay. There is an Auditorium in the A.I.R. Broadcasting House Complex at

Churchgate, Bombay. This auditorium was handed over by A.I.R. to the National Film Development Corporation for screening of films. However, the auditorium was taken back from National Film Development Corporation for setting up AIR's Multi-track recording studio.

(c) and (d). After taking back the auditorium from National Film Development Corporation in 1988, it is being used for the purpose of recording of programmes before invited audiences. Renovation work to make the auditorium suitable for multi-track recording studio and civil modification works have already been initiated.

Assistance to Goldsmiths

10424. SHRI R. JEEVARATHINAM:
SHRI R.N. RAKESH:
SHRI PHOOL CHAND
VARMA:
SHRI A.R. ANTULAY:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have assessed the number of licenced goldsmiths in the country and their annual demand of gold;

(b) whether there is a propose to give loan or some relief to the goldsmiths for their rehabilitation being affected by the Gold Control Act now repealed;

(c) if so, the details thereof;

(d) whether Government have taken any measures to meet the requirement of gold in the country; and

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The number of certified Goldsmiths

in the country was 3,78,416 in 1989. No assessment is however possible of the annual demand of gold required by goldsmiths.

(b) No, Sir.

(c) Does not arise.

(d) No, Sir.

(e) Gold is not an essential commodity hence no action has been taken to meet the requirement of gold in the country.

NRI Investment in the Capital Issues of Indian Companies

10425. SHRI DILIP SINGH JU DEO:
SHRI SHANTARAM
POTDUKHE:

Will the Minister of FINANCE be pleased to state:

(a) whether there is an alarming slump in the Non-Resident Indian (NRI) investments in the capital issues of Indian Companies;

(b) if so, the reasons therefor;

(c) whether even in the domestic money market, the investors are in a dilemma over debenture tactics of the Companies; and

(d) if so, the measures Government propose to take to countenance the situation and revamp the investment market—both NRI and domestic investments?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d). Investors response to the issue of company depends upon a variety of factors, including the general state of the capital market, the marketing effort put in by the company, its past record, the expectations and perception of the investors and

other options available to them. Various steps for the development of the market and to protect the interest of investors are taken from time to time, which is an ongoing process and will continue.

Setting up of Television Transmitters Unit in Rural Areas of Srikakulam

10426. DR. VISHWANATHAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Rural Television Transmitter unit is proposed to be set up in rural areas of Srikakulam during 1990-91;

(b) if so, the details of the locations; and

(c) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). Whereas a low power TV transmitter is already functioning at Srikakulam, the high power (10 KM) TV transmitter at Visakhapatnam also provides service in parts of Srikakulam district including rural areas. There is, however, no approved scheme at present to set up another TV transmitter in Srikakulam district. It is the endeavour of the Government to extend TV service to the remaining uncovered parts of the country including those in Srikakulam district as expeditiously as possible, dependent upon the availability of funds for this purpose.

Loss to ITDC from Tourist Transport

10427. SHRI KASHIRAM RANA: Will the Minister of TOURISM be pleased to state:

(a) whether efforts are going on for some years to close down/reduce the transport fleet of India Tourism Development

Corporation (ITDC) on the ground that it is not economically viable to run transport activities under the ITDC any longer;

(b) if so, the details thereof; and

(c) the reasons for the loss in the transport activity of ITDC and efforts made to curtail/reduce the losses?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) to (c). The role of ITDC has been of a catalyst in providing transportation needs at tourist destinations. It has, therefore, been the policy of ITDC to withdraw from such places where private or other transport operators come forward to cater to the transport needs of Tourists. Accordingly from 1983 onwards, ITDC closed down nine transport units and has further plans to reduce its fleet in the coming years so as to retain ultimately a hard core of about 50 vehicles at locations, commercially viable. The main reasons for the loss was provision of competitive transportation facilities by the small private operators/State Tourism Development corporations whose wage costs and overheads were lower.

Efforts are being made to reduce losses and improve performance by changing and enlarging the product mix besides laying more emphasis on tour and travel activity. For the year 1989-90, the Ashok Travels and Tours' profit is estimated to be of the order of Rs. 53 lakhs.

Loan from I.M.F.

10428. SHRI KALP NATH RAI: Will the Minister of FINANCE be pleased to state:

(a) the amount of loan granted by the International Monetary Fund to India during the last Financial year;

(b) whether the same was fully utilised for the projects for which it was meant; and

(c) the amount of loan expected from I.M.F. during the current financial year?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No loan was sought from the IMF during the last financial year.

(b) and (c). Does not arise.

Distribution of Iron and Steel Items by SAIL

10429. SHRI KESHARI LAL: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether scarce steel items like Rounds/GP sheets (.63/.5 mm) in special/ordinary quality have been released by Branch Sales Office, SAIL, New Delhi under TBS/LTC during January-March/April-June, 1990 by violating distribution norms;

(b) the allocation made percentage wise for Rounds/GP Sheets in both the qualities during the above period;

(c) whether these percentages of allocation were applied uniformly to all customers;

(d) whether pre-offers/additional pre-offers quantities of GP sheets, LFQ were subsequently changed into ordinary quality while status 'A' demand for ordinary quality was pending; and

(e) if so, the quantities so changed alongwith the details of the Parties and the reasons for such change?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir.

(b) There is no percentage-wise allocation for rounds/G.P. Sheets.

(c) Does not arise.

(d) When alternative quality material was offered against TBS of January-March, 1989, there were no pending Status 'A' bookings for the material.

(e) About 166 tonnes of ordinary quality G.P. Sheets were supplied by SAIL to five parties against LFQ G.P. sheets, so as to obviate the possibility of payment of penalties against TBS Booking.

Advertising expenditure on Soft Drinks and Product Cost

10430. SHRI SHIKIHO SEMA: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that huge expenditure is incurred by the manufacturers of soft drinks on the advertising/publicity resulting in higher cost of the products;

(b) if so, the average cost of publicity expenditure on each bottle;

(c) whether Government propose to put any ceiling on advertising expenditure to bring down the prices; and

(d) if so, the steps taken or proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d). Information is being collected and will be laid on the Table of the House in due course.

Permission for Testifying of 7 CLs Outside Wharf Area

10431. PROF. K.V. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) whether permission is proposed to be given for destuffing of 7 CLs outside the wharf area at the shipper's or consignee's premises;

(b) if not, the reasons therefor; and

(c) whether this practice is followed in other major ports in India and abroad?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). It is presumed that the Question relates to destuffing of FCLs (Full Container Loads) and not 7 CLs.

Normally FCLs are cleared by Customs in the Customs area which is usually in the wharf area, and then released for destuffing and delivery, either in the wharf area, or at the shipper's/consignee's/importer's premises. Special permission in selective cases has been granted for Customs examination and clearance of FCLs outside the wharf/Customs area by deputing Customs staff to consignees premises for the purpose. Customs examination and clearance is not done outside the Customs area as a matter of course mainly due to paucity of staff.

This is the practice followed in the major ports in India, except in Cochin where destuffing and delivery of container-loads are done at the wharf area alone. Definite information on practice followed in different countries abroad is not available. It is understood that in some developed/western countries pre-Customs cleared FCLs are delivered for destuffing at importer's premises and only those FCLs which are selected for Customs examination are detained for destuffing at the ports for such examination.

Committee Reports on LAC

10432. SHRI RADHA MOHAN SINGH:

SHRI JANARDAN YADAV:

Will the Minister of COMMERCE be pleased to state:

(a) whether the reports submitted by M.R. Shivaraman Committee, Committee on Petitions of Rajya Sabha and study group of NABARD for giving minimum remunerative prices to Peasants and workers engaged in the lac trade and for raising stock of seedlac are pending with Government;

(b) if so, whether Government propose to implement the recommendations made by the said Committees; and

(c) if so, when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) and (b). The reports have been received by the Government. It is proposed to implement the recommendations contained therein, as feasible.

(c) Does not arise.

Constitution of a High-Powered Commission on Judicial System

10433. SHRI VENKATA KRISHNA REDDY KASU:

PROF. VIJAY KUMAR MALHOTRA:

SHRI Y.S. RAJA SEKHAR REDDY:

SHRI T. BASHEER:

Will the minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have taken a decision to constitute a high-powered Commission to recommend the structural changes in the present judicial system in order to provide timely justice for the common man; and

(b) if so, the details in respect of its composition and terms of reference?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). The Government have decided to set up high-level Judicial Commission for the appointment of Judges in the High Courts and the Supreme Court, and for the transfer of Judges from one High Court to another. Its composition is given in the Constitution Sixty-Seventh Amendment Bill, which was introduced in the Lok Sabha on 18.5.1990.

No other Commission is proposed to be set up at present.

Interest charged by Indian Overseas Bank, Calcutta

10434. SHRI V. SREENIVASA PRASAD: Will the minister of FINANCE be pleased to state:

(a) whether the Indian Overseas Bank, Calcutta has initiated discussions with some Public Sector Undertakings in connection with interest charged on some account-holders of the Bank;

(b) if so, whether any progress has been made in this regard; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). Indian Overseas Bank has not initiated discussions with any Public Sector Undertaking regarding interest concession in any of the accounts.

Workers of Re-rolling Industry

10435. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have received representations from the All India Steel Re-

rollers Association regarding the problems/difficulties faced by the workers of the Re-rolling industry in the country;

(b) if so, the details thereof;

(c) the action taken or proposed to be taken to mitigate the hardships of these workers;

(d) if not, the reasons therefor;

(e) whether Government propose to get examined the difficulties of the workers by a panel of experts; and

(f) if so, when?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Attention has been drawn by the Association towards closure of some re-rolling mills due to inadequate supplies of raw materials by the main producers.

(b) to (d). Availability of semis/billets from main producers is less than 20% of total domestic availability i.e. including from the secondary sector. Increased production in the secondary sector is further being encouraged. In addition, imports of semis/billets are allowed through MMTC as also against Replenishment/Additional Licences.

(e) and (f). No, Sir/Does not arise.

[*Translation*]

Import of Prime coking Coal

10436. SHRI BRJ BHUSHAN TIWARI: Will the Minister of STEEL AND MINES be pleased to state:

(a) the total quantity of prime coking coal being imported annually;

(b) the annual production of prime coking coal in the country; and

(c) the reasons for importing it?

THE MINISTER OF STEEL AND MINES

AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (c). Approximate quantities of coking coal imported by the Integrated Steel Plants during the last two years and those planned for the current year are given below:

(in million tonnes)

1988-89	1989-90	1990-91
1	2	3
4.44	5.35	5.6

In order to bridge the quantitative and qualitative gaps between the requirement and indigenously available prime quality low ash metallurgical coking coal, the Integrated Steel Plants resort to imports. The imported coal is blended with the indigenous coal which has higher ash content percentage in order to attain satisfactory technological parameters including desired ash levels.

(b) The production of prime coking coal in the country during 1988-89 was 12.51 million tonnes and was estimated to have been 11.34 million tonnes during 1989-90.

[English]

Meeting of India-Pakistan Business Council for Women Entrepreneurs

10437. SHRI R.N. RAKESH:
SHRI MANIKRAO HODLYA
GAVIT:

Will the Minister of COMMERCE be pleased to state:

(a) whether a meeting of the India-Pakistan Business Council for Women Entrepreneurs was held in New Delhi on 30 April, 1990;

(b) if so, the details thereof;

(c) the names of the Members who participated in the meeting; and

(d) the salient features of the discussion held in the meeting and the suggestions given to Government by the Council?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) to (d). The second meeting of the Joint Business Women's Council of India and Pakistan was held in New Delhi on 28th April, 1990. The participants underlined the need for cooperation between the two countries in imparting training in Administrative and Business Management, for taking up study tours in India and Pakistan to identify the areas of mutual cooperation and to improve volume of trade between India and Pakistan to the mutual advantage of the two countries. No suggestions were given by the Council to the Government.

The following members participated:—

WOMEN'S WING OF NATIONAL ALLIANCE OF YOUNG ENTREPRENEURS

(1) Smt. Neena Malhotra, Chairperson

- (2) Smt. Rajni Aggarwal, Chairperson, International Committee
- (3) Smt. Priya Khanna, Vice Chairperson
- (4) Smt. Shoba Arora, Vice Chairperson, Delhi Chamber
- (5) Smt. Narinder Pal Kaur, Secretary

PAKISTAN ASSOCIATION OF WOMEN ENTREPRENEURS (PAWE)

- (1) Begum Salma Ahmed. President
- (2) Bushra Ajmal. Joint Secretary
- (3) Frazana Rahman, Secretary, Information
- (4) Basra Sultana
- (5) Shamina Sultana

Import of Super 301 on Textiles Export to U.S.A.

10438. SHRI S. KRISHNA KUMAR: Will the Minister of COMMERCE be pleased to state:

(a) the impact of U.S. decision to list India under Super 301, on the export of textiles; and

(b) the steps being contemplated to save textile export?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) So far no action against Indian exports to the United States has been taken by the US under provisions of Super 301. In the circumstances, there is no question of textiles exports from India to US being affected by the listing of India.

(b) Does not arise.

Smuggling of Stationery

10439. SHRIMATI BASAVA RAJES-WARI:
SHRI G.S. BASAVARAJ:

Will the Minister of FINANCE be pleased to state:

(a) whether large scale smuggling of stationery from Nepal, Hong Kong and Singapore is posing a major threat to the Indian stationery industry; and

(b) if so, the steps taken/proposed to be taken to check this smuggling?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHAS-TRI): (a) and (b). The information is not readily available. It is being collected and will be laid on the table of the House.

Sick Tea Gardens

10440. SHRI CHITTA BASU: Will the Minister of COMMERCE be pleased to state:

(a) whether there is any proposal under consideration of Government for nationalising some sick tea gardens;

(b) if so, the names of the gardens; and

(c) at what stage the proposal stands at present?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) No, Sir.

(b) and (c). Does not arise.

Stock Markets

10441. SHRI P.M. SAYEED: Will the Minister of FINANCE be pleased to state:

(a) whether the PHD chamber of Commerce and Industry has pleaded that more stock markets be set up particularly in the State capitals;

(b) if so, the details of the proposals alongwith the reasons advanced; and

(c) Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). PHD Chamber of Commerce and Industry, in a Memorandum dated 31st October, 1989, had suggested inter alia, the development of new stock exchanges as the existing stock exchanges would be under service strain on account of likely increase in the number of registered companies, as well in number of investors and volume of transactions by the turn of century.

(c) Government have noted the above suggestion.

Expenditure on Renovation of ITDC Hotels

10442. SHRIMATI GEETA MUKHERJEE: Will the Minister of TOURISM be pleased to state:

(a) the details of funds earmarked and spent by the ITDC for the purpose of additions, alterations and renovations of its hotel properties during the last three years, year-wise and hotel-wise;

(b) the month-wise details of amount spent on this account during 1989-90;

(c) whether the amount spent in the last month of 1989-90 was disproportionately high; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) The requisite information is given in the attached statement-I.

(b) The requisite information is given in the attached Statement-II.

(c) and (d). The expenditure booked in the last month of 1989-90 has been to the tune of Rs. 365.72 lakhs against the total expenditure of the order of Rs. 1164.00 lakhs for the whole year. The figure of Rs. 365.72 lakhs booked in the month of Mar 90 is inclusive of (1) Rs. 156 lakhs for the works directly undertaken/executed in the whole year by various units (for which the advice was received in Mar 90); (2) Rs. 50 lakhs has been on account of opening of letter of credit/ payment of custom duty; and (3) a sum of Rs. 50 lakhs paid as mobilisation advances for future works thereby leaving a balance of Rs. 100 lakhs approximately as having been spent on addition/alteration/renovation works during the month of Mar 90 which compares favourably with the expenditure incurred in the earlier months.

STATEMENT-I

Rs. in lakhs

Sl. No.	Name of the hotel	Yearwise Budget/Expenditure				
		1987-88		1988-89		1989-90
		Budget/Expenditure	Budget/Expenditure	Budget/Expenditure	Budget/Expenditure	Budget/Expenditure
1	2	3	4	5		
	Add/Alt Improvements of existing Hotels/Units			425.00	772.00	1240.45
1.	Ashok Hotel, New Delhi			122.50	225.45	359.75
2.	Samrat Hotel, New Delhi			31.60	13.67	109.50
3.	Qutab Hotel, New Delhi			22.04	30.61	47.84
4.	Kanishka Hotel, New Delhi			84.12	250.16	47.95
5.	Janpath Hotel, New Delhi			25.33	26.33	76.67
6.	Lodhi Hotel, New Delhi			5.16	0.97	48.28

Sl. No.	Name of the hotel	Yearwise Budget/Expenditure				
		1987-88	1988-89	1989-90		
		Budget/Expenditure	Budget/Expenditure	Budget/Expenditure	Budget/Expenditure	Budget/Expenditure
1	2	3	4	5		
7.	Ashok Yatri Niwas, New Delhi	25.99	31.31	45.22		
8.	Hotel Ashok, Bangalore	30.05	24.95	90.74		
9.	Hotel Varanasi Ashok Varanasi,	19.98	35.94	83.66		
10.	Hotel Pataliputra Ashok, Patna	1.49	23.62	71.32		
11.	Kovalam Ashok Beach Resort, Kovalam	13.70	20.32	72.85		
12.	Hotel Airport, Calcutta	45.45	66.43	44.34		
13.	Hotel Jammu Ashok, Jammu	10.56	1.22	17.52		
14.	Laxmi Vilas Palace Hotel, Udaipur	0.38	—	7.92		
15.	Hotel Jaipur Ashok, Jaipur	12.32	4.41	0.39		

Sl. No.	Name of the hotel	Yearwise Budget/Expenditure				
		1987-88		1988-89		1989-90
		Budget/Expenditure	Budget/Expenditure	Budget/Expenditure	Budget/Expenditure	Budget/Expenditure
1	2	3	4	5		
16.	Hotel Agra Ashok	—	2.92	—	—	
17.	Hotel Madurai Ashok, Madurai	0.82	2.85	1.94	—	
18.	Hotel Kalinga Ashok, Bhubaneswar	—	13.63	8.00	—	
19.	Hotel Bodhgaya Ashok, Bodhgaya	—	—	7.67	—	
20.	Lalithamahal Palace Hotel, Mysore	7.20	13.56	7.52	—	
21.	Bharatpur Forest Lodge, Bharatpur	—	—	0.03	—	
22.	Hotel Hassan Ashok, Hassan	2.83	5.44	1.28	—	
23.	Ranjit Hotel, New Delhi	24.20	7.55	8.29	—	

Sl. No.	Name of the hotel	Yearwise Budget/Expenditure				
		1987-88	1988-89	1989-90		
		Budget/Expenditure	Budget/Expenditure	Budget/Expenditure	Budget/Expenditure	Budget/Expenditure
1	2	3	4	5		
24.	Hotel Khajuraho Ashok	0.40	—	0.74		
25.	Hotel Mahabalipuram Ashok	1.23	—	—		
26.	Hotel Aurangabad Ashok, Aurangabad	3.26	2.40	0.75		
27.	Misc. work	—	26.15	—		
		425.00	492.55	772.00	829.89	1240.45
						1164.04
	SAY	493.00	830.00	SAY*	1164.00	lakhs

* Provisional and subject to audit.

STATEMENT-II

Monthwise Expenditure during 89-90

(Rs. in lakhs)

Sl. No.	Name of the hotel	Budget	Apr.	May	June	July	Aug.	Sep.	Oct.	Nov.	Dec.	Jan.	Feb.	Mar.	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
	Add/Alt/Imp/ Reno	1240.45													
1.	Ashok Hotel, New Delhi		16.63	4.10	6.35	53.28	21.49	41.06	22.50	16.71	34.86	23.39	16.28	103.15	359.75
2.	Samrat Hotel, New Delhi		7.17	1.59	1.51	0.12	11.03	19.55	8.03	4.94	11.73	11.86	4.70	27.27	109.50
3.	Qutab Hote, New Delhi		1.59	1.96	5.92	3.59	3.63	13.00	5.31	0.01	4.12	4.73	1.34	2.64	47.84
4.	Kanishka Hotel, New Delhi		0.01	3.00	0.47	0.60	9.76	3.93	1.69	4.07	7.29	4.27	0.22	12.64	47.95

Sl. No.	Name of the hotel	Budget	3	4	5	6	7	8	9	10	11	12	13	14	15	Total
1	2															16
5.	Janpath Hotel, New Delhi		0.25	5.87	3.96	6.82	2.51	7.32	5.87	0.53	6.19	11.96	—	25.39	76.67	
6.	Lodhi Hotel, New Delhi		—	—	—	0.11	—	—	—	—	0.01	—	28.72	19.44	48.28	
7.	Ashok Yatri Niwas, New Delhi		—	—	3.93	—	—	2.44	3.86	—	9.24	6.09	—	19.66	45.22	
8.	Hotel Ashok, Bangalore		—	—	0.12	—	7.80	6.84	25.65	1.26	10.79	9.36	0.11	28.81	90.74	
9.	Hotel Varanasi Ashok, Varanasi		1.79	2.09	6.57	0.45	12.76	13.10	23.45	1.54	4.10	1.80	4.58	11.43	83.66	
10.	Hotel Pataliputra Ashok, Patna		—	—	1.01	4.03	7.59	6.80	12.25	3.83	7.44	4.76	6.78	16.83	71.32	

Sl. No.	Name of the hotel	Budget	Apr.	May	June	July	Aug.	Sep.	Oct.	Nov.	Dec.	Jan.	Feb.	Mar.	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
11.	Kovalam Ashok Beach Resort, Kovalam		4.99	3.39	2.63	—	—	—	—	—	9.76	—	2.41	49.67	72.85
12.	Hotel Airport, Calcutta		—	2.94	3.16	1.74	2.72	3.40	1.88	0.23	2.76	4.99	0.83	19.69	44.34
13.	Hotel Jammu Ashom, Jammu		—	—	—	—	—	—	11.42	0.43	1.09	—	—	4.58	17.52
14.	Laxmi Vilas Palace Hotel, Udaipur		—	—	—	—	0.21	0.02	0.01	0.22	2.31	0.22	1.46	3.47	7.92
15.	Hotel Jaipur Ashok, Jaipur		—	0.02	—	—	—	—	—	—	—	—	0.35	0.02	0.39

Sl. No.	Name of the hotel	Budget	Apr.	May	June	July	Aug.	Sep.	Oct.	Nov.	Dec.	Jan.	Feb.	Mar.	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
16.	Hotel Agra Ashok, Agra	—	—	—	—	—	—	—	—	—	—	—	—	—	—
17.	Hotel Madurai Ashok, Madurai	—	—	—	—	—	—	—	—	0.46 (—)	0.01	—	—	1.49	1.94
18.	Hotel Kalinga Ashok, Bhubaneswar	—	—	1.30	0.20	0.19	—	—	3.80	—	0.37	1.34	0.05	0.75	8.00
19.	Hotel Bodhgaya Ashok, Bodhgaya	—	1.66	1.20	0.54	0.43	—	0.01	0.34	—	0.09	0.05	0.05	3.30	7.67
20.	Lalithamahal Palace Hotel, Mysore	—	—	—	—	1.34	—	0.11	—	—	0.01	—	—	—	6.10

Sl. No.	Name of the hotel	Budget	Apr.	May	June	July	Aug.	Sep.	Oct.	Nov.	Dec.	Jan.	Feb.	Mar.	Total
1		3	4	5	6	7	8	9	10	11	12	13	14	15	16
26.	Hotel Aurangabad Ashok, Aurangabad		0.03	0.39	0.07	0.05	—	—	—	—	0.01	—	—	0.20	0.75
27.	Misc. work		1.58	—	0.25	0.91	—	—	—	—	0.02	—	2.76	—	—
												(—)			
	Total:		36.02	28.48	36.84	73.62	79.45	119.94	126.27	34.23	112.29	84.91	66.27	365.72	1164.04

SAY Rs. 1164.00 lakhs

SBI Scheme for Small Scale Industries[*Translation*]

10443. SHRI SUDHIR GIRI: Will the Minister of FINANCE be pleased to state:

(a) whether the State Bank of India (SBI) has launched a new scheme known as "Rehabilitation clinics" to contribute to the solution of the specific problems faced by the small scale industries;

(b) if so, the details thereof; and

(c) the number of women entrepreneurs who are expected to benefit by the cell opened for them by the SBI during the year 1990?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). State Bank of India has reported that to expedite finalisation of rehabilitation packages for sick small scale industries, rehabilitation cells have been created at its Zonal Offices with an Administrative Officer (Rehabilitation) in charge of the Cell. The in-house team consisting of various functionaries of the bank also meets periodically to discuss problems relating to rehabilitation of the sick units.

(c) State Bank of India has reported that in addition to the various schemes under small scale and small business finance under which the women entrepreneurs receive credit facilities, the bank has launched a scheme called "Stree Shakti Package" where under concessions in interest rate and margins have been given. Under this scheme 1.5 lakhs women entrepreneurs have so far been granted advances and the total outstanding loans as on December 1989 were Rs. 86 crores.

Forms of Unit Trust of India in English

10444. KUMARI UMA BHARATI: Will the Minister of FINANCE be pleased to state:

(a) whether some of the forms of the Unit Trust of India are in English only or mostly in English, if so, the number of such forms:

(b) the number of forms required to be filled in English only; and

(c) the reasons for not allowing forms for various schemes to be filled in Hindi also and when this arrangement is likely to be made?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). According to the information received from UTI, most of their forms at present are in English for operational reasons as data relating to the large numbers of Unit holders and timely payment of dividends etc. have to be done with the aid of computers. The UTI has been asked to introduce as many forms in Hindi as feasible.

[*English*]**Alleged Harassment of Revenue Officials**

10445. SHRI BALASAHEB VIKHE PATIL: Will the minister of FINANCE be pleased to state:

(a) the details of cases of alleged harassment of revenue officials as reported in the 'Times of India' dated 19th March, 1990;

(b) whether any investigation has been made to find out if any harassment has been caused to the officials as alleged in the report;

(c) if so, the action taken by Government against officials responsible causing harassment; and

(d) the precautionary measures taken, if any, to eliminate the possibility of recurrence of such cases of harassment?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI) (a) It has been alleged that one officer was transferred from Bombay to Bhubaneswar and later to the madras Staff Training College and that his promotion was blocked for more than six years. It has also been alleged that promotion was denied to another officer by initiating disciplinary action against him on a flimsy charge without investigation and that the recommendation of the DPC in his case was out in 'sealed cover';

(b) It is not true that the concerned two officers were harassed. One officer was transferred from Bombay to Bhubaneswar after completion of the tenure of 4 years in the normal course. From Bhubaneswar, he was transferred to the Madras Staff Training College after completion of nearly 4 years in the normal course. He was recently promoted as Collector of Customs and Central Excise and posted to Bombay.

In the case of the other officer, the recommendation of the Departmental Promotion Committee was placed in a sealed cover because of disciplinary proceedings which is the normal practice.

(c) and (d). Do not arise.

[Translation]

Setting up of Steel Scrap Yard at Ratlam in Madhya Pradesh

10446. DR. LAXMINARAYAN PANDEYA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether there is any proposal to set up a steel scrap yard in Ratlam district of Madhya Pradesh; and

(b) if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir.

(b) Does not arise.

[English]

Setting up of Yatri Niwas in Haryana

10447. SHRI KAMAL CHAUDHRY: Will the Minister of TOURISM be pleased to state:

(a) whether any place in Haryana is being considered by Government for setting up of Yatri Niwas; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) No, Sir.

(b) Does not arise.

Laboratory Facilities in ITDC Hotels

10448. SHRI M. SELVARASU: Will the Minister of TOURISM be pleased to state:

(a) whether a laboratory was set up in Ashoka Hotel, New Delhi for conducting random tests of food materials;

(b) if so, its performance during 1987-88 to 1989-90 and the expenditure incurred thereon during the last three years; and

(c) the number of employees recruited on that job and the details of jobs entrusted to them?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) to (c). Primarily for the prestigious CHOGM Conference, a skeleton Chemical Food Testing Laboratory was set up with 4 employees in 1983 in Ashok Hotel, New Delhi, which functioned only upto 1986-87. Two of the four employees left the services in 1984 and the services of the remaining two (viz an analyst and a Lab Assistant) are being utilised by ITDC in its Medical and Health Wing for assisting its Delhi-based hotel unit in ensuring compliance of the provisions of Food and Adulteration Act. ITDC has not incurred any expenditure on equipment/machinery for this set up during last 3 years.

Export of Spices

10449. SHRI D.M. PUTTE GOWDA: Will the Minister of COMMERCE be pleased to state:

(a) the target set and quantum of spices

exported during the year 1989-90 and foreign exchange earned;

(b) whether the target of export of spices during the year 1989-90 had been achieved;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government to boost the export of spices?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) and (b). A statement is attached.

(c) Export of spices has exceeded targets, quantity-wise, although there was a shortfall, value-wise during 1989-90. This was mainly because of lesser unit value realisation and lesser export of pepper, due to easy supply position in the international market.

(d) Export promotion measure being undertaken include publicity campaigns, participation in trade fairs, organisation of buyer-seller meets and quality improvement programmes, in addition to various incentives like CCS and import replenishment.

STATEMENT

Export of Spices

Sl. No.	Item	Target for 1989-90		Achievements in export of spices during 1989-90	
		Qty. MTs.	Value Rs. lakhs	Qty. MTs.	Value Rs. lakhs
1	2	3	4	5	6
1.	Pepper	42000	21000	36601	15987.74
2.	Cardamom (small)	750	1125	171	319.41
3.	Cardamom (lage)	300	140	598	255.62
4.	Chillies	8000	1495	10713	2098.76
5.	Ginger	5200	1040	7315	1271.53
6.	Turmeric	13000	1300	16468	1572.42
7.	Currypowder	3000	500	3107	602.47
8.	Seed and other Spices	14000	1400	24312	3074.36

Sl. No.	Item	Target for 1989-90		Achievements in export of spices during 1989-90	
		Qty. MTs.	Value Rs. lakhs	Qty. MTs.	Value Rs. lakhs
1	2	3	4	5	6
9.	Spice Oils and oleoresins	450	2000	601	2253.77
	Total	86700	30000	99886	27436.08

* Figures are provisional.

Distribution of Iron and Steel Materials:

10450. SHRI NAKUL NAYAK:
SHRI KESHARI LAL:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Iron and Steel materials have been released by Branch Sales Office, SAIL, New Delhi to parties covered by Adverse Departmental Committee/Government Audit Reports No. 10 and 11 dated 21 October, 89/1 January, 90 and 26 December, 1989 respectively on the basis of fake capacity certificates against the contents of the capacity certificates to some DCTD units for commercial production against chartered engineer's certificate and to some DGTD units without obtaining clearance from DGTD regarding commencement of commercial production;

(b) whether these parties were also released materials against TBS booking procured against confirmed bookings of DRS customers and by allocating light sections of conversion angles in TBS to private parties while refusing supplies to EEPFC holders and even delaying defence priorities; and

(c) if so, the protection Government propose to provide to customers who are threatened by these officials?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) BSO, SAIL, New Delhi has supplied Iron and Steel materials in terms of JPC guidelines and on submission of documents required under the guidelines.

On receipt of a complaint from a party attached to the Delhi branch, an internal committee in SAIL was asked to look into it. The Committee submitted its report on 21.10.1989. Certain corrective actions aris-

ing out of the report were taken by the zonal office. The issues brought out by the party were also a subject matter of audit memos in December, 89 and January, 90. The audit memos pertaining to distribution policy have been replied by SAIL and the other pertaining to dishonouring of cheques is under reply. Since this matter came to the notice of the head-quarters of SAIL Marketing organisation, two senior level committees were also appointed by SAIL to look into the issues in its entirety. The Committees have come to the conclusion that

- (i) neither the JPC nor the internal guidelines of SAIL have been violated.
- (ii) the branch has followed practices prevalent over a number of years.
- (iii) all bookings have been made on a uniform basis.

It is not possible for SAIL to check the authenticity of documents. Wherever authenticity of documents have been questioned in the complaints, these have been sent to the issuing authorities for their verification.

(b) Supplies of materials have been made in consonance with the laid down guidelines and procedures. There was no pending demand from EEPFC/Defence at the time of offering the items referred to in the question.

(c) Does not arise.

Establishment of Second Tiger Safari In Karnataka

10451. SHRI V. KRISHNA RAO: Will the Minister of TOURISM be pleased to state:

(a) whether a Second Tiger Safari is proposed to be established in Karnataka;

(b) if so, the details of its location, the area and the number of different species of animals to be kept there;

(c) Whether Government propose to provide special central assistance to make the safari complex a famous tourist centre; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

[*Translation*]

Income-Tax Raids

10452. SHRI RAJVEER SINGH: Will the Minister of FINANCE be pleased to state:

(a) the number of big and well known companies raided by the Department of Income Tax during the last two years;

(b) the details of companies wherein irregularities were found in these raids; and

(c) the outcome of the raids?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). The Income Tax Department conducted 11,489 searches at various premises including those of companies during the financial years 1988-89 and 1989-90. These searches resulted in the seizure of *prima-facie* unaccounted assets of estimated value of Rs.280.73 crores. In the statements recorded during the course of the searches, the persons searched have disclosed unaccounted income of Rs.442.80 crores.

Details of searches which resulted in seizure of *prima-facie* unaccounted assets worth Rs. 1 crore or more, are given below.

STATEMENT

Sl. No.	Name	Value of assets seized (Rs. in lakhs)	Amount of concealed income surrendered during searches (Rs. in lakhs)
1	2	3	4
1.	Shri Gunwant C. Gopani and Others, Bombay	588.46	368.81
2.	Khaitan Group, Calcutta	446.36	—
3.	Dalmia Group and its connected cases, Delhi	381.91	56.40
4.	Shri Kanti Lal A. Shah and others, Bombay	284.82	—
5.	M/s. Ganesh Prasad Gondilal and associates, Kanpur	245.16	220.07
6.	Dr. S.P. Srivastava and Shrimati Lata Srivastava, New Delhi	217.45	—
7.	Shri Somabhai Kanchanlal Patel and Others, Bombay	206.90	2.00
8.	M/s. Readyfoods (P) Limited, Bangalore	200.00	—

<i>Sl. No.</i>	<i>Name</i>	<i>Value of assets seized (Rs. in lakhs)</i>	<i>Amount of concealed income surrendered during searches (Rs. in lakhs)</i>
1	2	3	4
9.	M/s. Malhotra Steel Industries Group, Ahmedabad	200.00	615.00
10.	Sri Valli Vilas M.P. Pavadai Chettair Sons and others, Cuddalore, Tamil Nadu	187.12	206.67
11.	M/s. Balakrishnan Pens (Private) Limited, Bombay	176.30	357.05
12.	M/s. Arun Poddar and others, Calcutta	173.60	—
13.	Shri lachmandas S. Pherwani and other, Bombay	164.09	197.98
14.	M/s. Ranjit Group of Industries, Ahmedabad	154.91	43.06
15.	M. Bhuwailka Group, Calcutta	153.87	4.30
16.	Dr. P.R. Mukherjee and U. Upadhyay Group, Asansol (WB)	132.14	205.65

Sl. No.	Name	Value of assets seized (Rs. in lakhs)	Amount of concealed income surrendered during searches (Rs. in lakhs)
1	2	3	4
17.	Shri Gunwant Rai H. Desai, Bombay	124.85	200.00
18.	Shri A.K. Aggarwal, New Delhi	123.98	—
19.	Hira Lal Agarwal and Others, Kanpur	121.34	—
20.	Haripada Khatua, Calcutta	120.04	100.00
21.	M/s. Satya Narayan Rastogi and Others, Hardoi	119.60	3.00
22.	Bagla and Khemka Group, New Delhi	119.27	5.14
23.	Shri R. Koteswara Rao, Hyderabad	118.69	24.30
24.	Shri Kantilal D. Shah and others, Ahmedabad	117.43	200.16
25.	M/s. Tetron Commercial Limited, Calcutta	117.27	—

<i>Sl. No.</i>	<i>Name</i>	<i>Value of assets seized (Rs. in lakhs)</i>	<i>Amount of concealed income surrendered during searches (Rs. in lakhs)</i>
1	2	3	4
26.	M/s. Bhavna Construction Company, and others, Ahmedabad	111.83	101.95
27.	Maheswari Group and others, Kanpur	108.02	54.00
28.	M/s. Fogla Group		
	M/s. Tulsayan Group	106.53	—
	Goenka Group		
29.	M/s. D.P. Jewellers and M/s. Zinzuwadia Brother, Ahmedabad	106.47	55.80
30.	J.C. Budhraj Group, New Delhi	105.61	—

<i>Sl. No.</i>	<i>Name</i>	<i>Value of assets seized (Rs. in lakhs)</i>	<i>Amount of concealed income surrendered during searches (Rs. in lakhs)</i>
1	2	3	4
31.	M/s. Banwari Lal Mohanlal Group and M/s. M.S. Saraf Group, Kanpur.	103.11	44.31
32.	M/s. M.R. Bhansali and Company, Bombay	101.49	182.40

[English]

Setting up of New Hotels In Kerala

10453. SHRI A. CHARLES: Will the Minister of TOURISM be pleased to state:

(a) whether some leading hotel industries in the country and abroad have applied for setting up hotels at the tourist centres in Kerala to boost tourism in the State;

(b) if so, the details thereof and the number of applications cleared in this regard; and

(c) the further steps to be taken by Government in that regard to ensure adequate hotel facilities in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) No, Sir.

(b) Does not arise.

(c) The Government has taken steps to provide various incentives to hotels to encourage setting up of more hotels in the country including Kerala.

Export of Iron Ore by KIOCL

10454. SHRI MANORANJAN BHAKTA: Will the Minister of STEEL AND MINES be pleased to state:

(a) the quantum of iron ore exported by Kudremukh Iron Ore Company Ltd. in 1988-89 and 1989-90;

(b) the target set for the export of iron ore by the said company in 1990-91; and

(c) the steps taken to achieve the target?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Iron ore exported by Kudremukh Iron Ore Company Limited (KIOCL) in 1988-89 and 1989-90 is as follows:

<i>Item</i>		<i>Item Quantity exported (Million tonnes)</i>	
		<i>1988-89</i>	<i>1989-90</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
1.	Iron ore concentrate	3.00	3.40
2.	Iron ore pellets	1.68	1.95
Total		4.68	5.35

(b) KIOCL has planned an export of 4.0 million tonnes of iron ore concentrate and 2.5 million tonnes of iron ore pellets in 1990-91

(c) The Company has already obtained orders for the major quantity of supplies and does not envisage any difficulty in reaching the target.

[*Translation*]

**Policy Regarding Industrial Relations
In Banks**

10455. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government proposes to revise the policy in regard to the industrial relations in banks;

(b) if so, the details thereof and when it is likely to be implemented; and

(c) the manner in which the bank employees will be benefitted?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANILSHASTRI): (a) No, Sir.

(b) and (c). Do not arise.

[*English*]

Production and Price of Metallic Ores

10456. SHRI SATYANARAYAN JATIYA: Will the Minister of STEEL AND MINES be pleased to state:

(a) the names of metallic ores mined in the country during the last three years;

(b) the quantum consumed for domestic use thereof and the quantum of metallic ores exported along with the export price of each ore; and

(c) the standard market price of each of the indigenous metallic ore and imported metals separately?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c).

Information is being collected and will be laid on the Table of the House.

**Cable car Facility at Kemmanna Gudi in
Karnataka**

10457. SHRI H.C. SRIKANTAIAH: Will the Minister of TOURISM be pleased to state:

(a) whether Government are aware that Kemmanna Gudi in Karnataka is a very good tourist resort;

(b) if so, whether there is any proposal under consideration of Union Government to provide cable car facilities at Kemmanna Gudi to boost tourism;

(c) if so, the details thereof; and

(d) whether Government would approve schemes of private entrepreneurs in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

(d) It is for the State Government to examine such proposals as and when submitted by private entrepreneurs.

Imports of Capital Goods

10458. SHRI YASHWANTRAO PATIL: Will the Minister of COMMERCE be pleased to state:

(a) the imports of capital goods during 1989-90 as compared to 1988-89; and

(b) the reasons for the increase, if any?

THE MINISTER OF STATE IN THE
MINISTRY OF COMMERCE (SHRI AR-

ANGIL SREEDHARAN): (a) Import of capital goods during 1989-90* and 1988-89* is as under:

<i>Value Rs. Crores</i>		
<i>1988-89</i>	<i>1989-90 (up to Jan. 90)</i>	<i>1988-89 (up to Jan. 1989)</i>
1	2	3
6905.78	7081.70	5525.32

*Provisional

(b) There are many contributory factors like imports for technological upgradation / export production, inflation, fluctuation in foreign exchange rates etc. for the increase.

[*Translation*]

Opening of Branches of Nainital Almora Kshetriya Gramin Bank

10459. SHRI HARISH RAWAT: Will the Minister of FINANCE be pleased to state:

(a) where Nainital Almora Kshetriya Gramin Bank has applied for opening its branches; and

(b) if so, the names of the places and the time by which branches of the said Bank are proposed to be opened?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Reserve Bank of India (RBI) has not received any request from Nainital Almora Kshetriya Gramin Bank for allotment of additional centres for opening branches.

(b) Two licences earlier issued to Nainital Almora Kshetriya Gramin Bank for

opening branches at centres Bhola and Loharkhet in Almora District are pending for utilisation. As the bank could not open its branches at the centres by 31st March 1990 due to inadequate infrastructure, the Reserve Bank of India has extended the validity period of these licences upto September, 1990.

Export of Sugar

10460. SHRI HARIKEWAL PRASAD: Will the Minister of COMMERCE be pleased to state the quantity of sugar likely to be exported in the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): Likely exports of sugar in the current financial year are as follows:

EEC	:	10,000 MT
USA	:	12,000 MT Approximately

The above exports will be against the preferential quotas allotted by EEC and USA for India. In addition, exports of some

quantities are likely to some neighbouring countries.

[English]

Export of Basic Drugs and Finished Medicines

10461. SHRI K. MANVENDRA SINGH: Will the Minister of COMMERCE be pleased to state:

(a) whether same facilities are being provided for the export of basic drugs and finished medicines;

(b) if so, the reasons therefor; and

(c) whether Government propose to give more incentives for export of finished medicines?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) Cash Compensatory support (CCS) and import replenishment are among the facilities granted for export of bulk drugs and formulations. CCS at 15% of fob value is admissible on export of drugs excluding 27 items in the negative list. CCS at 15% is also admissible on all drug formulations, including those manufactured out of the bulk drugs in the negative list.

Import replenishment at the rate of 15% of fob value of bulk drugs and at the rate of 20% of fob value of formulations is admissible against exports.

(b) CCS is intended to compensate unrebated indirect tax components, freight disadvantage and market development costs on the export product in due measure. Import replenishment provides inputs for export production.

(c) No such proposal is under consideration.

T.V. Serials/Feature Films Pending for Approval

10462. SHRI PRATAPRAO B. BHOSALE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a large number of T.V. serials and feature films are pending with his Ministry for approval;

(b) if so, the names of these serials and feature films with specific reasons for pendency in each case;

(c) whether Government propose to revise its existing norms to accord approval to pending T.V. serials and feature films;

(d) if so, the details thereof; and

(e) the details of charges, if any, which are required to be paid by the producers of T.V. serials?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (d). The scheme for accepting new proposals under sponsored TV serials was suspended with effect from May 7, 1986. All proposals received by that date have since been processed and finalised. As regards proposals for telecast of feature films, received in large numbers, their examination is an on-going process. There is no proposal at present under the consideration of the Government to change the procedure for screening/selection of the offers for telecast of feature films.

(e) In accordance with the existing procedures, an applicant is not required to pay any processing fee for consideration of his proposal.

Rate of Savings

10463. SHRI S.C. VARMA: Will the Minister of FINANCE be pleased to state:

(a) the rate of savings as a percentage of Gross Domestic Product in India since 1980 as compared to Japan and other advanced countries; and

(b) the efforts being made by Government keeping the upward trend in the cost of living in mind, to step up the rate of saving for mustering additional resources for the plans?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The requisite data, as available is given in the Annexure.

(b) The rate of saving in the economy is influenced by many factors such as the rate of interest, growth of real output and the distribution of income in the economy. Government's efforts are directed towards raising the rate of savings providing incentives for saving and discouraging unessential consumption and thereby mustering additional resources for the plan.

STATEMENT

Gross Domestic Savings as Percentage of GDP

Sl. No.	1980	1981	1982	1983	1984	1985	1986	1987	1988	
1	2	3	4	5	6	7	8	9	10	11
1.	India*	21	21	19	20	19	20	20	20	21
2.	Japan@	31	32	31	30	31	32	32	34	N.A.
3.	USA@	17	18	15	15	16	16	15	13	N.A.
4.	UK@	19	20	20	18	17	18	18	18	N.A.
5.	West Germany@	25	23	24	23	23	24	24	25	N.A.
6.	France	21	17	17	20	19	19	20	20	N.A.
7.	Italy	22	19	20	18	18	18	23	21	N.A.

* Source : National Accounts Statistics, 1990. Estimates relate to Fiscal years beginning 1 April.

@ Source : World Development Reports of the World Bank for various years from 1982 to 1989.

[*Translation*]

TFAI Facilities Like Pragati Maidan in Other Cities

10464. SHRI SARJU PRASAD SAROJ: Will the Minister of COMMERCE be pleased to state:

(a) whether the Trade Fair Authority of India (TFAI) propose to provide facilities like those provided at Pragati Maidan, New Delhi in some other cities also;

(b) if so, the details thereof;

(c) whether Government propose to provide such facilities in Uttar Pradesh also;

(d) if so, when and where and the amount allocated therefor; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) and (b). Trade Fair Authority of India aims at organising trade fairs not only in Delhi but also in other important cities and State capitals. Though there are certain proposals to develop exhibition infrastructure in the metropolitan cities in the country like Bombay, no definite project has emerged.

(c) to (e). In 1987, the Govt. of Uttar Pradesh requested TFAI to prepare feasibility report for setting up of an exhibition complex in Lucknow. TFAI informed Govt. of U.P. about the terms of preparing such a report. In the absence of a reply from Govt. of U.P. no further progress has been made on the proposal.

[*English*]

Special Duty Allowance in Offices of North Eastern Region

10465. SHRI AJOY MUKHOPADHYAY: Will the Minister of FINANCE be pleased to

(a) whether necessary Government orders have since been issued for payment of the Special duty Allowance to all Sections of the Central Government Employees working in different offices of North Eastern Region with retrospective effect in accordance with provisions of Government of India order dated 14th December, 1983;

(b) if so, which are those offices: and

(c) if not, the reasons therefor and the time by which the orders are likely to be issued?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). In accordance with the Government of India order dated 14.12.1983, Special (Duty) Allowance has been allowed to Central Government Civilian employees, as an incentive to attract and retain the services of competent officers in the North Eastern Region. These orders are applicable to all those Central Government Civilian employees who have All India Transfer Liability and are posted to North Eastern Region. Therefore, there is no need for issuing a separate order in respect of Central Govt. employees having All India Transfer Liability and working in North Eastern Region. However, in very few exceptional cases, the condition of All India Transfer Liability was relaxed in public interest.

Residential Flats Taken on Lease by United Bank of India

10466. SHRI B.N. REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether the United Bank of India has obtained residential flats for their employees on lease in Delhi, if so, the number of flats taken on lease as on date;

(b) whether the Bank has renewed

(c) the number of cases where landlords refused to accept the renewed lease agreements during 1989 and 1990 (so far);

(d) whether the Bank has vacated the premises in case landlords did not agree to accept the new lease agreements and requested for vacation of flats;

(e) if not, the reasons therefor; and

(f) the action, if any, proposed to be taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) United Bank of India has reported that it has taken 115 flats on lease in Delhi for its employees as on date.

(b) It is the endeavour of the Bank to get the lease deeds renewed on their expiry.

(c) According to Bank, landlords have refused to accept the renewed lease agreements in 33 cases during 1989 and 1990 (so far);

(d) to (f). The Bank has reported that it has vacated 30 flats so far after taking into account the genuine difficulties of the landlords. In the remaining cases the Bank has not been able to make alternative arrangements and is also not convinced about the genuineness of the demand of the landlords for vacation.

Acquisition of premises on lease/rental basis, renewal of lease deeds and vacation of premises are matters of day to day operations of the Banks and decisions in this regard are taken by banks themselves on commercial considerations. Government do not interfere in such day to day operations of the Banks.

Concessional Rate of Customs duty to Hindustan Photo films Manufacturing Company Ltd.

10467. SHRI P.G. NARAYANAN: Will the Minister of FINANCE be pleased to state:

(a) whether concessional rate of customs duty was granted around 1982 onwards to Hindustan Photo Films Mfg. Co. Ltd., only after taking into consideration the Excise duty, Sales tax, conversion cost and large investment made by Government in the Hindustan Photo Films Mfg. Co. Ltd., for expansion programme for integrated manufacture of all photo-sensitised goods;

(b) whether the same method was adopted in granting concessional rate of customs duty to private sector units; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Presumably the reference is to the concessional rates of customs duty on import of photo sensitised goods. Initially, import duty concession was granted around 1976 for import of colour jumbo films for processing into colour cine films. Import duty concessions for import of jumbo rolls of other photo-sensitised goods were also extended subsequently at various concessional rates. The duty concessions available under the relevant notifications are not confined to Hindustan Photo Films Manufacturing Company Limited and can be availed of by any importer so long as he fulfils the conditions stipulated in the relevant notifications.

(b) and (c). In view of (a) above, does not arise.

Loans Sanctioned by Delhi Financial Corporation

10468. SHRI M.S. PAL: Will the Minister of FINANCE be pleased to state:

(a) whether the Delhi Financial Corporation has achieved its targets for sanctioning and disbursement of loans during 1989-90;

(b) if so, the number of schemes for setting up of new industries sanctioned during the period; and

(c) if not, the reasons therefor and the action proposed to be taken against the erring officials?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). It has been reported by Delhi Financial Corporation that the targets for sanctions during 1989-90 were achieved and a total number of 561 schemes were sanctioned for setting up new industries. However, targets for disbursements during the said period could not be achieved as there had been delays in sanctioning of loan applications during the first six months which adversely affected the loan disbursements. Further, disbursements of loans were also delayed in some cases in the disbursement department. The corporation has already initiated departmental action against an officer and has reported that it is also contemplating suitable action against certain other officials.

Participation by Doordarshan in International T.V. Producers Market in 1990

10469. SHRI PRAKASH V. PATIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Doordarshan participated in international T.V. producers market 1990 at Cannes between April 20th and 25th;

(b) if so, the Indian movies that were on display there;

(c) the benefits that Doordarshan gained out of this; and

(d) whether there were any offers for our films and if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Yes, Sir.

(b) The Festival serves as a meeting-point for buyers and sellers of T.V. programmes. Doordarshan accordingly participated in this Festival to promote the sale of its own programmes. In all, 22 tele-films and full length feature films produced by Doordarshan, both in-house and by commissioning outside Directors, were at display at Doordarshan-India stall set up at the venue.

(c) and (d). Contracts for supply of programmes, including two films 'Dasi' and 'Marattam', to the tune of US \$ 26,000 were executed at Cannes itself. Additional orders for supply of programmes valued at US \$ 25,000 have been received. As a result of the marketing effort of Doordarshan's team at the Festival, many foreign buyers were impressed and a steady flow of trade enquiries continue to be received.

[*Translation*]

Sale of English and Hindi Magazines Published by Publication Division

10470. SHRI R. S. PRASAD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the present sale of each of the English and Hindi Magazines and periodicals etc. published by Publication Division and since when each of these is being published;

(b) the names of the magazines and periodicals etc., the publication and circulation of which has been suspended during the

last three years and the reasons therefor; and

(c) the arrangements, if any, proposed to be made for resumption of publication and sale thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) A statement is given below.

(b) "Indian and Foreign Review" was earlier brought out by Publications Division on behalf of Ministry of External Affairs. Since June '88, the magazine is brought out by Ministry of External Affairs under a new name "India Perspective".

(c) Does not arise.

STATEMENT

Sl. No.	Name of Magazine	Language	Periodicity	Sale (Approx)	Year of commencement
1	2	3	4	5	6
1.	Bal Bharati	Hindi	Monthly	23,300 Copies	1948
2.	Ajkal	Hindi	Monthly	7,300 "	1945
3.	Yojana	Hindi	Fortnightly	16,450 "	1957
4.	Kurukshetra	Hindi	Monthly	6,900 "	1955
5.	Rozgar Samachar	Hindi	Weekly	71,600 "	1976
6.	Yojana	English	Fortnightly	24,750 "	1957
7.	Kurukshetra	English	Monthly	9,425 "	1952
8.	Employment News	English	Weekly	3,16,400 "	1976

Report of Committee on Electoral Reforms

10471. SHRI SHEO SHARAN VARMA:
Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the high level Committee constituted by Government for electoral reforms has given its report; and

(b) if so, the main recommendations thereof and the reaction of Government thereto?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) The main recommendations of the Committee are given below. These recommendations are presently under consideration of the Government.

STATEMENT

Main Recommendations of the Committee on Electoral Reforms

1. The Election Commission to be a three member body. The appointment of Chief Election Commissioner to be in consultation with the Chief Justice of India and the Leader of the Opposition. The CEC to be consulted for appointment of other Members.
2. A fresh delimitation on the basis of 1981 census, Rotation of seats reserved for Scheduled Castes.
3. Introduction of multi-purpose photo identity cards.
4. No individual to be allowed to contest from more than two constituencies.
5. Non-serious candidates to be discouraged. Security deposit of independent candidates to be raised. Forfeiture of security deposit for failure to secure less than 1/4th of the votes polled.
6. Statutory backing for important provisions of model Code of Conduct.
7. Use of electronic voting machines in all future elections.
8. A series of legislative measures to be undertaken to eradicate booth capturing, rigging and intimidation of voters.
9. State funding in kind to a limited extent to recognised political parties, to begin with.
10. Plying of automobiles, carrying of firearms, sale and distribution of liquor on poll day to be electoral offences.
11. Disqualification under Anti-defection law to be restricted to voluntary resignation and voting or abstention against party whip only in the case of vote of confidence, money bill or vote of thank to the President. President or Governor to decide the issue of disqualification after obtaining the Election Commission's opinion.
12. Constitution of an Expert Committee to go further into the question of change of the present electoral system.
13. A standing Committee to the Parliament to go into all electoral matters.

[English]

Companies having Collaboration with U.S.A.

10472. SHRI E.S.M. PAKEER MOHAMED: Will the Minister of FINANCE be pleased to state:

(a) the details of the companies having collaboration with the USA in different fields;

(b) the total participation of US Companies;

(c) whether Government have received proposals from these companies for increasing the trading limits; and

(d) if so, the action Government propose to take on these applications?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). During 1981 to 1989, 1376 foreign collaborations were approved between Indian and U.S. Companies involving total investment of Rs. 28,202.48 lakhs.

(c) and (d). Trading limit have been imposed only on companies having more than 40% non-resident interest. Govt. receives requests for permission for higher trading limits periodically from such companies. A higher trading limit is permitted on case to case to basis in the light of relevant factors, e.g. ancillarization, marketing of products manufactured by Public Sector Undertakings, and exports etc.

Opening of Regional Rural Banks in Tamil Nadu

10473. SHRI ANBARASU ERA: Will the Minister of FINANCE be pleased to state:

(a) the number of regional rural banks

opened in Tamil Nadu during 1988-89 and 1989-90;

(b) whether Government propose to open more regional rural banks in the State during 1990-91; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No Regional Rural Bank has been opened in Tamil Nadu during 1988-89 and 1989-90.

(b) and (c). There is no proposal at present to open any new Regional Rural Bank in Tamil Nadu during 1990-91.

Setting up of a High Power Transmitter at Pavagadh Hill in Panchmahal

10474. SHRI SHANKERSINH VAGHELA:
SHRI HARIN PATHAK:
SHRI N.J. RATHVA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether State Government of Gujarat had sent a proposal for establishing a high power transmitter at Pavagadh hill in Panchmahal district as the existing low power transmitter is not covering the adjacent areas; and

(b) if so, the time by which a high power transmitter is likely to be set up so that tribal areas of this region would be covered?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). A request for establishment of additional TV transmitters in Gujarat State including Panchmahal district was recently received from the Government

of Gujarat. Besides the two low power TV transmitters, one each at Godhara and Dohad already functioning in the district, parts of Panchmahal district also receive TV service from the high power TV transmitter at Ahmedabad. Whereas it is the endeavour of the Government to extend TV service to the remaining uncovered parts of the country including those in Panchmahal distt. as expeditiously as possible, the objective can be achieved in a phased manner depending upon the availability of resources for this purpose.

Efforts Made to Spread Legal Literacy Among People

10475. SHRI Y.S. RAJA SEKHAR REDDY: Will the Minister of LAW AND JUSTICE be pleased to state the efforts made during the last one year to spread legal literacy among the masses and educate the people about preventive litigation and conciliatory settlement?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Promotion of legal literacy is one of the strategic legal aid programmes adopted by the Committee for Implementing Legal Aid Schemes set up by the Central Government. The Committee is publishing a Quarterly Legal Aid Newsletter separately in Hindi and English for creating awareness amongst the people and providing a forum for exchange of views and experience on the delivery of legal services to the weaker sections. The Committee also ren-

ders financial assistance to the State Legal Aid and Advice Boards, Voluntary Social Action Group etc., subject to fulfilment of certain conditions, for the purpose of bringing out booklets, pamphlets and brochures, etc. on various laws affecting the poor. Under the legal literacy programme.

Mass-media like Radio, Doodarshan are also being utilised; production of documentary films and video films and exhibition of cinema-slides on availability of legal aid also forms part of the Legal Literacy Programme.

Legal Aid Camps and Legal Literacy Camps programmes are also being organised by the State Legal Aid and Advice Boards. Marriage Counselling Centre in Delhi, Grievances Cells and four permanent Conciliation Committees in Gujarat and several such Committees in the State of Tamil Nadu are functioning. Lectures, seminars, workshops, Exhibitions and Para-legal Courses are also being organised by the various State Legal Aid and Advice Boards for spreading Legal Literacy among the masses and educating them about preventive litigation and Conciliatory settlement.

On the basis of the information as made available to the Committee for Implementing Legal Aid Schemes, during the last one year, 40 Legal Literacy Camps were held. In 248 Legal Aid Camps organised, 13,772 people benefitted. In 487 Lok Adalats, 1,15,066 cases were settled and compensation amounting to Rs. 21,24,50,086 has been awarded (See Statement attached)

STATEMENT

The break up of Legal Aid Camps/Lok Adalats and Legal Literacy Camps etc. Held in Different Parts of the Country during the Past One year (based on the information as received from State Boards)

Sl. No.	Name of the State Board	Legal Aid Camp		Lok Adalat		Compensation paid Rs.	Remarks
		Held (No.)	Persons benefitted	Held (No.)	Cases Settled		
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	7	—	3	29,246	7,28,72,721	
2.	Assam	2	—	7	149		
3.	Bihar			5			Teams of young lawyers visited several Jails and Remand Homes Conciliatory Samities established.
4.	Goa	—	—	2	108		
5.	Gujarat	—	—	—			18 Legal Literacy Camps; 784 Griev-

Sl. No.	Name of the State Board	Legal Aid Camp		Lok Adalat		Compensation paid Rs.	Remarks
		Held (No.)	Persons benefitted	Held (No.)	Cases Settled		
1	2	3	4	5	6	7	8
6.	Haryana						ances Cell Permanent Conciliation Committee at Rajkot and Bhuj. 2 Para-Legal Camps; 3 Awareness Camps.
7.	Karnataka	110	1211	69	5511	3,74,52,034	A.I.R. 10 programmes T.V. 6 programmes Pamphlet printed and distributed Lec- tures—31; Seminar on role of legal aid in combating atrocities over the weaker sections of the society.
8.	Kerala	—	No statistics provided				Seminars and

MAY 25, 1990

Sl. No.	Name of the State Board	Legal Aid Camp			Lok Adalat			Remarks
		Held (No.)	Persons benefited	Held (No.)	Cases Settled	Compensation paid Rs.		
1	2	3	4	5	6	7	8	

meetings arranged.

Talk on Radio and achievements published in newspapers.

9. Madhya Pradesh

— — — 40 — —

10. Maharashtra

— — — 78 2,355

Figures for 1989-90 not available.

11. Manipur

— — — 3 366 12,12,000

Quarterly Newsletter published.

12. Meghalaya

Statistics not given

13. Mizoram

Statistics not given

Sl. No.	Name of the State Board	Legal Aid Camp			Lok Adalat			Remarks
		Held (No.)	Persons benefitted	Held (No.)	Cases Settled	Compensation paid Rs.		
1	2	3	4	5	6	7	8	
14.	Orissa	—	—	277	74,659	—	—	Para-legal training camps for Women, use of T.V. and Radio.
15.	Rajasthan	—	—	—	—	—	—	Held 6 Legal Literacy Camps.
16.	Tamil Nadu	115	9761	—	1,151	—	—	Mediation Centre.
17.	Tripura	No Statistics given						
18.	Uttar Pradesh	—	—	—	—	—	—	8 Legal Literacy camps; Literature distributed; 11 Lectures organised.
19.	West Bengal	Statistics not given						
20.	Dadra & Nagar Haveli	—Nil— information						

Sl. No.	Name of the State Board	Legal Aid Camp			Lok Adalat			Remarks
		Held (No.)	Persons benefitted	Held (No.)	Cases Settled	Compensation paid Rs.		
1	2	3	4	5	6	7	8	
21.	Delhi	—	—	3	1,521	10,09,14,331	Marriage Counselling 671 applications, 93 settled. Lectures, semi- inars, legal aidcamps organised.	
22.	Pondicherry	14	2800	—	—	—	5 Legal Literacy pro- grammes; 6 Concli- ation Cells also func- tioning.	
Total:		248	13,772	487	1,15,06	21,24,50,086	40	

Demand For Second Channel by Orissa Government

10476. SHRI ANADI CHARAN DAS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether State Government of Orissa has made a demand for second channel of television to telecast programmes in Orissa; and

(b) if so, the action taken by Government to meet this demand?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Yes, Sir.

(b) It has been decided, in principle, to introduce Second Channel TV Service in 16 additional cities, including Bhubaneshwar (Cuttack), under the Eighth Plan, subject to availability of funds.

Proposal For Conducting Programmes in Second Channel on T.V. and A.I.R. by Private Agency

10477. SHRI A.R. ANTULAY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have any proposal to conduct certain programmes in the second channel of T.V. as also in A.I.R. entirely by private agencies; and

(b) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) No, Sir.

(b) Does not arise.

Opening Balance of Items Kept for Sale in Customs House Retail Shops

10478. SHRI RAM SAGAR (Saidpur): Will the Minister of FINANCE be pleased to refer to the reply given on 30th March, 1990 to Unstarred Question No. 2947 regarding sale of confiscated sarees and state:-

(a) whether Government propose to display daily the pending balance of the items kept for sale in All Customs House retail shops; and

(b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The feasibility of displaying daily the opening balance of the items kept for sale in all Customs House retail shops is under examination.

[*Translation*]

Children's Programmes in Hindi

10479. SHRI MOHAN LAL JHIKRAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to telecast children's programme like 'Micky Mouse' in Hindi also.

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). Such programmes are at present acquired by Doordarshan mainly from international sources as the requisite facilities and specialised expertise needed for their indigenous production are scarce. It is, nevertheless, the endeavour of

Doordarshan to promote the production of these programmes within the country.

[English]

Plans Made by State Tourism Development Corporations to Promote Tourism

10480. SHRI GUMAN MAL LODHA: Will the Minister of TOURISM be pleased to state:

(a) whether there is any proposal to illuminate historical monuments to promote tourism during 1990-91;

(b) whether the State Tourism Development Corporation has sent such plans to union Government for financial assistance and approval; and

(c) if so, the State-wise details thereof and action being taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) to (c). The development of tourism is primarily the responsibility of the State Governments Union Territories. However the Central Department of Tourism provides financial assistance to the State Governments/Union Territories for strengthening tourism infrastructure in country including floodlighting of monuments of tourist importance. This financial assistance is considered bases on the specific proposals of the State Government/Union Territories, their merit, inter-se priorities and availability of funds.

[Translation]

Seminar on Autonomy for Electronic Media

10481. SHRI MADHAVRAO SCINDIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a seminar on autonomy for electronic media was held at Hyderabad in the second week of January this Year;

(b) if so, the main observations and suggestions made therein; and

(c) Government's reaction thereto?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) A colloquium on Prasar Bharati Bill has been held by Prakasam Institute of Development Studies and Indian Institute of Management and Commerce at Hyderabad on 16.1.1990.

(b) The gist of conclusions and recommendations made at this Colloquium is given below.

(c) The suggestions made have been considered while finalising arrangements to the Prasar Bharati Bill which has been brought for consideration of this House.

STATEMENT

Gist of Conclusions and recommendations Made on The Colloquium Held by Prakasam Institute of Development Studies and India Institute of Management and Commerce at Hyderabad on 16.1.1990

The colloquium welcomed the initiative taken by the Government to give autonomy to the electronic media and expressed appreciation of the manner in which the draft bill has been placed before the public for debate and for making suggestions for improvement. The colloquium noted with satisfaction the intention behind the establishment of the Corporation mentioned in the Statement of objects and Reasons attached to the Bill. The colloquium made

various suggestions such as it is necessary to distinguish between the functions of higher policy making and management of regular operations at the highest policy making level there should be a Board of Trustees rather than a Board of Governors and for management of regular operations there should be a separate Board of Management; the Committee for recommending the names of Chairman and other Governors may constitute the President's nominee. Leader of the Opposition and Lok Pal while Chairman of the Press Council may be designated as the convener of the Committee; emoluments/allowances payable to Chairman and other Trustees may be laid down in the law; removal of Chairman and Chairmen on the grounds of insolvency, concurrent paid employment outside the Corporation and infirmity of body or mind should be considered; intend of the present lengthy list of objectives it may be sufficient to lay down that while informing educating and entertaining the public, the Corporation should keep in mind the Fundamental Rights, Fundamental Duties and Directive Principles laid down in the Constitution of India; to maintain the present level of activities should be guaranteed and to meet the requirements of diverse languages and culture, Regional Boards of Trustees may also be set up.

[English]

Credit Deposit Ratio in Punjab

10482. SHRI BABA SUCHA SINGH:
SHRI S. ATINDER PAL
SINGH:

Will the Minister of FINANCE be pleased to state:

(a) the total amount of deposits in all the

nationalised banks branches in Punjab during last three years;

(b) the amount of loans advanced by such branches in Punjab during the above period;

(c) whether the credit-deposit ratio in Punjab is below all India average;

(d) if so, the reasons therefor; and

(e) the action proposed to be taken by Union Government to increase the credit deposit ratio in the State?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The aggregate deposit and gross bank credit in Punjab in respect of public sector banks in the last three years are as follows:-

	<i>(Rs. in crores)</i>	
	<i>Deposit</i>	<i>Credit</i>
	1	2
December 1987	6238	2695
December 1988	7540	3094
December 1989	8226	3660

(c) to (e) . The Credit: Deposit Ratio in Punjab is 44.5% and is below the all India average credit deposit ratio deposit ratio of 62.84%. However, the C:D ratio is not the sole indicator for judging the economic development of a particular region. The comparatively low C:D ratio in Punjab can be attributed to the preponderance of agricultural sector, the strong presence of cooperatives in the State, and higher bank deposits. In order to help trade and industry in Punjab to overcome their difficulties, the banks have been instructed from time to time to grant

them various concessions/relaxations in credit facilities.

NRIs Export Oriented Units

10483. SHRI VAMANRAO MAHADIK: Will the Minister of FINANCE be pleased to state:

(a) whether Non-Resident Indians had applied for various Export Oriented/Import substitute Industrial Units with equity participation;

(b) the criteria or specified limits of investment by NRI; and

(c) the investments made by NRIs during the last two years?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes Sir.

(b) NRI investments in bank deposits are permitted to individuals under the FCNR/NRE Schemes freely. Non-repatriable investments are allowed in most cases upto 100%. The levels permitted on repatriable basis generally depend upon the priority of the activity and merits of the case.

There is a limit of 5% for Portfolio investments. Direct investments in industrial ventures is permissible under various schemes, including the 74% and 40% Scheme.

(c) The total investments made by Non-Resident Indians as on 31.1.90 in inclusive of bank deposits amounted to nearly Rs. 19,000 crores, cumulatively.

[*Translation*]

Vacant Posts of SCs/STs in Nationalised Banks

10484. SHRI K.D. SULTANPURI: Will the Minister of FINANCE be pleased to state the category-wise, number of posts reserved for people belonging to Scheduled Castes/Scheduled Tribes lying vacant in each nationalised bank for the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The backlog in recruitment in respect of posts reserved for Scheduled Caste/Scheduled Tribe, as at the end of the years 1987, 1988 and 1989 as reported by the 20 nationalised banks is given below.

STATEMENT

Statement showing the details of Posts Reserved for SC:ST persons lying vacant in the Nationalised Banks for the Last Three Years

(Data Provisional)

Sl. No.	Name of Bank	1987						1988					
		Officers		Clerks		Sub staff		Officers		Clerks		Sub staff	
		SC	ST	SC	ST	SC	ST	SC	ST	SC	ST	SC	ST
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Central Bank of India	8	8	58	157	20	76	8	8	39	113	18	61
2.	Bank of India	11	8	401	301	109	189	18	9	148	132	90	156
3.	Punjab National Bank	—	37	216	245	76	72	12	32	195	164	87	63
4.	Bank of Baroda	152	141	193	169	21	55	154	134	147	131	13	35
5.	UCO Bank	37	28	122	75	46	50	37	28	102	79	46	43
6.	Canara Bank	79	44	338	224	134	100	56	21	303	163	65	67

Sl No.	Name of Bank	1987						1988					
		Officers		Clerks		Sub staff		Officers		Clerks		Sub staff	
		SC	ST	SC	ST	SC	ST	SC	ST	SC	ST	SC	ST
1	2	3	4	5	6	7	8	9	10	11	12	13	14
7.	United Bank of India	18	15	149	101	57	65	20	16	130	73	65	48
8.	Dena Bank	47	31	12	202	12	37	32	15	16	20	23	28
9.	Syndicate Bank	2	5	62	111	24	38	3	5	66	63	31	43
10.	Union Bank of India	—	—	1	6	—	1	—	4	6	7	—	6
11.	Allahabad Bank	40	41	107	90	37	67	26	45	110	80	24	60
12.	Indian Bank	9	15	141	95	15	31	12	15	34	65	17	26
13.	Bank of Maharashtra	3	1	11	15	—	10	—	—	—	8	—	21
14.	Indian Overseas Bank	1	2	78	40	20	27	2	6	61	25	23	20

Sl. No.	Name of Bank	1987						1988					
		Officers		Clerks		Sub staff		Officers		Clerks		Sub staff	
		SC	ST	SC	ST	SC	ST	SC	ST	SC	ST	SC	ST
1	2	3	4	5	6	7	8	9	10	11	12	13	14
15.	Punjab & Sind Bank	2	—	15	31	60	37	2	—	19	28	52	33
16.	Corporation Bank	24	16	52	58	1	14	10	5	56	39	4	16
17.	Oriental Bank of Commerce	6	6	6	28	7	5	6	4	12	12	1	1
18.	Vijay Bank	6	3	55	46	21	21	—	1	36	31	20	15
19.	New Bank of India	10	5	47	30	27	24	7	1	40	18	26	18
20.	Andhra Bank	8	2	17	13	—	—	6	2	2	3	—	1

Statement showing the details of Posts Reserved for SC/ST persons lying vacant in the Nationalised Banks for the Last Three Years

(Data Provisional)

Sl. No.	Name of Bank	1989					
		Officers		Clerks		Sub staff	
		SC	ST	SC	ST	SC	ST
1	2	15	16	17	18	19	20
1.	Central Bank of India	Not available					
2.	Bank of India	10	10	77	98	34	88
3.	Punjab National Bank	6	6	144	65	58	34
4.	Bank of Baroda	138	122	59	69	12	9
5.	UCO Bank	—	—	76	88	20	43
6.	Canara Bank	24	10	98	62	17	11
7.	United Bank of India	14	10	56	37	11	6

Sl. No.	Name of Bank	1989											
		Officers		Clerks		Sub staff		Sub staff		Sub staff			
		SC	ST	SC	ST	SC	ST	SC	ST	SC	ST		
1	2	15	16	17	18	19	20						
8.	Dena Bank	22	9	8	11	1	4						
9.	Syndicate Bank	2	1	33	24	7	18						
10.	Union Bank of India	5	9	34	21	17	27						
11.	Allahabad Bank	17	7	37	39	8	11						
12.	Indian Bank	6	4	—	—	1	4						
13.	Bank of Maharashtra	1	—	7	22	2	21						
14.	Indian Overseas Bank	—	—	21	8	9	4						
15.	Punjab & Sind Bank	1	—	12	14	—	—						

Sl. No.	Name of Bank	1989							
		Officers		Clerks		Sub staff		SC	ST
		SC	ST	SC	ST	SC	ST		
1	2	15	16	17	18	19	20		
16.	Corporation Bank	6	4	25	17	3	6		
17.	Oriental Bank of Commerce	2	—	9	8	2	2		
18.	Vijay Bank	—	12	13	12	2	6		
19.	New Bank of India	1	—	10	10	1	—		
20.	Andhra Bank	—	1	15	8	2	4		

Allocation to Uttar Pradesh

10485. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the allocations made by the Central Government to the Government of Uttar Pradesh comprises of 30 percent grant and 60 percent loan;

(b) whether it is also a fact that these loans are not utilised for development purposes but to a large extent these are utilised in servicing debts and interests; and

(c) if so, the action proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Central assistance for the State Plan of Uttar Pradesh is given in the form of 30% grant and 70% loan, and assistance for development of hill areas is given in the form of 90% grant and 10% loan.

(b) According to the information furnished by the State Government, Central assistance for State Plan to Uttar Pradesh has been utilised for State Plan Schemes.

(c) Does not arise.

[English]

Self Sufficiency in Non-Ferrous Metals

10486. SHRI C.M. NEGI: Will the Minister of STEEL AND MINES be pleased to state:

(a) the figures of import of each non-ferrous metals during the last three years, year-wise and how does it compare in terms of percentage with the total requirement;

(b) the steps being taken to attain self-sufficiency in the production of non-ferrous metals; and

(c) whether Government propose to bring a new policy for self-sufficiency in the production of non-ferrous metals and also to become a leading exporter?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The canalised imports of the main non-ferrous metals during the last 3 years against the total requirements are indicated below:-

STATEMENT

Year	Demand (tonnes)	MMTC's figures canalised imports (tonnes)	% imports against demand
1	2	3	4
ALUMINIUM			
1987-88	3,45,000	57,254	17%
1988-89	3,70,000	nil	—
1989-90	4,00,000	nil	—
COPPER			
1987-88	1,28,000	88,083	69%
1988-89	1,35,000	60,506	45%
1989-90	1,35,000	60,292	45%
ZINC			
1987-88	1,49,100	71,357	48%

Year	Demand (tonnes)	MMTC's figures canalised imports (tonnes)	% imports against demand
1	2	3	4
1988-89	1,53,000	62,883	41%
1989-90	1,55,000	53,595	34%
LEAD			
1987-88	71,900	23,871	33%
1988-89	67,000	21,494	32%
1989-90	65,000	27,768	43%

(b) and (c). In aluminium self-sufficiency has been achieved with NALCO going into production. HCL has commissioned a Continuous Cast Copper Rod Plant at Taloja, Maharashtra, with an installed capacity of 80,000 tonnes per annum, which will substantially meet the demand for such wire rods in the country. Detailed exploration and feasibility study for integrated development of Malanjkhand Copper Project, Madhya Pradesh has commenced. A similar study on Singhbhum Copper Belt, (Bihar) has been completed. A new integrated Project is being implemented by Hindustan Zinc Limited near Chittorgarh in Rajasthan with a capacity to produce 70,000 tonnes zinc and 35,000 tonnes lead annually to meet the demand of Zinc and Lead to a very substantial extent indigenously.

[Translation]

Excise Duty Evasion by Manufacturers of Sanitary Wares and Bath Soaps

10487. SHRI RAMDAS SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether a number of cases of evasion of Excise Duty by manufacturers of Sanitary Wares and Bath Soaps have been detected during the last three years; and

(b) if so, the details of such manufacturers and the action taken against them?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir.

(b) Show cause notices demanding Central Excise duty of Rs. 307.75 lakhs have been issued in 25 cases against the manufacturers listed below. Out of these in 14 cases Central Excise duty amounting to Rs. 55.85 lakhs has been confirmed and penalty of Rs. 4.21 lakhs has been imposed.

STATEMENT

Sl. No.	Name of the Company	Date of Show Cause Notice
1	2	3
1.	Swastik Sanitary Wares, Kadi	10.5.1989
2.	Madhusudan Ceramics, Kadi	29.3.1989
3.	—do—	19.6.1987
4.	Wipro Limited, Amalner, District Jalgaon	16.2.1990
5.	Ravindra Industries, Bombay	12.2.1990
6.	Godrej Soaps Limited, Bombay	28.10.1988
7.	Robson Industries, Calcutta	22.12.1988
8.	Model Soap Company, Calcutta	24.5.1989
9.	Hindustan Sanitary Ware and Industries Limited, Bahadurgarh	18.8.1988
10.	—do—	29.8.1988

Sl. No.	Name of the Company	Date of Show Cause Notice
1	2	3
11.	Hindustan Sanitary Ware and Industries Limited, Bahadurgarh	29.11.1988
12.	—do—	30.1.1989
13.	—do—	22.2.1989
14.	—do—	31.3.1988 (since dropped)
15.	—do—	10.4.1989
16.	—do—	20.8.1989
17.	—do—	27.9.1989
18.	—do—	24.1.1990
19.	Universal Ceramics Limited, Nalgonda	3.1.1990
20.	Garnet Glass Fibres, Madras	28.2.1990

Sl. No.	Name of the Company	Date of Show Cause Notice
1	2	3
21.	Hindustan Lever Limited, Khangaon	11.8.1989
22.	Parashuram Pottery Works Limited, Thangarh	8.8.1987
23.	Khodiar Pottery Works Limited, Sihor	30.11.1987
24.	Parashuram Pottery Works Limited, Morvi	29.7.1987
25.	Hindustan Lever Limited, Bombay	29.12.1989

[English]

Use of Photocopying Machines

10488. SHRI MADAN LAL KHURANA
Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that with the introduction of photocopying machines in Government offices, even voluminous and lengthy notes, briefs, reports etc. are being photocopied in large number for circulation amongst large number of persons instead of cutting stencils and cyclostyling.

(b) whether it has resulted into heavy expenditures;

(c) if so, whether there is any proposal to issue directions to Government offices not to use photocopying machines for photocopying lengthy documents; and

(d) if instructions exist, the reasons for not ensuring compliance thereof together with details of action taken to enforce compliance?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No instance has come to the notice of the Govt. of India wherein voluminous documents are being photocopied for circulation among large number of persons.

(b) No Sir.

(c) and (d). There are already instructions for avoiding wasteful expenditure in Government of India which, inter alia, lay down that economy should be achieved in stationery as far as possible. In view of this no fresh instructions are considered necessary.

Applications for Customs Clearance of Photographic Film

10489. SHRISHANTILAL PURUSHOTTAMDAS PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of applications received during the last six months (upto 31st March, 1990) for customs clearance of photographic films and the number of applications cleared, State-wise break up; and

(b) the reasons for non-clearance of the remaining applications?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). The information is being collected and will be laid on the Table of the House.

Rehabilitation of Deep Sea Fishing

10490. SHRI K. PRADHANI: Will the Minister of FINANCE be pleased to state:

(a) the number of fishing units in deep sea sector who have submitted rehabilitation proposals since January 1, 1990;

(b) whether representatives of the Shipping Credit & Investment Company of India Limited were present during discussions with entrepreneurs in the early part of this year; and

(c) the steps, if any, being taken to ensure proper compliance by the SCICI of rehabilitation policy of Government for deep sea fishing industry.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Shipping Credit and Investment

Company of India Limited (SCICI) has received proposals for rehabilitation in respect of 28 fishing companies of which in respect of 2 companies rehabilitation packages are under implementation, 8 companies have been found to be non-viable. Cases of 14 companies are under consideration. In cases of 4 companies information is awaited from the fishing companies and the matter is being followed-up by SCICI. However, certain companies which were found to be non-viable earlier have resubmitted proposals for consideration of Shipping Credit & Investment Company of India Limited (SCICI) / Government.

(b) Shipping Credit & Investment Company of India Limited (SCICI) has reported that their representatives were present during the discussions with entrepreneurs in the early part of this year.

(c) Shipping Credit & Investment Company of India Limited (SCICI) considers rehabilitation packages on merit of each case based on the techno-economic viability of each unit and general policy parameters of Government of India.

Strike by Lawyers of Tis Hazari

10491. SHRI MANIKRAO HODLYA
GAVIT:
SHRI R.N. RAKESH:

Will the Minister of JAW AND JUSTICE be pleased to state:

(a) whether the attention has been drawn of Union Government that the Lawyers of Tis Hazari Court have gone on an indefinite strike;

(b) if so, the reasons therefor; and

(c) the steps/action contemplated by Government in this regard?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) The Members of the Delhi Bar Association, Tis Hazari Courts, Delhi, went on an indefinite strike on 9.4.1990 on the issue of bifurcation of Delhi Courts.

(c) The Government are not contemplating to make any changes in the judicial administration in the Union Territory of Delhi, particularly as a new set-up for Delhi is under consideration.

Import of Raw Material

10492. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that many Bombay-based companies are importing raw materials through Madras and Cochin ports to avail of lower duties, through misdeclaration and wrong classification;

(b) if so, the reasons for not detecting such wrong classification at the above ports; and

(c) the steps being taken to check such clandestine imports, which are causing a loss of revenue to the public exchequer also?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Imports of raw materials by Bombay-based companies do take place through Madras and Cochin Ports. In one case in Madras and in seven cases in Cochin misdeclaration of value/description or wrong classification have been noticed.

(b) Does not arise.

(c) A special watch is being kept in

respect of such imports.

Concessions to Traders and Entrepreneurs in Punjab

10493. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of FINANCE be pleased to state:

(a) the details of the concessions and facilities that had been offered to traders and entrepreneurs in Punjab by the Reserve Bank of India and/or the Industrial Development Bank of India;

(b) whether these concessions were due to expire on 31 March, 1990;

(c) whether these concessions to traders and entrepreneurs in Punjab have been further extended; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Reserve Bank of India (RBI) has reported that in order to help the trade and industry in Punjab to overcome the difficulties experienced by them on account of disturbed conditions in the State, banks have been advised from time to time to grant following concessions/relaxations to borrowers in Punjab:-

- (i) Adhoc increase in the credit limit upto 50% subject to a ceiling of Rs. 20 lakhs by officials at branch/controlling office level. Limits in excess of Rs. 20 lakhs to cleared by higher authorities.
- (ii) Reduction in the margin so that it does not exceed 15%.
- (iii) Extension in the period of realisation of bills by 1 month.
- (iv) Reschedulement of repayment of

term loan instalments by extending period upto one year in deserving cases.

- (v) Reduction by 50% in service charges on demand draft, pay orders, bankers cheques and other remittances.
- (vi) Higher bills discounting limits to borrowers within the overall permissible bank finance and the margin prescribed on bills ordinarily not to exceed 10%.

Industrial Development Bank of India has also given preferential treatment and liberal terms to new industries in Punjab. The concessions granted are as under:-

- (I) Under refinance Scheme, assistance would be available to new industrial units coming up in the State of Punjab at a concessional rate of 12.5% on the loan with refinance from Industrial Development Bank of India to the institutions being at the rate of 9% per annum.
- (II) As regards promoters contribution and DER, institutions may adopt flexible approach depending on merits of each case.

(b) to (d). The concessions granted by bank to trade and industry in Punjab which expired on 31st March, 1990 have been extended upto 31st March, 1990. The existing concessions granted by Industrial Development Bank of India for industries in Punjab which expired on 31st March, 1990 have been extended for a further period of 2 years upto 31st March, 1992.

Production of Prime Tinplate

10494. Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the total indigenous production of prime tinplate decreased during the last financial year;

(b) if so, the reasons thereof and how far it is short of the total demand;

(c) the estimated quantity of tin-plate used for food-packaging and non-food packaging purposes in the country annually;

(d) whether tin manufactures particularly in the small scale sector are producing waste and secondary grade tinplate; and

(e) if so, the steps Government propose to take to increase the indigenous production of primary tinplate and ban the production and use of waste tinplate for food packaging?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) Several factors have contributed to the decrease of indigenous production of tinplate in the last financial year. These include higher landed cost of Tin Mill Black Plate (TMBP), increase in direct import of prime tinplate and also tinplate waste, and competition from other materials used in the packaging industries like plastic, Paper, Card boards etc. The gap between indigenous production and total assessed demand in 1989-90 is about 1.9 lakh tonnes.

(c) Authentic published data on quantity of tinplate used for food-packaging and non-food packaging in the country are not available.

(d) Tinplate is not manufactured in the small scale sector. Tinplate waste and secondary grade tinplate are not produced, but these are arising during the process of manufacture of prime tinplate.

(e) More units are being permitted to produce Tin Plates. No ban on use of tinplate waste for food-packaging is advisable unless there are good grounds to do so.

Development of Indian Fishery Industry

10495. PROF. P.J. KURIEN: Will the Minister of COMMERCE be pleased to state:

(a) the details of Schemes implemented by the Marine Products Export Development Authority for the development of Indian fishery industry;

(b) whether the Schemes for building frozen storage refrigerated trucks have been discontinued; and

(c) if so, the reasons thereof and the financial loss incurred by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) The Schemes implemented by Marine Products Export Development Authority (MPEDA) for the development of Indian Fishery Industry include:-

- (i) Schemes for Technology-upgradation and value-addition;
- (ii) Schemes for product development;
- (iii) Scheme of equity participation by the MPEDA in projects for promoting value added products and deep sea fishing;
- (iv) Schemes for upgradation and quality control of seafood processing Units;
- (v) Schemes for promoting prawn

farming and setting up prawn hatcheries for supply of seeds and;

- (vi) Participation in Specialised Commodity Fairs abroad, publicity programmes abroad and organising Buyer-Seller Meets.

(b) Yes, Sir.

(c) These Schemes were initiated with the objective of being catalyst for encouraging private entrepreneurship in the marine export sector through provision of basic infrastructural facilities. They were discontinued after this limited purpose was achieved. These Schemes cannot be appropriately assessed in terms of profit or loss.

Proposal for Financial Restructuring of Scindia Steam Navigation Company

10496. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state:

(a) whether Government are considering a proposal for the financial restructuring of the Scindia Steam Navigation Company Limited;

(b) if so, its broad features; and

(c) Government's stake in the Company?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The Rehabilitation Proposal submitted by the company is under consideration of Shipping Credit & Investment Company of India Limited (SCICI).

(c) The total outstanding exposure of the Government of India through loans and guarantees amounts to Rs. 178 crores approximately as on March 31, 1990.

Export of Silico-Manganese to Japan

10497. SHRI S. B. THORAT: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are aware about the complaints received regarding bad quality of materials of silico-manganese supplied by Maharashtra Electros melt Limited to Japan from Visakhapatnam;

(b) if so, the details thereof; and

(c) the action taken against the persons found guilty?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). Yes, Sir. Maharashtra Electros melt Limited (MEL) had exported silico manganese in the last quarter of 1988-89 and 2nd quarter of 1989-90 to Malaysia and Japan. The 2nd shipment was as per contract between M/s. Cotia International, consignee Toyo Denka Kogyo Co. Ltd., Japan and MEL. Although the material in Chemical composition was within the specifications, M/S. COTIA complained that it contained oversize. The Indian agency M/S. SGS India Pvt. Ltd. who has been appointed under an agreement between M/S. Cotia International and MEL had cleared the material based on their sampling tests at Vizag.

As it was considered that it would not be in the commercial interest of MEL to have quality complaint from Japanese buyers, a team of two Senior Officers from MEL visited Japan and after inspection of the material a MOU was signed for compensation of expenses to Japanese party for screening the material and realising some of the oversize material.

This payment to the Japanese party was unavoidable as otherwise MEL would

have had to take back their material with substantial loss.

(c) A departmental enquiry has been instituted by the MEL Management on the export deal and based on this report necessary action steps will be taken to avoid recurrence of such quality complaints. MEL has also initiated action against M/S. SGS India Pvt. Ltd. for giving wrong clearance for despatch of the material.

Violation of F.E.R.A.

10498. SHRI PARASRAM BHARDWAJ : Will the Minister of FINANCE be pleased to state:

(a) the amount of foreign exchange repatriated to India by NRIs during the last three years;

(b) the number of cases of FERA violations detected and the amounts involved during the above period; and

(c) the steps taken by Government to recover the amount?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The details of private transfer receipts which, inter alia, include remittances received from non-residents of Indian nationality are as under:

<i>Year</i>	<i>Rupees in Crores</i>
<i>1</i>	<i>2</i>
1985-86	2716
1986-87	2991
1987-88	3533

(b) The number of cases detected under FERA and the amount involved are detailed below:

<i>Year</i>	<i>No. of SCN issued</i>	<i>Amount involved in SCNs</i>
<i>1</i>	<i>2</i>	<i>3</i>
1986-87	6278	Rs. 40.87 crores
1987-88	8509	Rs. 203.48 crores
1988-89	5077	Rs. 166.35 crores

(c) Provisions of FERA provides for adjudication proceedings as well as prosecution for violation of Act. On completion of investigations, action as warranted under law is taken.

International Film Festival Bombay

10499. SHRI SANAT KUMAR MANDAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Bombay International Film Festival for documentary and short films, originally scheduled to be organised once a year, will now be held biennially;

(b) if so, the rationale behind this decision;

(c) the estimated expenditure involved on holding the biennial film festival.

(d) whether this festival would be held in Calcutta at least once a year, when this city, once the cultural centre of the film industry, has got the necessary infrastructure for this purpose; and

(e) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Yes, Sir. The Government has now taken the decision to hold the International Film Festival for documentary and short films once in every two years or biennially.

(b) This decision was taken in view of the financial constraints of the 8th Five Year Plan.

In addition, it is felt that it would be better to alternate this festival with the International Children's Film Festival.

(c) The tentative expenditure for festivals in 1992 and 1994 is estimated as Rs. 62 lakhs and Rs. 71 lakhs respectively.

(d) The Government has decided to hold the festival biennially. Therefore the question of holding the Film Festival in Calcutta at least once a year does not arise.

However the question of holding the Film Festival in Calcutta in rotation will be given due consideration by the Ministry at the appropriate time.

(e) Does not arise.

[*Translation*]

Schemes of UCO Bank

10500. PROF. RASA SINGH RAWAT: Will the Minister of FINANCE be pleased to state:

(a) the investment made by the UCO Bank in different Schemes during the last three years, scheme-wise;

(b) the number of branches of this Bank in Rajasthan, district-wise;

(c) the deposits of this Bank in Rajasthan and the amount of loans given in the State during last three years;

(d) the names of the schemes under poverty alleviation programmes being operated by the Bank in the State and the number of beneficiaries thereunder during the last three years;

(e) whether Government have received complaints about mismanagement in this Bank; and

(f) if so, the details thereof and the action proposed to be taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) UCO Bank has reported that during the years 1986-87, 1987-88 and 1988-89 following investments had been made by the bank in different schemes:

<i>Name of the Scheme</i>	<i>Amount Sanctioned (Rs. in lakhs)</i>		
	<i>1986-87</i>	<i>1987-88</i>	<i>1988-89</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
IRDP	1972	3310	2219

<i>Name of the Scheme</i>	<i>Amount Sanctioned (Rs. in lakhs)</i>		
	<i>1986-87</i>	<i>1987-88</i>	<i>1988-89</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
SEEUY	2296	1346	1780
SEPUP	496	563	542

<i>Name of the Scheme</i>	<i>Balance Outstanding (Rs. in lakhs)</i>		
	<i>March 87</i>	<i>March 88</i>	<i>March 89</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
DIR	2102	1954	1810
20 Point Programme	19688	23536	29347
Weaker Sections	20186	24997	29771

(b) The total number of branches of UCO Bank in Rajasthan as reported by the

bank on 31.3.1990 were 135. The district-wise position is indicated below:

<i>Sl. No.</i>	<i>District</i>	<i>No.</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	Alwar	2
2.	Bharatpur	2
3.	Jaipur	39
4.	Jhunjhunu	4
5.	Churu	1
6.	Sikar	1

<i>Sl. No.</i>	<i>District</i>	<i>No.</i>
<i>1</i>	<i>2</i>	<i>3</i>
7.	Tonk	2
8.	Barmer	1
9.	Bikaner	6
10.	Sriganganagar	4
11.	Jodhpur	33
12.	Pali	1
13.	Ajmer	7
14.	Bhilwara	1
15.	Bundi	1
16.	Kota	5
17.	Nagaur	23
18.	Udaipur	2
Total No.		135

(c) The deposits of the bank in Rajasthan and the amount of loans given in the

State during the last three years as reported by UCO Bank are as under:

<i>1</i>	<i>Balance Outstanding (Rs. in lakhs)</i>		
	<i>March 1987</i>	<i>March 1988</i>	<i>March 1989</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
Deposits	14642	19510	24364
Advances	7906	8839	10727

(d) The number of beneficiaries under the Poverty Alleviation Programme in Ra-

Rajasthan during the last 3 years as reported by UCO Bank scheme-wise are indicated below:

<i>Name of the Programme/ Scheme</i>	<i>No. of beneficiaries sanctioned loans</i>		
	<i>March 1987</i>	<i>March 1988</i>	<i>March 1989</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
IRDP	4972	6781	6205
SEEUY	986	539	618
SEPUP	1492	1905	1419

<i>1</i>	<i>No. of beneficiaries against whom loan outstanding</i>		
	<i>2</i>	<i>3</i>	<i>4</i>
DRI	7683	5538	5570
20 Point Programme	32530	37938	44077
Weaker Sections	35603	41039	46731

(e) and (f). Reserve Bank of India has reported that there were industrial relation problems in the offices of UCO Bank in Rajasthan. The Bank has taken suitable action for normal functioning of its branches in the State.

[English]

Appointment of Chairmen of Public Sector Banks

10501. SHRIMULLAPPALLYRAMA-
CHANDRAN:
SHRI PYARELAL KHANDEL-
WAL:

Will the Minister of FINANCE be pleased to state:

(a) whether any objections have been received to the appointment of the Chairmen

of any public sector banks;

(b) if so, the details thereof;

(c) the names of public sector banks wherein Chairman are yet to be appointed; and

(d) the time by which these appointments are likely to be made?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a), to (d). At present the position of only Chairman and Managing Director, New Bank of India is vacant since 11.4.1990. It will be the endeavour of the Government to fill up this vacancy expeditiously. No specific objection has been received against the appointment of any Chairmen appointed during the year.

Turn-Over in I.T.D.C.

10502. SHRI MULLAPPALLY RAMA-CHANDRAN: Will the Minister of TOURISM be pleased to state:

(a) the total turnover of India Tourism Development Corporation during 1988 and 1989;

(b) whether the turn-over has increased during the last three years;

(c) if so, the rate of increase; and

(d) the units of ITDC which contributed most to its profits during 1989-90?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) The total turnover of ITDC for the last two years is given below:—

<i>Year</i>	<i>Turnover (Rs. in lakhs)</i>
1	2
1988-89	10616.69
1989-90 (Provisional)	11854.26

(b) Yes, Sir.

(c) The increase in turnover during 1989-90 (based on provisional results) over the year 1986-87 works out to 42.43%.

(d) Ashok Hotel, New Delhi has earned the highest profit of Rs. 248.68 lakhs (provisional) during 1989-90.

Import of Dental Equipment

10503. SHRI MULLAPPALLY RAMA-CHANDRAN: Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to increase import of dental equipment during the current year;

(b) if so, the reasons therefor;

(c) whether any study has been made to assess the effects of increased taxes/duties levied on dental equipments; and

(d) if so, the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) No, Sir.

(b) Does not arise.

(c) Customs and Excise duty on Dental equipment have not been increased in the recent past. There is, therefore, no question of any study by the Government to assess the effects of increased taxes/duties levied on dental equipment.

(d) Does not arise.

Export of Frog Legs

10504. SHRI MULLAPPALLY RAMA-CHANDRAN: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have received any representation for lifting the ban on the export of frog legs;

(b) if so, Government's decision thereon;

(c) when was the ban first instituted and the reasons therefor; and

(d) the percentage of frog legs exports to total seafood exports before it was planned?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) and (b). Yes,

Sir. The ban on export of frog legs is still in force;

(c) The ban was first imposed from 1st April, 1987 on environmental considerations.

(d) The percentage of frog-legs exports to total seafood exports ranged from 5.8% in 1981-82 to 0.5% in 1986-87 in terms of quantity, before it was banned.

**Export of Non-Canalised Items by
MMTC.**

10505. SHRIMATI VASUNDHARA RAJE: Will the Minister of COMMERCE be pleased to state:

(a) whether the Minerals and Metals Trading Corporation has a proposal to increase the export of non-canalised items during 1990-91;

(b) if so, the target set for that purpose for 1990-91 financial year;

(c) the steps taken to increase the export; and

(d) the item-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) Yes, Sir.

(b) The target set for non-canalised exports by MMTC for 1990-91 is Rs. 550 crores.

(c) and (d). MMTC has formed a number of non-canalised export groups. A separate Division has been concentrating on exports of engineering projects. MMTC has been conducting market studies to identify selected items for export and identifying reliable domestic sources of supply to act as associate suppliers of MMTC.

Targets set for different groups by MMTC for export of non-canalised items during 1990-91 are as under:

<i>Sl. No.</i>	<i>Item</i>	<i>Value (Rs. Crores)</i>
1	2	3
1.	Minerals	65
2.	Agro products	25
3.	Industrial products	40
4.	Diamonds/gems	120
5.	Merchanting trade	15
6.	Projects	80
7.	Counter trade	205
Total		550

[*Translation*][*English*]

Setting up of Radio Stations in Maharashtra During Seventh Plan

10506. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number and locations of Radio Stations set up by Government in Maharashtra during Seventh Five Year Plan;

(b) whether Government propose to set up some more Radio Stations in Maharashtra during Eighth Five Year Plan; and

(c) if so, the proposed locations thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) A radio station at Sholapur has been commissioned on 4.4.86 in the State of Maharashtra during the Seventh Plan period.

The approved 7th plan of AIR, however, includes schemes for setting up 11 new radio stations in the State of Maharashtra, one each at Kolhapur, Nasik, Ahmednagar, Dhule, Bir, Chandarpur, Nanded, Akola, Yeotmal, Satara and Osmanabad. These schemes are envisaged to be completed during 1990-91.

(b) and (c). Further expansion of Radio Service in the State of Maharashtra can be considered once the financial allocation and the physical target of the Eighth Five Year Plan have been finalised by the Planning Commission.

G.S.I.'s Survey

10507. SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Geological Survey of India had undertaken the works of the preparation of a magnetic map of the country and airborne geographical surveys;

(b) if so, whether these works have been completed;

(c) if so, the details thereof;

(d) whether any survey has been conducted by GSI or any other organisation on the Exclusive Economic Zone for sea bed mapping, and

(e) if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c). The Geological Survey of India has undertaken the preparation of a magnetic map of the country under the 15 year National Programme, which commenced in 1981 and is continuing. 36% of the targetted area has been covered. GSI has no programme of Airborne Geographical Survey.

(d) and (e). Geological Survey of India has covered 60% of the EEZ under Sea-bed mapping on a reconnaissance to regional scale.

Production of Salt

10508. SHRI K.S. RAO: Will the Minister of COMMERCE be pleased to state:

(a) the year-wise production of salt during the last three years;

(b) the year-wise quantity of salt exported during the last three years;

(c) the countries to which the salt was exported;

(d) whether entry of Bangladesh into salt market is likely to hit Indian export of salt;

(e) if so, the extent thereof; and

(f) the steps contemplated to boost production and export of salt in the coming years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) Production of salt during the last three years:

<i>Year</i>	<i>Quantity in Lakh Tonnes</i>
1	2
1987	99
1988	83
1989	99

(b) Quantity of salt exported during the last three years:

<i>Year</i>	<i>Quantity in Lakh Tonnes</i>
1	2
1987	4.3
1988	5.5
1989	6.1

(c) The countries to which salt was exported are:

Bangladesh, Bhutan, Indonesia, Iraq, Malaysia, Maldives, Mauritius, Nepal, Nigeria, North Korea, Oman, Singapore, South Korea, Tanzania, Uganda, UAE Zaire, Zambia, and Zimbabwe.

(d) and (e). Bangladesh is an importer of salt and, according to present indications, will continue to import salt for next few years.

(f) Steps contemplated to boost production and export of salt include establishment of salt works to specifically meet the export requirements, provision of finance to salt manufacturers through Banks, bringing additional areas by the respective State Governments under salt manufacturers, improvement in quality of salt, etc.

Coverage of Newspapers by Advertisements

10509. SHRI J. CHOKKA RAO: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that a very large number of newspapers are filling up their pages with advertisements leaving very little space for news;

(b) if so, the corrective steps being taken by Government in this regards;

(c) whether Government propose to take into consideration the income of newspapers from advertisements while allotting the newsprint quota; and

(d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) According to the informa-

tion available for the calendar year 1988, data about space devoted to advertisements was furnished by 354 dailies. Out of these, five dailies devoted 60% and more of their space to advertisement. 16 dailies devoted between 50-59%. Space devoted to advertisement by remaining 333 dailies was below 50%.

(b) There is no such proposal before the Government as this will tantamount to infringement of the freedom of the Press, to which the Government are deeply committed.

(c) No, Sir.

(d) Does not arise.

Export of Dress Materials

10510. SHRI K.S. RAO: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have banned exports of dress materials, ready-made garments, fabrics and textile items on which excerpts of verses of Quaran are imprinted;

(b) if so, the reasons therefor;

(c) whether Export Control Order to that effect has been amended; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) Yes, Sir.

(b) A muslim organisation, namely, Anjuman Ahle Islam had represented against the export of dress materials/ garments and other fabrics/ textile items containing imprints of excerpts from the Holy Quaran because they hurt the religious sentiments of the Muslims.

(c) Yes, Sir.

(d) An Export (Control) Amendment order No. E(C) O,88/ AM (49) read with public Notice No. 26-ETC (PN) /90 both dated 16-3-1990 have been issued. Further, at the time of announcement of Imports & Exports Policy, 1990,-93 (Vol.II), an Export Trade Control Order No.E(C) O,1988/AM (50) dt. 30.3.90 has been issued.

Sickness in SSI Sector

10511. SHRI PRAKASH KOKO BRAHMBATT: Will the Minister of FINANCE be pleased to state:

(a) whether a high level standing advisory committee set up to review the flow of institutional credit to the small scale industries sector and other related matters has expressed concern over the rising trend in sickness in the SSI sector;

(b) if so, the main recommendations made by the Committee; and

(c) the steps being taken to check the rise in sickness in the SSI sector?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). In April, 1986, Reserve Bank of India (RBI) had constituted a Standing Advisory Committee under the Chairmanship of Dy. Governor to review the flow of institutional credit to Small Scale Industry (SSI) Sector and other related matters and to suggest measures for improving the performance of the Credit Delivery System in securing increased assistance to this sector. RBI has informed that the Committee meets periodically and its sixth meeting was held on 21st April, 1990. In this meeting, inter-alia, the rising trend in sickness in the SSI sector was noted by the Committee with concern.

RBI has issued guidelines to all scheduled commercial banks for rehabilitation of potentially viable sick SSI units. These guidelines emphasise the need for early detection of incipient sickness and for taking remedial measures in time. RBI have also laid down the viability norms and parameters for providing relief/concessions to potentially viable sick SSI units.

IDBI has also formulated a refinance scheme for extending rehabilitation assistance to sick small scale industrial units through banks and State level financial institutions. The National Equity Fund Scheme launched by IDBI in 1987 also provides equity type of support for rehabilitation of potentially viable sick units in the SSI sector, eligible under the scheme.

Super Zinc Smelter Plant

10512. SHRI GULAB CHAND KATARIA: Will the Minister of STEEL AND MINES be pleased to state:

(a) when the work on Super Zinc Smelter Plan near Chittorgarh is likely to commence and when it will start production;

(b) whether local people will be preferred in employment there; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Work on the Smelter on Hindustan Zinc Limited near Chittorgarh, commenced in April, 1989. It is likely to start production for June, 1991.

(b) and (c). Workmen are employed through the District Employment Exchange, subject to suitability. If candidates sponsored by the Employment Exchange are not found suitable for the job, recruitment is

done through open advertisement.

Mopping up of Household Sector Savings

10513. SHRI J. CHOKKA RAO: Will the Minister of FINANCE be pleased to state:

(a) the additional measures Government propose to evolve for mopping up the savings in the household sector; and

(b) the expected amount of savings in 1990-91?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Small Savings Schemes administered by the Government are under constant review and whenever need arises changes are carried out with a view to maximise the collections.

Besides, Government propose to extend the Deposit Scheme for Retiring Government Employees, 1989 to the Retiring Employees of Public Sector companies. The limit of deposits under the National Savings Scheme 1987 is also proposed to be increased from Rs. 30,000 to Rs 40,000 in a year.

(b) The net collections under the various Small Savings Schemes during 1990-91 are estimated at Rs. 5,500 crores.

[*Translation*]

Export of Foodgrains

10514. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of COMMERCE be pleased to state:

(a) the names of foodgrains/pulses being exported at present;

(b) the names of countries to which

these commodities are being exported;

(c) the total value of foodgrains/pulses exported last year;

(d) the target fixed for the export of these items during the current year; and

(e) the steps being taken by Government to increase these exports?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) and (b). Foodgrains permitted for export are basmati rice, allowed under OGL, and non-basmati rice, wheat, bajra, jowar, ragi and barley allowed subject to annual ceiling fixed by the government depending upon the availability of export surplus etc. Bulk of these items are exported to the Middle East countries, USSR, UK and USA.

Export of pulses is not permitted except in case of processed pulses made out of the pulses imported under the Advance Licensing Scheme, Pass Book or by an approved 100 per cent export oriented unit.

(c) The total value of foodgrains exported during the year 1989-90 is estimated at Rs. 427 crores.

(d) and (e). No targets have been fixed

for export of foodgrains, as export of items under limited ceiling depends upon estimated production, consumption and surpluses, as well as their price competitiveness. Within these limitations, efforts are made to encourage exports by tackling operational constraints.

[English]

Drop in Proposals from NRI

10515. SHRIMATI BASAVA RAJES-WARI: Will the Minister of FINANCE be pleased to state:

(a) whether there has been a drop in the number of proposals received from non-resident Indian during 1989;

(b) if so, the extent thereof and the reasons therefor; and

(c) the number of proposals approved by Government so far?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). The following statement shows the number of applications received from NRIs, proposals approved by the Department of Industrial Development (Secretariat for Industrial Approval) and the NRI investment proposed:—

		1988	1989
1	2	3	4
i)	Number of applications/proposals received.	162	112
ii)	Number of applications approval	102	54
iii)	<i>NRI Investments:</i>	<i>Amount Rs. in crores</i>	
a)	Repatriation basis.	17.78	64.26

		1988	1989
1	2	3	4
	b) Non-Repatriation basis.	38.89	13.59
iv)	Project Cost.	228.98	57.08

The above table shows that although there is a drop in the number of applications there has been a rise in approvals for the NRI investment in India.

Ship Breaking Yards

10516. SHRI GOPI NATH GAJAPATHI: Will the Minister of STEEL AND MINES be pleased to state:

(a) the number of ship breaking yards in the country and the number of ships allowed to each of them in 1989-90;

(b) whether Government had a proposal to set up one ship breaking yard at Paradeep and another at Gopalpur in Orissa; and

(f) if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) There are 95 ship breaking yards, registered with the Metal Scrap Trading Corporation, in the country, located at various coasted States. Besides these there are about 100 shipbreakers in Bombay and 30 in Calcutta who are allowed to break ships as and when they are allotted breaking sites by the concerned port authorities. During 1989-90, 3 ships one each to 3 such registered yards at Alang (Gujarat) were allocated by MSTC. In addition to these 44 ships for breaking are reported to have been directly imported by the ship breakers, under the REP/Additional

licences scheme.

(b) No, Sir.

(c) Does not arise.

Stop in US Economic Aid to India

10517. SHRI DHARMESH PRASAD VARMA:
SHRI CHITTA BASU:

Will the Minister of FINANCE be pleased to state:

(a) whether the United States of America has decided to stop economic assistance of twenty-five million dollar already earmarked for India for 1991; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) According to proposals made by the US Administration to the Congress, an amount of US \$ 22 million is expected to be provided to India in the form of development assistance in Fiscal Year 1991.

(b) Does not arise

[Translation]

Drug Trafficking in Bihar

10518. SHRI TEJ NARAYAN SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the increasing incidents of drug trafficking in Bihar; and

(b) if so, the effective steps being taken to check this tendency?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Information available with the Narcotics Control Bureau relating to the quantities of various drugs seized in Bihar do not indicate any increase in incidence of drug trafficking in that State. However, in view of its proximity to Nepal, Bihar is vulnerable to trafficking of drugs, particularly, hashish and ganja. Our enforcement agencies remain alert to prevent drug trafficking. A zonal office of the Narcotics Control Bureau has also been set up at Varanasi, covering Bihar among other States, to monitor the drug trafficking situation in the area and to coordinate with the concerned State enforcement agencies for appropriate action.

[English]

Task Force for Distribution of Iron and Steel

10519. SHRI K.S. RAO: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the task-force appointed by Government to review the guidelines and suggest modifications for distribution of iron and steel has submitted its report;

(b) if so, what are its recommendations; and

(c) the steps proposed to be taken by Government to implement these recommendations?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c). The

Task Force in its report submitted to Government sought to address certain important issues such as priority classification, compact group, basis for fixation of entitlement, mode of supplies to the small scale sector, new and sick units etc., and has given recommendations on some of them. The Report is under examination.

Guidelines for Merchant Bankers

10520. SHRI K.S. RAO: Will the Minister of FINANCE be pleased to state:

(a) whether the Securities and Exchange Board of India has recently issued guidelines for the merchant bankers;

(b) if so, the details of the guidelines;

(c) whether the small merchant bankers have expressed their resentment over the stipulations envisaged in the guidelines;

(d) if so, the details thereof; and

(e) the steps contemplated to allay the fears of the small merchant bankers?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The Government have issued the guidelines for merchant bankers on 9th April, 1990.

(b) A copy of the guidelines is given below.

(c) The guidelines have, by and large been well received. It is possible that some merchant bankers may have reservations about some aspects of the guidelines which would regulate their activities. However, SEBI have reported that so far no small merchant banker has expressed specially in writing or verbally any resentment to them over the stipulation envisaged in the guidelines.

though some newspapers have reported about them.

(d) and (e). The question does not arise.

STATEMENT

Guidelines for Merchant Bankers

1. *Authorisation*

Any person or body proposing to engage in the business of merchant banking would need authorisation by the Securities and Exchange Board of India (SEBI) in their prescribed format. This will also apply to those presently engaged in merchant banking activity, including as Managers, Consultants or Advisers to issue.

2. *Authorised Activities*

- a) Issue management, which will inter-alia consist of preparation of prospectus and other information relating to the issue, determining financing structure, tie-up of financiers and final allotment and/or refund of the subscription.
- b) Corporate adviser services relating to the issue.
- c) Underwriting
- d) Portfolio management services.
- e) Managers, Consultants or Advisers in the Issue.

3. *Authorisation Criteria*

All merchant bankers are expected to perform with high standards of integrity and fairness in all their dealings. A code of conduct for merchant bankers will be prescribed by SEBI. Within this context SEBI's authori-

sation criteria would take into account mainly the following:—

- a) Professional competence.
- b) Personnel, their adequacy and quality, and other infrastructure.
- c) Capital adequacy.
- d) Past tract record, experience, general, reputation and fairness in all their transactions.

4. *Terms of Authorisation*

- a) All merchant bankers, including the existing one must obtain the authorisation from SEBI within three months from the issue of these guidelines, SEBI may extend this period at its discretion by a maximum of three more months.
- b) All merchant bankers must have a minimum net worth of Rs. one crore.
- c) The authorisation will be for an initial period of three years.
- d) SEBI may collect from the merchant bankers an initial authorisation fee, an annual fee and a renewal fee.
- e) All issues should be managed by at least one authorised merchant banker, functioning as the sole manager or the lead manager. Ordinarily, not more than two merchant bankers should be associated as lead managers, advisers and consultants to a public issue. In issues of over Rs. 100 crores, the number could go upto a maximum of four.
- f) The specific responsibilities of each

lead manager must be submitted to SEBI prior to the issue

- g) While Directors, promoters and every person who authorises the issue of prospectus, shall bear full responsibility verifying the contents of the prospectus, merchant bankers shall exercise due diligence independently verifying the contents of the prospectus and reasonableness of the views expressed therein. The merchant bankers of the issue shall certify to this effect to SEBI.
- h) To ensure a direct stake of merchant banker(s) in the issue managed by them, lead managers would be required to accept a minimum 5% underwriting obligation in the issue subject to a ceiling. Details in this regard will be prescribed by SEBI.
- i) Lead managers/merchant bankers would be responsible for ensuring timely refunds and allotment of securities to the investors.
- j) The involvement of merchant bankers in an issue should continue at least till the completion of essential follow-up steps, which must include listing of the instrument, and despatch of certificates, refunds. Even if many of these activities are handled by other intermediaries, merchant bankers shall be responsible for ensuring that these agencies fulfil their functions, and must enable themselves to discharge this responsibility through suitable agreements with the issuer company.
- k) The merchant banker shall make available to SEBI such information,

documents, returns and reports as may be prescribed, and called for

- l) SEBI shall prepare and prescribe a Code of Conduct for merchant bankers which they should adhere to.
- m) SEBI may suspend/cancel the authorisation of merchant bankers for suitable durations in case of violations of the Guidelines. All such cases will be brought to the notice of CCI. Relevant details in this regard would be worked out by SEBI.
- n) Nothing in these guidelines shall exempt the company, its functionaries, or other from any responsibility placed on them by any existing law, regulation, guidelines or conditions imposed with any sanction.

State-wise Contribution in Exports

10521 SHRI CHANDUBHAI DESHMUKH Will the Minister of COMMERCE be pleased to state

(a) whether his Ministry has assessed the contribution of each State and Union Territory in the total exports from India during the last one year,

(b) if so, the details thereof, and

(c) if not, whether any steps have been taken to compile such data to help the States to take suitable measures to increase their share?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) and (b). The State-wise export figure are not compiled

(c) State-wise Action Plans/Surveys for raising the export potential of 19 States have been completed by the Trade Development Authority/Indian Institute of Foreign Trade.

[*Translation*]

Akashvani/Doordarshan Kendras in Western Maharashtra

10522. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the district-wise number of Akashvani/Doordarshan Kendras in Western Maharashtra;

(b) whether Government are aware that a large number of villages in this region are not covered by Doordarshan properly;

(c) if so, the steps taken by Government in this regard; and

(d) if no action has been taken, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) The district-wise number of Radio Stations and T.V. transmitting stations in the State of Maharashtra including the Western region, is given in the Statement below.

(b) to (d). About half the number of villages of Maharashtra fall within the coverage area of the existing TV transmitters in

the State. The actual reception conditions, however, depend upon the intervening distance and topography. The number of villages covered by TV service is expected to increase substantially with the commissioning of the high power (10 KW) TV transmitter under implementation at Ambajogai and augmentation of power of the existing 1 KW TV transmitter at Aurangabad during the current year. Any further expansion/improvement of T.V. service in the uncovered areas of Maharashtra would depend upon availability of resources for future plans of TV expansion.

STATEMENT

Radio Stations

The following districts of Maharashtra have been provided with one Radio Station each:

1. Aurangabad
2. Bombay
3. Jalgaon
4. Nagpur
5. Parbhani
6. Pune
7. Patnagiri
8. Sangli
9. Sholapur

T.V. Stations

<i>Number of TV transmitting stations</i>		
1	2	3
1. Greater Bombay		1 (2 Channels)

<i>Number of TV transmitting stations</i>		
<i>1</i>	<i>2</i>	<i>3</i>
2.	Ratnagiri	1
3.	Nasik	3
4.	Dhule	3
5.	Jalgaon	4
6.	Ahmednagar	1
7.	Pune	1
8.	Satara	2
9.	Sangli	1
10.	Sholapur	3
11.	Kolhapur	2
12.	Aurangabad	2
13.	Parabhani	2
14.	Bid	1
15.	Nanded	3
16.	Osmanabad	2
17.	Buldana	1
18.	Akola	1
19.	Amravati	2
20.	Yavatmal	2
21.	Wardha	1
22.	Nagpur	1
23.	Bhandara	1
24.	Chandrapur	2

The districts of Raigarh and Thane are covered by the High Power Transmitter at Bombay.

Publication of Daily/Weekly Newspapers from Maharashtra

10523. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of registered daily/weekly

newspapers being published from Maharashtra district-wise; and

(b) the quantity of newsprint allotted to each of them during last three years, year-wise?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). A statement is given below.

STATEMENT

(a) As per records maintained in the office of the registrar of newspapers for India the number of Daily and Weekly Newspapers Registered from Maharashtra, District-wise as on 31.12.1988.

<i>Sl. No.</i>	<i>District</i>	<i>No. of dailies</i>			<i>No. weeklies</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>	<i>6</i>
1.	Ahmednagar	13			14
2.	Akola	7			41
3.	Amravati	8			32
4.	Aurangabad	12			35
5.	Beed	7			10
6.	Bhandara	8			33
7.	Bombay	51			194
8.	Buldana	1			10
9.	Chandrapur	4			17

Sl. No.	District	No. of dailies	No. weeklies
1	2	3	4
10.	Dhule	5	22
11.	Jalgaon	7	27
12.	Jalna	3	5
13.	Kolhapur	12	17
14.	Latur	3	4
15.	Nagpur	18	46
16.	Nanded	7	16
17.	Nasik	11	51
18.	Parbhani	6	9
19.	Pune	20	53

Sl. No.	District	No. of dailies			No. weeklies
		1	2	3	
20.	Raigarh	—	—	—	1
21.	Ratnagiri	—	4	—	16
22.	Sangli	—	9	—	22
23.	Satara	—	6	—	6
24.	Sindhugarh	—	1	—	2
25.	Solapur	—	10	—	17
26.	Thane	—	—	—	20
27.	Usam	—	—	—	11
28.	Wardha	—	3	—	28
29.	Yavat	—	—	8	28

(b) Newsprint allotted during 1989-90, 1988-89 and 1987-88 district-wise from Maharashtra.

Sl. No.	District	1989-90			1988-89			1987-88	
		No. of Papers	Qty. in MTs	No. of Papers	Qty. in MTs	No. of Papers	Qty. in MTs	No. of Papers	Qty. in MTs
1	2	3	4	5	6	7	8		
1.	Ahmednagar	8	655.58	5	350.92	5	233.86		
2.	Akola	4	118.51	5	93.56	4	193.06		
3.	Amravati	1	42.22	1	33.14	1	15.18		
4.	Aurangabad	9	2893.18	9	2436.05	6	2574.1		
5.	Beed	1	37.03	1	19.61	—	—		
6.	Bhandara	—	—	—	—	1	1.12		
7.	Bombay	53	63227.90	61	58094.27	63	52721.84		
8.	Chandrapur	1	34.11	1	54.58	1	62.19		
9	Dhule	1	44.79	1	37.56	1	30.49		

Sl. No.	District	1989-90		1988-89		1987-88	
		No. of Papers	Qty. in MTs	No. of Papers	Qty. in MTs	No. of Papers	Qty. in MTs
1	2	3	4	5	6	8	8
19.	Sangli	2	307.96	3	295.23	2	216.39
20.	Satara	3	369.22	2	149.59	1	96.68
21.	Solapur	5	950.02	2	650.43	2	432.31
22.	Raigarh	—	—	1	1.18	1	0.82

[English]

Probe into UCO Bank Affairs

10524. SHRI PRAKASH KOKO
BRAHMBHATT:
SHRI N.J. RATHVA:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have ordered a probe into the State of affairs in the UCO Bank;

(b) if so, the details thereof; and

(c) the time by which the enquiry report will be received?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir. No probe has been ordered into the state of affairs of UCO Bank.

(b) and (c). Do not arise.

Discretionary Refinance to Banks

10525. SHRI PRAKASH KOKO
BRAHMBHATT:
SHRI N.J. RATHVA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India (R.B.I.) decided to provide discretionary refinance to save banks which are in dire straits;

(b) if so, the details thereof;

(c) the total refinance that the R.B.I. has agreed to provide;

(d) the extent to which this will help the banks; and

(e) the details of banks, if any, proposed to be provided assistance under the Scheme at present?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (e). Reserve Bank of India (RBI) has reported that discretionary refinance is provided to banks by it for short periods to enable the banks to tide over temporary mismatches between their sources and uses of funds. Discretionary refinance is not intended to overcome structural problems in funds position of banks. The scheduled commercial banks are permitted to draw discretionary refinance upto an amount equivalent to 0.50% of a bank's average aggregate deposits in 1986-87. No prior sanction of RBI is required in such cases. On this basis, limits for discretionary refinance total Rs. 460.63 crores. In addition, for short periods RBI may sanction additional discretionary refinance for over-coming temporary liquidity problems on the merits of each case. As on March 31, 1990 the total limits actually sanctioned to banks amounted to Rs. 404.92 crores and the actual draws by the banks aggregated Rs. 277.54 crores.

Export of Iron-ore from Bailadilla Mines

10526. SHRI PRAKASH KOKO
BRAHMBHATT: Will the Minister of COMMERCE be pleased to state:

(a) whether Japanese Steel Mills has not nominated ships in the current month for transportation of iron ore;

(b) if so, the reasons therefor;

(c) whether it has resulted in loss of foreign exchange for the country and in halting of production at Bailadilla mines;

(d) whether Government have taken up the matter with the Japanese Government; and

(e) if so, the outcome thereof?

[*Translation*]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) and (b). There was some shortfall in nominations of ships by Japanese Steel Mills in April due to congestion at the Japanese Ports.

(c) There is no loss of foreign exchange as the shortfall in April will be made up in subsequent months. However, production Bailadilla project No. 5 was stopped for eight days from 17.4.90 to 24.4.90.

(d) and (e). MMTC had taken up the matter with the Japanese buyers as a result of which adequate number of vessels have been nominated for shipment during May and June, 1990.

Foreign Tourism in Pushkar and Ajmer (Rajasthan)

10527. PROF. RASA SINGH RAWAT: Will the Minister of TOURISM be pleased to state: the number of foreign tourists who visited the famous pilgrim spot, Pushkar and Dargah Sharif Ajmer in Ajmer district of Rajasthan and the total revenue earned from them during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): According to information available from the State Government, the number of foreign tourists, who visited Pushkar and Ajmer during the last 3 years, are given below:—

Year	No. of foreign tourists	
	Pushkar	Ajmer
1	2	3
1987	11,187	6,657
1988	11,889	7,553
1989	14,104	8,097

Foreign exchange earnings from tourism are not estimated State-wise or place-wise.

[*English*]

Transfer Policy for Executives of ITDC

10528. SHRI MITRA SEN YADAV: Will the Minister of TOURISM be pleased to state:

(a) whether the ITDC have constituted a High Powered Committee of Dr. Executives in 1989-90 to formulate concrete and exhaustive transfer policy/Rules for its executives in all units/divisions throughout the country;

(b) if so, whether Committee have formulated the transfer policy/rules;

(c) if so, the broad outlines of the

transfer rules as recommended by the Committee and the date by which these rules are likely to be notified and implemented in ITDC;

(d) whether the exhaustive and concrete transfer rules similar to the above would be formulated and implemented in case of non-executives of ITDC and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) No, Sir.

(b) to (e). Does not arise.

Ban on Films Imported by Non-Resident Indians

10529. SHRI DHARMESH PRASAD VARMA:
SHRI P.M. SAYEED:
SHRI MANIKRAO HODLYA GAVIT:
SHRI R.N. RAKESH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to ban import of films by NRIs;

(b) if so, the reasons therefor;

(c) whether it has also been decided to import films through the National Film Development Corporation; and

(d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Government is

reviewing the policy of import of feature films by NRIs.

(c) and (d). As per the Import & Export Policy for the period April 1990 to March 1993-Vol.I announced by the Government National Film Development Corporation is already importing films including video rights of foreign feature films and video films. Imports are made by NFDC under Open General Licence on the basis of foreign exchange released by the Government in its favour.

Second Report of Ninth Finance Commission

10530. SHRI DHARMESH PRASAD VARMA: Will the Minister of FINANCE be pleased to state:

(a) whether Government have found some anomalies in the Second Report of the Ninth Finance Commission; and

(b) if so, the details thereof and the steps taken by Government for the removal of anomalies?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) Does not arise.

ADB's Concessional Assistance to India

10531. SHRI KUSUMA KRISHNA MURTHY:
SHRI BALASAHEB VIKHE PATIL:

Will the Minister of FINANCE be pleased to state:

(a) whether India has recently been able to get concessional assistance from the

Asia Development Bank (ADB);

(b) if so, the details thereof;

(c) whether ADB had demanded of our Government to undertake trade reforms by expediting the industrial deregulation and liberalisation of industrial licences;

(d) if so, the steps taken towards that end;

(e) whether new Import-Export Policy has helped towards liberalisation and removing procedural constraints to enable the private sector to avail of the assistance from ADB;

(f) if so, the details of loans approved for Indian particularly in the private sector;

(g) whether ADB has conducted a study of its future operational strategies and policies in the light of requirements of its donor and member countries; and

(h) if so, the main features of study specially in relation to the assistance to be provided to India?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No Sir.

(b) Does not arise.

(c) No Sir.

(d) Does not arise.

(e) There is no specific proposal in this respect in the new Export-Import Policy.

(f) Does not arise.

(g) Yes Sir. ADB had commissioned a study by an external Panel of eminent experts, and its report "The Asian Develop-

ment Bank in the 1990s" suggested future operational strategies and policies for ADB in the light of the evolving requirements of its Developing Member Countries.

(h) The Panel's recommendations covered expanding Bank lending to the social infrastructure sector, especially for public health and education and poverty alleviation examining the impact of all projects on the poor; paying special attention to the employment aspect; protection of the environment by minimizing environmental risks in all projects; assisting Developing Member Countries in environmental policy formulation; promoting private sector, directly and indirectly; broadening and strengthening of the Bank's policy dialogue with Developing Member Countries; Bank operations in the field of population through public education and health projects; technical assistance in support of new priorities; extension of eligibility of Developing Member Countries to the Bank's Asian Development Fund resources; active participation in donor coordination; expansion of the Bank's co-financing activities; financial innovations in Bank operations; need to intensify Bank efforts to foster regional cooperation; and Bank assistance to micro-Developing Member Countries.

Development of Tourism

10532. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of TOURISM be pleased to state:

(a) whether Government have permitted India Tourism Development Corporation to import a number of airconditioning units;

(b) if so, the foreign exchange involved;

(c) whether these units could be obtained from indigenous source; and

(d) if so, the reasons for importing them?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) The Government have recently given permission for the import of 300 air-conditioning units for the travel trade over the next 2 years making ITDC the nodal agency for these imports at a reduced duty of 50%.

(b) No firm quotations have yet been received but it is expected that the foreign exchange involved would be in the region of Rs. 10.50 crores spread over a period of 2 years.

(c) and (d). The indigenously produced bus airconditioners have not been providing the comfort level that foreign tourists are used to, and, therefore, a need was felt to import these airconditioning units. The imports are likely to help tourism industry, including ITDC, to increase foreign exchange earnings.

Criticism of New Import Export Policy by Small Scale Industry Group

10533. SHRI SAMARENDRA KUNDU: Will the Minister of COMMERCE be pleased to state:

(a) whether there have been adverse comments by the Small Scale Industry Group regarding the import export policy recently enunciated by Government;

(b) whether they have presented a memorandum in this connection;

(c) if so, on what aspects the small scale industries feel that they are badly hit; and

(d) whether any remedial measures are contemplated?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) to (d). After the announcement of the Import-Export Policy, 1990-93, a number of representations have been received against some of the provisions of the Policy. However, basically, the suggestions relate to the minimum threshold prescribed for grant of Export House status, which has been fixed at Rs. 5 crores on Net Foreign Exchange Earnings basis in the New Policy as compared to Rs. 2 crores during the earlier policy. Based on the representations received, the minimum threshold for recognition as Export House has not been reduced to Rs. 4 crores on Net Foreign Exchange Earnings basis with suitable transitional arrangements to enable Export Houses to achieve the aforesaid level of exports.

IFCI Scheme for Technology Finance and Development

10534. SHRI L.K. ADVANI:
SHRI SHAMERSINH
VAGHELA:

Will the Minister of FINANCE be pleased to state:

(a) whether a new scheme of technology finance and development was launched towards the end of 1988 to provide impetus to the technological innovations and their commercialisation in the country by providing requisite financial support under the Risk Capital and technology Finance Corporation Limited sponsored by the Industrial Finance Corporation of India;

(b) the number of projects so sanctioned as yet;

(c) the particulars of projects assisted in the fields of software development, artificial intelligence, educational robots, digitised fonts, intermediates for pesticides and hybrid seeds;

(d) the employment and investments envisaged to be so generated and the progress made so far; and

(e) the targets fixed for 1990-91 in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (e). The Risk Capital and Technology Finance Corporation Ltd.

(RCTC) sponsored by IFCI started a scheme of Technology Finance & Development towards the end of 1988 and sanctions commenced from early 1989.

It has been reported that a total number of 18 projects had been sanctioned under the scheme as on 31st March, 1990. Some of the projects sanctioned in the specified fields mentioned are as under:—

STATEMENT

<i>Sl. No.</i>	<i>Fields</i>	<i>Name of the project</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	Software Development	Systems Dynamics Private Limited, New Delhi.
2.	Artificial Intelligence	Mishanti Engineers Private Limited, Calcutta.
3.	Educational Robots	Pravak Cybernetics Private limited, New Delhi.
4.	Digitized fonts	ITR Graphic Private Limited, Pune.
5.	Intermediates for Pesticides	Mewar Oil and General Mill Limited, Udaipur.
6.	Hybrid seeds	Travancore-Cochin Chemicals Limited, Udyogmandal, Kerala Hindustan Agri-genetics Private Limited, Hyderabad.

IFCI has reported that the investment envisaged in these projects which are in different stages of implementation is Rs. 1696 lakhs and the direct employment generation is estimated at 640 persons.

RCTC aims at sanctioning assistance aggregating Rs. 12 crores during the year 1990-91 under this scheme.

TV Transmitters in Maharashtra in 1988-89

10535. SHRI VASANT SATHE Will the

Minister of INFORMATION AND BROADCASTING be pleased to state: the names of the places where T.V. transmitters have been commissioned in Maharashtra during 1988 and 1989, separately alongwith capacity of each transmitter?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): The locations and power levels of the TV transmitters commissioned in Maharashtra during 1988 and 1989 are given below:

<i>Year of Commissioning</i>	<i>Place</i>	<i>Transmitter</i>
1	2	3
1988	Gadhchiroli	LPT (100W)
	Pusad	LPT (100W)
1989	Achalpur	LPT (100W)
	Amalner	LPT (100W)
	Barshi	LPT (100W)
	Bombay	HPT (100W)
	(for Channel-II in replacement 1 KW transmitter)	
	Chalisgaon	LPT (100W)
	Diglur	LPT (100W)
	Hingoli	LPT (100W)
	Ichalkaranji	LPT (100W)
	Kinwat	LPT (100W)
	Karad	LPT (100W)
	Manmad	LPT (100W)

<i>Year of Commissioning</i>	<i>Place</i>	<i>Transmitter</i>
1	2	3
	Nandurbar	LPT (100W)
	Osmanabad	LPT (100W)
	Pandharpur	LPT (100W)
	Pune	HPT (100W)
(in replacement of 0.6 KW transmitter)		
	Shahad	LPT (100W)
	Wardha	LPT (100W)

Aluminium Research Institute At Nagpur

10536. SHRI VASANT SATHE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government had proposed to set up Aluminium Research Institute at Nagpur; and

(b) if so, the details with the progress made so far in that direction?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir. The Government had sanctioned the setting up of the Jawaharlal Nehru Aluminium Research, Development and Design Centre at Nagpur, at an estimated cost of Rs. 15.94 crores, including UNDP assistance of US \$ 4.11 million.

(b) The land for location of the Centre at Nagpur has been acquired. Preliminary work

for creation of infrastructure at site has been initiated. Procurement of equipments and recruitment of scientists and staff is in progress. The Director of the Centre and Chief Technical Adviser under UNDP have been appointed. M/s ALUTERV-FKI Hungary, have been appointed as International Sub-contractor. The Centre has been registered as a Society under the Registration of Societies Act.

[*Translation*]

Manganese/Chromite Ore Deposits in Bhandara, Maharashtra

10537. PROF. MAHADEO SHIWANKAR: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether deposits of valuable Manganese and Chromite Ores are available in the Bhandara district of Maharashtra;

(b) if so, whether mining work has been started there and whether Government had

received any representation in this regard on January 29, 1990; and

(c) if so, the details thereof and the action taken thereon?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Manganese deposits are reported at Dunggri Buzurg, Chikla and Hiwara, Asolpani, Navegaon-Hiwara, G.F, Karli and G.F. Bhawanthali areas of Bhandara district and Chromite in Paoni of Bhandara district.

(b) and (c). At present only manganese mines are being worked in Dunggribuzurg, Chikla and Hiwara.

A letter dated 29.1.1990 was received from the Hon'ble Member regarding the availability of Manganese and Chromite ores in village Chandi of district Bhandara in Maharashtra and the prospects of mining them. The matter was enquire into through the Indian Bureau of Mines who have reported that there is no occurrence of manganese and chromite in village Chandi.

Rising of Transmission Capacity of AIR/Doordarshan Centres of Aurangabad, Maharashtra

10538. **PROF. MAHADEO SHIWANKAR:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the present transmission capacity of Radio Station and Doordarshan Centre of Aurangabad (Maharashtra);

(b) whether Government propose to increase the transmission capacity of Radio Station as well as Doordarshan Centre; and

(c) the action taken or proposed to be taken in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c).

All India Radio

A.I.R., Aurangabad is presently equipped with a 1 KW Medium Wave transmitter. There is no approved scheme to increase the transmission capacity of this Station.

Doordarshan

The approved Seventh Plan of Doordarshan includes a scheme to upgrade the Low Power (100W) TV Transmitter at Aurangabad to High Power (10 W) A high power (10 W) TV Transmitter has been installed at Aurangabad and is functioning on a reduced power of 1 KW with effect from 7.5.90, as the work relating to the TV tower has not been completed. The transmitter is envisaged to be commissioned on full power of 10 KW on completion of the tower.

[English]

Rashtriya Gramin Vikas Nidhi

10539. **SHRI G.S. BASAVARAJ: SHRIMATI BASAVA RAJESWARI:**

Will the Minister of FINANCE be pleased to state:

(a) whether the Industrial Finance Corporation of India (IFCI) has set up a Rashtriya Gramin Vikas Nidhi;

(b) if so, whether the main purpose of the Scheme is to support the poverty alleviation programmes in the North Eastern Region; and

(c) the amount provided by the IFCI for

implementing the scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). Industrial Finance Corporation of India (IFCI) has set up a Rashtriya Gramin Vikas Nidhi (RGVN) at Guwahati, Assam in April, 1990. The main object of RGVN is to establish, promote, support and develop voluntary organisations engaged in social and economic upliftment of rural and urban poor and physically and socio-economically handicapped persons, or in family welfare programmes. Initially the organisation intends to confine its activities in the North-Eastern Region. IFCI has agreed, in principle, to provide to RGVN a corpus fund upto Rs. 2 crores in a phased manner.

Export of Leather and Leather Products

10540. SHRI J. CHOKKA RAO: Will the Minister of COMMERCE be pleased to state:

(a) the details of market promotion measures taken to increase the export of leather and leather products; and

(b) the specific markets being explored for rigorous export campaign?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) The market promotion measures taken to increase the export of leather products include market surveys or specific products, organisation of Buyer-Seller Meets, sponsoring Sales teams, participation in specialised commodity fairs, etc. and imparting design & development training for technicians under various international assistance and cooperation projects.

(b) The specific markets being explored for rigorous export campaign are West Euro-

pean countries, the USA and Japan.

[*Translation*]

Question Papers for Recruitment in Banks and Financial Institutions

10541. KUMARI UMA BHARATI: Will the Minister of FINANCE be pleased to state:

(a) the names of nationalised banks and financial institutions which do not allow the answering of questions in Hindi medium in their open recruitment and departmental examinations and whose question papers are not prepared in diglot in Hindi and in English; and

(b) the time by which Hindi medium would be allowed in these examinations and question papers would be prepared in diglot?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). While the open recruitment for banks is conducted by various Banking Service Recruitment Boards (B.S.R.Bs.), departmental promotion examinations are generally held by banks themselves or conducted through the Institute of Banking Personnel Selection. As per available information, questionpapers are prepared in bilingual form and candidates are given option to write answers either in Hindi or English in examinations conducted by Banking Service Recruitment Boards.

Most of the banks and financial institutions are also allowing Hindi medium and the question papers are set bilingually in their departmental promotion examinations. The Government has already impressed upon all banks and financial institutions to allow Hindi medium in all examinations and to ensure that question papers are prepared in diglot without any further delay.

[English]

Import of Duty Free Capital Goods

10542. SHRI BALASAHEB VIKHE PATIL:
SHRI RAMDAS SINGH:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government have permitted or propose to permit certain industrial units to import duty-free capital goods against export obligation; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) As per available information with the Department of Revenue, the Government has neither permitted nor propose to permit import of duty-free capital goods against export obligation to the units located in the Domestic Tariff Area.

(b) Does not arise.

Setting up of AIR Stations in Punjab

10543. SHRI KAMAL CHAUDHRY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of All India Radio Stations set up in Punjab during the last two years;

(b) whether there is any proposal to set up more Radio Stations in Punjab during the year 1990-91; and

(c) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). No radio stations have been set up in the State of Punjab during the last two years. However, the approved Seventh Plan of AIR has schemes for setting up two new radio stations, one each at Bhatinda and Patiala with 2 x 3 KW FM transmitters, multi-purpose studio, receiving facilities and staff quarters in the State of Punjab. These schemes are envisaged to be commissioned during 1990.

Working Condition of Journalists

10544. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to study the working and payment conditions of freelance journalists attached with AIR and Doordarshan so that they are not exploited, if so, the time by which it is proposed to be taken up; and

(b) the measures proposed to be taken to improve their working conditions?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). No freelance journalist is attached either with All India Radio or Doordarshan on permanent basis. They are booked for specific programmes keeping in view their expertise in a particular subject and payment is made to them as per existing rules. Payments for such participations are reviewed from time to time.

Income-Tax Evasion by Big Industrial Houses

10545. SHRI PARASRAM BHARDWAJ: Will the Minister of FINANCE be pleased to state:

(a) whether some big industrial houses are evading income-tax by showing huge expenses on maintenance of Guest Houses while in practice these Guest Houses are used as residential houses of Directors of those companies;

(b) if so, the details thereof and the approximate expenditure incurred on these Guest Houses during the last three years, company-wise; and

(c) the steps Government have taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Under Section 37(4) of the Income-tax Act, any expenditure incurred by an assessee on the maintenance of any residential accommodation in the nature of a guest house, is not allowed as a deduction while computing the total income of the assessee. If a Director of a company uses any building of the company, including the guest house, for his residential purposes without payment of adequate rent, the value of the perquisite computed in accordance with the Income-tax Rules, is included in the total income of the Director and tax is charged thereon.

(b) For furnishing information with regard to expenditure incurred on the maintenance of guest houses during the last three years by the companies belonging to large industrial houses, whose names have not been specified, a reference would be required to be made to the assessment records of all the companies of all the large industrial houses, which are assessed to tax by various assessing officers all over the country. The effort made and the time spent in collecting this information from hundreds of files will not be commensurate with the usefulness thereof.

(c) As the misuse of guest houses was

felt to be a mode of tax evasion, provisions under section 37(4) of the Income-tax Act, referred to above, were made to enable the Income tax Department to disallow the entire expenditure incurred on maintenance of any residential accommodation in the nature of a guest house.

Restrictions on Length of Commercials on Doordarshan

10546. SHRIMATI BASAVA RAJESWARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether restrictions on the length of commercials on Doordarshan are likely to be lifted;

(b) if so, whether any concrete proposals have been received in this regard; and

(c) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). Except for the prescribed minimum duration of 10 seconds, there is no restriction on the length of a commercial advertisement for telecast. However, acceptance of advertisements for any particular capsule is dependent on the duration of such capsule.

A.D.B.'S Annual Meeting

10547. SHRIMATI BASAVA RAJESWARI:
SHRI G.S. BASAVARAJ:

Will the Minister of FINANCE be pleased to state:

(a) whether Twenty Third annual meeting of the Asian Development Bank was held recently;

(b) if so, whether the developing country is were disturbed over the overwhelming domination of the developed nations in shaping ADB's policies and the tendency to attach conditions to loans; and

(c) the main subjects discussed at the annual meeting and the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) Yes Sir.

(b) ADB's policies are shaped by the Board of Director's where Asian Countries have majority of share holding.

(c) The issues regarding next Replenishment of Asian Development Fund, Fourth General Capital Increase, continuing object poverty in the developing countries, and admission of both Turkey and Mongolia to the Bank, were discussed. However, no final decisions were taken on these issues.

Search and Seizure Cases

10548. SHRI MANORANJAN BHAKATA: Will the Minister of FINANCE be pleased to state:

(a) the number of search and seizure cases in which assessments are still pending against tax evasion as on 1 April, 1990;

(b) whether any prosecutions were launched during this period; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) As on 1st April, 1990, 16,211 assessments were pending in search and seizure cases.

(b) and (c). 8,929 prosecutions have been launched during the 1989-90, of which,

595 were lunched for tax evasion.

Distribution of Iron and Steel Materials

10549. SHRI NAKUL NAYAK:
SHRI KESHARI LAL:
SHRI A. VIJAYARAGHAVAN:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether steel distribution by Branch Sales Office, Steel Authority of India Ltd., New Delhi has been done by violating norms of licensed capacity offtake entitlement of parties since 1 April, 1989;

(b) the details of gross irregularities pointed out by Departmental Committee/ Government auditors on 21.10.89, 1.1.90 and 26.12.89 respectively;

(c) whether parties covered in above reports were favoured by allowing them to change their demand after cutoff date, by accepting booking beyond computer summary, by accepting proportionately higher percentage of booking and by physically releasing still more materials;

(d) if so, the details of each party covered in above reports, indicating full particulars of their licensed capacity, item/quantity-wise coverage of demand as per computer summary, item-wise offtake/entitlement of items/quantities booked and released under all the scheme since April 89 to June, 90 (quarter-wise); and

(e) the action taken by Government in this regard?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). BSO, SAIL, New Delhi has supplied iron and steel materials in terms of JPC guidelines, past practices and on submission of docu-

ments required under the guidelines.

On receipt of a complaint from a party attached to the Delhi branch, an internal committee in SAIL was asked to look into it. The Committee submitted its report on 21.10.1989. Certain corrective actions arising out of the report were taken by the zonal office. The issues brought out by the party were also a subject matter of audit memos to Dec., 89 and January, 90. The audit memos pertaining to distribution policy have been replied by SAIL and the other pertaining to dishonoring of cheques is under reply. Since this matter came to the notice of the headquarters of SAIL Marketing organisation, two senior level committees were also appointed by SAIL to look into the issues in its entirety.

The Committees have come to the conclusion that :

- i) neither the JPC nor the internal guidelines of SAIL have been violated.
- ii) the branch has followed practices prevalent over a number of years.
- iii) all bookings have been made on a uniform basis.

(c) The demands registered are summarised by an outside computer agency. Simultaneously summary is also prepared manually. The later issued for booking of orders. Certain differences between the computer summary and manual summary came to light of the committees.

Though the Branch is authorised to extend the cut off date of registration, insertions between the last date of registration and rate of preparation of computer summary (which normally does not exceed four weeks) could not be ruled out. Vigilance has been asked to investigate this matter further.

In the meantime, actions to prevent recurrence has been taken. Insertions, if any, have not adversely affected supplies to other parties who had registered for supply during the quarter.

(d) Does not arise

(e) Does not arise.

Exports to Japan

10550. DR. VENKATESH KABDE: Will the Minister of COMMERCE be pleased to state:

(a) whether any difficulties have been experienced in exporting leather goods, toys and handicrafts to Japan;

(b) if so, the details thereof; and

(c) the steps Government propose to take to improve the above exports to Japan?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) No general difficulties have been projected to this Ministry by trade circles for taking up with the Japanese Government.

(b) Does not arise.

(c) Steps to improve exports of these items include exchange of delegations, organising buyer-seller meets, participation in international fairs and exhibitions and product development efforts in India.

Export of Iron Ore Pellets to Hungary

10551. SHRI V. KRISHNA RAO: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Hungary has signed a deal for the import of iron ore pellets from Kudre-

mukh in Karnataka;

(b) if so, the quantity and price of pellets proposed to be imported by Hungary and period of the deal;

(c) whether Hungary is the first country to import iron ore pellets from Kudremukh; and

(d) if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) Kudremukh Iron Ore Company Limited (KIOCL) has a three year contract, valid till 1990, against which 6.0 lakh tonnes of pellets are expected to be exported in 1990. It would not be in the commercial interest of the Company to indicate the price.

KIOCL has recently concluded another contract for export of pellets to Hungary for the next four years (1991 to 1994). The quantity to be supplied would range between 6.0 and 7.5 lakh tonnes per year. The price for these supplies is to be fixed every year based on an agreed formula.

(c) Yes, Sir.

(d) The quantity of pellets exported to Hungary so far is as follows:

<i>Year</i>	<i>Quantity (lakh tonnes)</i>
1986-87	0.94
1987-88	4.35
1988-89	5.94
1989-90	5.31

[*Translation*]

Seizure of Gold and Narcotics Substances Etc. During Raids

10552. SHRI RAJVEER SINGH: Will the Minister of FINANCE be pleased to state:

(a) the details of raids conducted by the Customs authorities during the last six months;

(b) the details of cash, gold, smuggled goods and narcotic substances seized during these raids; and

(c) the steps taken by Government to check smuggling from across the border?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The information is being collected and will be laid on the table of the House.

(c) The anti-smuggling drive has been intensified. The anti-smuggling machinery has been geared up particularly at the vulnerable points of the coastline and land borders and at the international airports and seaports. Sophisticated equipment like X-ray baggage machines, metal detectors, night vision binoculars etc. are being increasingly used. Close co-ordination is being maintained amongst all the agencies concerned in the prevention and detection of smuggling.

Thefts from Bank Lockers

10553. SHRI RAJVEER SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received complaints regarding thefts of jewellery from the bank lockers during 1989;

(b) if so, the details thereof; and

(c) the steps taken by Government to check recurrence of such incidents?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) and (b). As per information available with Reserve Bank of India (RBI), during the year 1989, one case of burglary at Amritsar branch of Bank of Maharashtra on 7th/8th January, 1989 was reported by the bank in which 44 safe deposit lockers were found broken open. Besides, two complaints were made by the customers one each in respect of Mysore branch of Canara Bank and Park Circus (Calcutta) branch of Dena Bank alleging missing of certain ornaments from respective lockers.

(c) The banks have their own internal instructions/guidelines for the maintenance and operation of the lockers. RBI has advised all the banks to take precautionary measures particularly with regard to the location of the vault, nature of the lockers, need for burglar alarm systems and liaison with local police. RBI has also made a study of certain branches of banks and based on its findings, advised the banks to take neces-

sary steps to strengthen the system by plugging the loopholes to avoid loss of articles from the safe deposit vaults.

[English]

Financial Assistance Given to Kerala by LIC

10554. PROF. K.V. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) the financial assistance given to Kerala by the Life Insurance Corporation for various schemes during the last three years with details of the schemes;

(b) whether there is prompt repayment to the LIC; and

(c) the schemes from Kerala under the consideration of the LIC?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) A Statement is given below.

(b) Yes, Sir.

(c) None.

STATEMENT

(a) LIC's Investment in the Socially Oriented Schemes of Kerala for the Last Three Years.

		(Rs. in Crores)				
Sl. No.	Plan Sector	1987-88	1988-89	1989-90		
1	2	3	4	5		
1.	State Government Social Housing Schemes	7.33	7.36	10.62		
2.	Water Supply/Sewerage Schemes	6.60	8.61	9.47		
3.	State Electricity Board	8.34	9.17	10.10		
4.	State Road Transport Corporation	3.93	3.23	3.55		
	<i>Non-Plan Sector</i>					
1.	Apex Co-operative Housing Finance Society	11.00	12.00	13.00		
2.	Kerala Health Research and Welfare Society	—	—	0.40		

(Rs. 1.70 crores was sanctioned during 1989-90)

(b) Investment in other categories.

	<i>(Rs. in crores)</i>				
	1987-88	1988-89	1989-90 <i>(Provisional)</i>		
				2	3
					4
					5
1. State Government Securities	13.20	15.09	17.28		
2. Land Development Bank Debentures	11.72	6.80	9.43		
3. Electricity Board Bonds	5.00	5.50	6.00		
4. Financial Corporation Bonds and Shares	—	—	1.50		
5. Corporate Sector (Shares, Debentures and Loans to Companies)	1.77	6.35	N.A.		

Export of Cashew Nuts

10555. SHRI A. CHARLES: Will the Minister of COMMERCE be pleased to state:

(a) the quantity and value of processed cashew-nuts exported during the year 1989-90;

(b) the target set for export of cashew-nuts in current year; and

(c) the steps taken by Government to promote export of cashew nuts?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) According to provisional figures received from the Cashew Export Promotion Council, the quantity and value of cashew kernels exported during 1989-90 were 45,1196 MT and Rs. 363.52 crores respectively.

(b) A tentative target of Rs. 400 crores has been set for export of cashew kernels during 1990-91. This is subject to revision.

(c) Steps taken by Government to promote export of cashew kernels include the following:

- i) Exports on OGL;
- ii) REP of 10% on exports of cashew kernels;
- iii) A CCS of 8% on the exports of cashew kernels roasted and salted,

in consumer packs of one kg or less;

iv) Publicity through Indian missions abroad; publication of promotional literature in various foreign languages and distribution abroad;

v) Promoting Delegations of exporters to strengthen and develop contacts with importers and identify problems.

Financial Assistance to Kerala

10556. SHRI A. CHARLES: Will the Minister of FINANCE be pleased to state:

(a) the financial assistance given to Kerala during the year 1989-90 besides the grants allocated under the planned schemes;

(b) the purposes for which the assistance was given and the amount given for each;

(c) whether the assistance given has been properly and fully utilised by the State Government; and

(d) if not, cases where the allocations have not been fully utilised or misutilised?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). A total amount of Rs. 636.03 crores was given to the Government of Kerala during 1989-90 besides Central Assistance for State's Annual Plan and Central/Centrally sponsored schemes for that year, as shown below:

(Rs. in crores)

Sl. No.	Items	Amount	Purpose
1	2	3	4
1.	Share in Central Taxes and duties	455.90	Devolution of resources to the State on the recommendations of the Eighth Finance Commission.
2.	Grants in lieu of tax on Railway passenger fare	3.42	—do—
3.	Grants for upgradation of standards of Administration	0.87	Rs. 65.00 lakhs for the works of Ninth Finance Commission and Rs. 22.26 lakhs for improving the standards of Administration on the recommendations of the Eighth Finance Commission.
4.	Loans against Net collections of small savings	144.43	Incentive for increasing small savings collections.
5.	Central Assistance for flood relief	24.06	For relief and rehabilitation of flood affected people and repair/restoration of public properties damaged due to floods.
	i) Non-plan grant	4.50	

<i>Sl. No.</i>	<i>Items</i>	<i>Amount</i>	<i>Purpose</i>
1	2	3	4
	ii) Centre's share of margin money	7.35	
6.	Central assistance on account of drought 1989-90 (spill over expenditure of 1988-89 etc.)	7.35	For providing assistance for people affected on account of drought.
	Total	636.03	

(c) and (d). Share in Central taxes and duties and grant in lieu of tax on Railway Passenger fares under the recommendations of the Finance Commission were in the nature of general assistance to the State and thus their release is not linked to any specific purpose. Similarly, small savings loan given on the basis of net collection in the State were not linked to any specific purpose.

Central assistance for upgradation of standards of administration and relief of natural calamities were released on the basis of the progress/completion of schemes.

Gap between Supply and Demand of Natural Rubber

10557. SHRI A. CHARLES: Will the Minister of COMMERCE be pleased to state:

(a) the steps being taken by Government to bridge the gap between demand and supply of natural rubber within the country;

(b) whether any steps have been taken to expand the cultivation of rubber to non-conventional areas;

(c) if so, details thereof and hectares of land brought under rubber plantation during the last three years, year-wise; and

(d) the measures taken by Government to promote cultivation of high yielding variety of rubber plants?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) Increase in the indigenous production through expansion of rubber cultivation and improvement of productivity are the main steps being taken by the Govt. to bridge the gap between demand and supply of natural rubber within the country. Necessary imports for this purpose are also being made.

(b) and (c). Yes, Sir. Various steps have been taken to expand cultivation of rubber to non-conventional areas. These inter-alia include setting up of Regional Rubber Research Stations, establishment of nurseries, provision of extension services, supplies and training, & financial assistance under the rubber plantation development scheme. The area brought under rubber during the last three years have been under:—

<i>Year</i>	<i>Area (in hectares)</i>
1	2
1987-88	4,000
1988-89	6,000
1989-90	8,000 Provisional

(d) The nurseries established by the Rubber Board distribute planting material to small holders at concessional rates. In addition, nurseries operated by the private owners and rubber growers societies also provide high-yielding planting materials to the rubber growers.

Aluminium Production

10558. SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR: Will the Minister of STEEL AND MINES be pleased to state:

(a) the names of various public sector undertakings engaged in aluminium production at present;

(b) the achievement made by those public sector companies in increasing aluminium in the Seventh Five Year Plan;

(c) whether Government have fixed a target to increase aluminium production in the Eighth Plan; and

(d) if so, the specific measures proposed to be taken in that direction?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Two public sectors companies, viz. Bharat Aluminium Company Limited (BALCO) National Aluminium Company Limited (NALCO), are engaged in production of aluminium metal.

(b) During the Seventh Five Year Plan period the production of BALCO has been more than 90% of installed capacity. NALCO started commercial production during 1987-88 when it produced 25,753 tonnes of aluminium. Its production has progressively increased to 135,018 tonnes in 1989-90, the terminal year of Seventh Five Year Plan.

(c) and (d). Yes, Sir. Some of the primary producers of aluminium have plans for modernization and expansion of their existing capacities during Eighth Plan.

Area Covered by Doordarshan, State-wise

10559. **SHRI A. VJAYARAGHAVAN:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details regarding the State-wise percentage of area and population covered by T.V. programmes; and

(b) by what time the total area of Kerala will be covered by T.V. programme?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) TV coverage, area-wise and population-wise, in various States/Union Territories as at present is given in the Statement below.

(b) With the commissioning of the high power (10 KW) TV transmitter (in replacement of the existing low power (100 W) transmitter) under implementation at Calicut by 1992-93, about 97% area of Kerala is expected to be brought under TV coverage (inclusive of the areas receiving fringe service, where elevated antennae and boosters etc. are required for obtaining satisfactory reception). Further improvement of TV coverage in Kerala depends upon availability of resources for the purpose.

STATEMENT

Sl. No.	State	TV coverage (as on 25th May, 90)	
		% area covered	% Population covered
1	2	3	4
1.	Andhra Pradesh	52.7	68.5
2.	Arunachal Pradesh	11.0	44.4
3.	Assam	73.1	80.8
4.	Bihar	74.0	78.2
5.	Goa	100.0	100.0
6.	Gujarat	63.0	76.8
7.	Haryana	96.6	98.5
8.	Himachal Pradesh	37.2	58.7
9.	Jammu & Kashmir	26.2	89.8

Sl. No.	State	TV coverage (as on 25th May, 90)	
		% area covered	% Population covered
1	2	3	4
10.	Karnataka	44.4	57.1
11.	Kerala	84.0	86.3
12.	Madhya Pradesh	43.5	52.1
13.	Maharashtra	50.0	68.0
14.	Manipur	31.3	66.4
15.	Meghalaya	94.6	97.2
16.	Mizoram	42.1	53.1
17.	Nagaland	43.4	47.2
18.	Orissa	50.0	65.5

Sl. No.	State	TV coverage (as on 25th May, 90)	
		% area covered	% Population covered
1	2	3	4
19.	Punjab	100.0	100.00
20.	Rajasthan	29.9	51.8
21.	Tamil Nadu	89.5	89.2
22.	Sikkim	36.6	63.1
23.	Tripura	93.3	93.3
24.	Uttar Pradesh	75.8	87.6
25.	West Bengal	94.3	95.1
	UT		
1.	Andaman & Nicobar Islands	23.0	99.0

Sl. No.	State	TV coverage (as on 25th May, 90)	
		% area covered	% Population covered
1	2	3	4
2.	Chandigarh	100.0	100.0
3.	Dadra & Nagar Haveli	40.0	43.6
4.	Delhi	100.0	100.0
5.	Daman & Diu	100.0	100.0
6.	Pondicherry	100.0	100.0
7	Lakshadweep Islands	99.0	99.0
National Average		55.3	76.7

Note: 1. The above mentioned coverage figures are inclusive of the fringe areas, where elevated antennae and boosters etc. are required for obtaining satisfactory reception.

2. Terrain conditions have not been taken into account while computing the coverage figures.

Persons Displaced from Mining Areas

10560. SHRI MANORANJAN BHAKATA: Will the Minister of STEEL AND MINES be pleased to state:

(a) the total area at present covered under mines;

(b) the planned overall programme to bring more area under mining; and

(c) the number of people displaced during, the three years from areas brought under mining and likely to be displaced in 1990-91?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c). Total area covered under mining leases in the country at present is 9,26,923 hectares.

Bringing new area under mining operations depends on various economic considerations including potentiality of the area and demand for minerals; there is no overall programme in this regard.

Large scale displacement of people in mining areas has not been normally taking place. Some displacement takes place in case of big mining projects which necessitates rehabilitation of the displaced families and such rehabilitation measures are invariably undertaken by the Project Authorities.

Procurement and Export of Iron Ore by MMTC

10561. SHRI GOPI NATH GAJAPATHI: Will the Minister of COMMERCE be pleased to state:

(a) whether the stock of iron ore has been piling up at different iron ore mines;

(b) if so, the reasons therefor;

(c) whether the MMTC has reduced the procurement as well as export of iron ore; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) and (b). Some stocks of iron ore piled up in April, 1990 at Bailadila Mines due to delay in nomination of ships for Vizag Port by Japanese Steel Mills due in turn to congestion in Japanese Ports.

(c) No, Sir.

(d) Does not arise.

Sales outlet of Coffee Board

10562. SHRI H.C. SRIKANTAIHAH: Will the Minister of COMMERCE be pleased to state:

(a) whether the Sales Outlets of Coffee Board are working Five Days a week in Karnataka; and

(b) if so, whether Government propose to introduce six day week for these Sales outlet for the benefit of the public?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) and (b). Yes, Sir. In view of the 5 day week (40 hours) for all employees in the Coffee Board, it will be appreciated that it would not be possible to adopt different norms for the Coffee Board Retail Depots.

Centres of SBI for Foreign Exchange Dealing and cover Operations

10563. SHRI BASUDEB ACHARIA: Will the Minister of FINANCE be pleased to state:

(a) whether the State Bank of India has opened foreign exchange dealing centres at Bombay, Madras and New Delhi and posted dealers over there with a view to decentralise the foreign exchange dealing and cover operations so far centralised at its Foreign Exchange Department Calcutta; and

(b) if so; the details therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). State Bank of India (SBI) has reported that it has set up Dealing Rooms at Bombay, Madras and New Delhi solely out of commercial necessity and with a view to withstand emerging competition in foreign exchange area from other banks including foreign banks. According to SBI, even after setting up of Dealing Rooms at these centres, foreign exchange work and cover operations continue to be centralised at Foreign Department, Calcutta.

[Translation]

Scheme to Construct Hotels at Hilly Tourist Places

10564. SHRI HARISH RAWAT: Will the Minister of TOURISM be pleased to state:

(a) whether Union Government are formulating any scheme for construction of hotels at various tourist places in hilly areas of the country with a view to provide more accommodation facility to foreign tourists;

(b) if so, the details thereof;

(c) if not, whether Government propose to give financial assistance to hotel industry for developing tourist accommodations in hilly areas; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) and (b). Yes, Sir, With a view to attract investment in hotels at tourist centers in hilly areas, new approved hotels set up in hilly areas above 3000 ft. not having 300 rooms of reasonable standard (3-star and above) would be exempted from expenditure tax for a period of 10 years and also be given 50% exemption from tax under 80-I of the Income Tax Act provided the hotel becomes operational by December 1993.

(c) and (d). Financial Institutions have been set up to provide financial assistance for construction of hotels.

Setting up of a Radio Station at Dharchula in Uttar Pradesh

10565. SHRI HARISH RAWAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that programmes of All India Radio do not reach some border areas of Pithoragarh district in Uttar Pradesh;

(b) if so, whether Government have received several requests for setting up a radio station at Dharchula for the benefit of the people of that area;

(c) if so, whether Government propose to sanction a radio station there in 1990-91; and

(d) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Programmes of All India Radio on Medium Wave are not available in the border areas of Pithoragarh district of

Uttar Pradesh. However Short Wave support service from Lucknow and Delhi are available to this district.

(b) Yes Sir.

(c) and (d). There is no approved scheme to set up a radio station to Dharchula during 1990-91. Dharchula receives Short Wave support service from the 10 KW SW transmitters at Lucknow and Delhi. The Seventh Plan proposals of AIR includes schemes for upgrading the Short Wave transmitters at Lucknow and Delhi to 50 KW SW each. Then commissioned, these transmitters are envisaged to provide additional Short Wave support service to the whole of Pithoragarh, including Darchula.

Export of Fruits

10566. SHRI HARISH RAWAT: Will the Minister of COMMERCE be pleased to state:

(a) whether any scheme has been formulated for the export of fruits during 1990-91;

(b) if so, the quantity of fruits proposed to be exported during this period; and

(c) the name of fruits proposed to be exported?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) to (c). No specific scheme has been formulated for the export of fruits during 1990-91. The Agricultural & Processed Food Products Export Development Authority (APEDA) set up by Govt. for promoting exports of agricultural & processed food products in taking a number of steps to increase export of fruits by organising buyer-seller meets and by participating in international exhibitions for developing new markets etc. It is not possible to have a firm estimate of export of fruits during 1990-

91 as the same would depend upon various factors such as international trading environment etc. The names of fruits, being exported are mangoes, grapes, apples, chikoos, citrus fruits water melons etc.

Opening of Bank Branches in Chamoli District of Uttar Pradesh

10567. SHRI HARISH RAWAT: Will the Minister of FINANCE be pleased to state:

(a) the total number branches of nationalised banks opened in Chamoli district in Uttar Pradesh during 1989-90; and

(b) the locations thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). During year 1989-90 two branches of Public Sector Banks were opened at Bhiri and Mukku in Chamoli District of Uttar Pradesh.

[English]

Foreign Banks

10568. SHRI M.M. PALLAM RAJU: Will the Minister of FINANCE be pleased to state:

(a) the names of all foreign banks operating in the country along with the locations of their branches;

(b) the profit figures of all foreign banks in the country during the last three years, year-wise;

(c) the foreign currency reserves/deposits of these banks during the last three years, year-wise; and

(d) the foreign currency repatriation figures of these banks during the last three years, year-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d). The information is being collected and to the extent available and permissible under the statutes will be laid on the Table of the House.

Export of Granite

10569. SHRI M.M.PALLAM RAJU: Will the Minister of COMMERCE be pleased to state:

(a) the annual exports of polished granite during the last three years and the foreign exchange earned therefrom;

(b) the names of countries to which most of the polished granite is exported;

(c) the primary competitors to India in the International market; and

(d) the steps taken by Government to further encourage the granite industry?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) Exports of polished granites including tiles during the last three years are estimated as under:—

1987-88	—	Rs. 895 lakhs.
1988-89	—	Rs. 1400 lakhs.
1989-90	—	Rs. 2300 lakhs.

(b) The major buyers for Indian polished granite are Japan, UK, USA, West Germany, Canada, Singapore.

(c) The major competitors to Indian granites are China, South Korea, Brazil, South Africa, USA, Canada etc.

(d) Creation of additional capacities for export production of cut and polished granites, announcement of stable policies by the state Governments for granite leases inclu-

sion of granite industry in the list of thrust sectors for export efforts are some of the steps taken by the Government to further encourage the granite industry.

Institutes Selling Financial Services Abroad

10570. SHRI M.M.PALLAM RAJU: Will the Minister of FINANCE be pleased to state:

(a) how successful our financial institutes have been in selling financial services abroad;

(b) the names of all financial institutes Banks selling financial services abroad and in which countries;

(c) whether any relaxation is contemplated in the rules regarding allowing foreign banks to sell financial services in the country; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Presently, 9 Indian banks are operating in 25 foreign countries wherein they are rendering banking services including foreign exchange, financing of import-export business, opening of letters of credit etc. They have played a significant role in financing India related trade, promoting flow of non-resident investments, providing correspondent banking facilities and raising resources for Indian companies. In addition, Unit Trust of India, in association with the Merrill Lynch of United States, had launched off-shore fund, namely India Growth Fund, in 1988 for mobilisation of funds from Non Resident Indians. Unit Trust of India also undertakes consultancy services in foreign countries as and when provided. The names of the Indian banks and the countries in which they are operating are given below.

(c) and (d). Government have no proposals under consideration to give any relaxation to the foreign banks operating in the country to sell financial services in India.

Sl. No.	Name of the bank	Name of the country in which overseas branches are operating
1	2	3
1.	State Bank of India	UK, USA, Bangladesh, Bahamas, Bahrain, Belgium, France, Japan, Hongkong, Panama, Singapore, Sri Lanka, Maldives Islands, West Germany, Cayman Islands.
2.	Bank of India	UK, USA, Japan, Hongkong, Singapore, Cayman Islands, France, Kenya, Channel Islands.
3.	Bank of Baroda	UK, USA, Bahamas, Bahrain, Belgium, Fiji Islands, Guyana, Kenya, Mauritius, Dubai, Seychelles, Oman.
4.	Indian Overseas Bank	Sri Lanka, Singapore, Hongkong, South Korea.
5.	Indian Bank	Sri Lanka, Singapore.
6.	UCO Bank	UK, Singapore, Hongkong.
7.	Canara Bank	UK.
8.	Syndicate Bank	UK.
9.	Bharat Overseas Bank Limited	Thailand.

**Study About Economic Concentration
and Division of Population**

10571. SHRI A.K. ROY: Will the Minister of FINANCE be pleased to state:

(a) whether Government have made any study about the economic concentration and division of the population amongst the different economic groups;

(b) if so, the details thereof;

(c) whether a large number of the affluent people from the non-salaried section are outside the income-tax net; and

(d) if so, the details thereof and the steps taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). National Sample Survey Organisation (NSSO) conducts household consumption expenditure survey to study the expenditure distribution of population. Based on the provisional results of latest round NSS on household consumption expenditure namely, 43rd round (1987-88), division of population among two economic groups, viz., "Poor" and "Non-Poor" is as follows:—

<i>No. of persons (Millions)</i>		<i>Percentage of Total</i>
Poor	232	29.2
Non-Poor	563	70.8

(c) and (d). An accurate estimate of the number of persons having taxable income but who are outside the income-tax net cannot be made. However, the Income-tax Department is continually striving to locate all categories of persons who are having taxable income but are hitherto not assessed to tax. To cater all such persons, the Investigation Wing undertakes survey u/s 133 B of the income-tax Act at the business and commercial premises. Also, the Central Information Branches collect and verify information with a view to identify such persons.

[*Translation*]

Agreement with Foreign Countries

10572. SHRI GULAB CHAND KATARIA: Will the Minister of COMMERCE be pleased to state the names of countries with whom India had entered into trade agreements during the period from January, 1989 to 31 March, 1990 and the details of goods to be imported and exported under these agreements?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN):

<i>Sl. No.</i>	<i>Name of the countries</i>	<i>Agreement Signed</i>	<i>Details of goods to be imported and exported under these agreements</i>
1	2	3	4
1.	Bhutan	Agreement on trade and commerce between India and Bhutan was signed on 2.3.1990	There was no mention of goods for import & Export in the above trade agreements.
2.	Bangladesh	Validity period of trade agreement between India and Bangladesh was extended for a further period of 3 years w.e.f. 3.10.1989	
3.	Belgo-Luxembourg Economic Union	Agreement on Economic, Industrial Scientific and Technological Cooperation on 26.3.1990	Details of goods to be imported and exported have not been stated in the Agreement

Exploitation of Minerals in M.P.

10573. SHRIRESHAMLAL JANGDE:
SHRI PYARELAL KHANDEL-
WAL:

Will the Minister of STEEL AND MINES be pleased to state:

(a) the quantity of coal, iron, corundum, tin, dolomite, copper, diamond and lime stone extracted from the mines by Union Government in Madhya-Pradesh during the period from 1984 to December 1989, year-wise and their market value at that time; and

(b) the amount of royalty paid to the Madhya Pradesh Government on these minerals during the above period?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No mining operation is usually undertaken by the Union Government directly.

During the period from 1984 to December, 1989, the Union Government has not taken up any such mining operation in Madhya Pradesh.

(b) Royalty is payable only by the lease holder to the State Government. In view of the answer to part (a) of the question, the question of payment of any royalty by the Union Government to the Government of Madhya Pradesh does not arise.

[English]

Export of Iron Ore to Japan from Bastar

10574. SHRI RESHAM LAL JANGDE: Will the Minister of COMMERCE be pleased to state:

(a) the revenue earned by Government by exporting iron ore from Bastar to Japan

during the last three years; and

(b) the steps being taken to increase the rate of export of iron ore from Bastar?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) Sale value of Bailadila Iron Ore from Bastar region exported by MMTC to Japan during the last three years has been as under:—

Year	Value (Rs./Cr)
1987-88	119.69
1988-89	163.42
1989-90 (Provisional)	203.83

(b) Export Commitments for Bailadila iron ore lumps from Bastar have been reduced for the year 1990-91 on account of domestic demand for this type of ore.

[Translation]

Gold Reserves in Madhya Pradesh

10575. SHRI RESHAM LAL JANGDE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether a large number of people are obtaining gold by seiving river sand in certain villages in Raipur and Raigarh districts of Madhya Pradesh;

(b) if so, the details thereof;

(c) whether the Geological Survey of India had ever made any efforts to explore gold in Madhya Pradesh; and

(d) if so, the names of places and the outcome thereof?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). According to information received from Govt of Madhya Pradesh, placer gold in very small quantity is reported to have been obtained by panning of sand from Bajore, Tapkara, Pharjabahar, Manderbahar Pandripani, Khutgaon, Kandaibhr, Semerkachar Gariaband, Sabadmunda, Sanajpuri Nala, Bhadrkhunda Nala, Garight Nala etc. of Raigarh District and from Baghmara, Deogaon, Dumrapali Cahni area of Sonjharia Nala, Bejalpur and Kharonokoi and Kumhari etc. of Raipur District.

(c) and (d). Geological Survey of India has been carrying out preliminary assessment of gold occurrences in Tapkara-Pandir Pani-Lude areas in Dharamjaygarh and Jashpur Tehsils of Raigarh District since 1981. Work so far completed indicates assay value of gold in primary zones varying from 0.1 to 8.2 PPM in bed rock from less than 0.1 to 0.7 Pm in the residual soil and from 0.1 gm/tonne to 0.8 gm/tonne in the gravel zones/alluvial placers.

[English]

Screening of Kannada Feature Films on Bangalore Doordarshan

10576. SHRI H.C. SRIKANTAIHAH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Bangalore Doordarshan has been screening Kannada feature films on every Saturday;

(b) if so, whether Government propose to take steps to screen Kannada feature films on every Sunday on Bangalore Doordarshan; and

(c) whether Government propose to

provide additional hours of programme in regional language Kannada on Saturdays?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Yes, Sir.

(b) No, Sir.

(c) The telacast of the regional programme on Saturdays from Doordarshan Kendra at Bangalore already begins half an hour earlier than on other week days.

Kannada T.V. Serials on Bangalore Doordarshan

10577. SHRI H.C. SRIKANTAIHAH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of Kannada T.V. serials shown on Bangalore Doordarshan during 1988-89 and 1989-90;

(b) the names of the Directors of these TV serials and the amount paid to them by the Bangalore Doordarshan;

(c) whether the Bangalore Doordarshan is selecting the TV serials produced by a few directors; and

(d) the criteria adopted in selecting Kannada TV serials?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). The number of Kannada serials shown on Doordarshan Kendra, Bangalore during 1988-89 and 1989-90 is seven and 22 respectively. The names of the directors of these serials are given below in the statement. All these were spon-

sored TV serials where Doordarshan was not required to pay any amount to their directors.

(c) No, Sir.

(d) All T.V. serials including those in Kannada are selected after taking into consideration the merit of the script, the credentials of the director and other members of the production team and the programme needs.

STATEMENT

Serials telecast during 1988-89

<i>Sl. No.</i>	<i>Name of the Serial</i>	<i>Name of the director</i>
1	2	3
1.	Conductor Kariyappa	Mahadevan
2.	Vaidya Narayana Hari	Vishva Prasad
3.	Jana Jeevana	G.R. Srinivas
4.	Krishna Nee Bagane Baro	H.M.K. Murthy
5.	Saptaswara	Govind
6.	Bisilu Kudure I	Shyam Sunder
7.	No. 55	B.N. Chandrakanth

Serials telecast during 1989-90

1.	Sambandagalu	A.N. Prasana
2.	Asegalu Nooraaru I	Rajavardhan
3.	Bisilu Kudure II	Shyam Sunder
4.	Hima Shweta	Padmini Ramachandra
5.	Kaveri	Vishva Prasad
6.	Parivarthane	Ravi Kiran and Mahadev
7.	Asegalu Nooraaru II	Rajavardhan
8.	Premavendare Ide Ide	Ravi Kiran
9.	Chandra Chakori	Sridhar

<i>Sl. No.</i>	<i>Name of the Serial</i>	<i>Name of the director</i>
1	2	3
10.	Dodda Mane	Raghavendra
11.	Mechanic Mudda	Ramesh Bhatt
12.	Alegaiu	Katta Ramachandra
13.	Mr. Tenant	Sihi Kahi Chandru
14.	Namma Nammali	Arjun Dev and T.N. Narasimhan
15.	Premada Karanji	Vishva Prasad
16.	Crazy Corlnal	Lingaraj
17.	Nagalesu	Katta Ramachandra
18.	Neevu Naavu	A.S. Murthy
19.	Baduku Bannada Chittara	H T. Nagendrappa
20.	Sphota	R Nagesh
21.	Kanna Muche Kaade Koode	R.S. Kowshik
22.	Preeti Prema	Arjun Dev

Auditoria of Ministry of I&B

10578. SHRI PRATAPRAO B. BHOSALE. Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) the names of places where auditoria have been constructed by the Ministry.

(b) whether these auditoria are allowed on private bookings;

(c) if so, the details of criteria for such booking and charges, place wise

(d) whether his Ministry propose to construct such more auditoria during 1990 and 1991; and

(e) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA). (a) The following auditoria are owned by the Ministry of Information and Broadcasting:—

(i) Siri Fort Auditorium, New Delhi.

(ii) Films Division Auditorium, Mahadev Road, New Delhi.

- (iii) NFDC Auditorium, Bombay. above are allowed on private bookings.
- (iv) AIR Auditorium, Bombay. (c) Private bookings are done on first-come-first-served basis. Charges of bookings are given in the statement below.
- (v) AIR Auditorium, New Delhi.
- (vi) F.T.I.I. Auditorium, Pune. (d) and (e). Yes, Sir. AIR envisages to construct a small auditorium at Pune and recording studio-cum-Auditorium at Madras.
- (b) Auditoria mentioned at (i) to (iii)

STATEMENT

I.	<i>Sirifort Auditorium, New Delhi</i>	
(a)	Drama/Cultural Show Performance:	
	One show in the morning session (9.00 A, to 2.00 PM)	Rs. 7,500/-
	One show in the evening session (4.00 PM to 10.00 PM)	Rs. 10,000/-
	Additional show (same day) (Maximum 3 hours)	Rs. 4,500/-
(b)	<i>REHEARSALS:</i>	
	(i) Morning Session (with air conditioning)	Rs. 7,500/-
	(ii) Morning Session (without air-conditioning)	Rs. 3,000/-
	(iii) Evening Session (with air-conditioning)	Rs. 7,500/-
	(iv) Evening Session (without air-conditioning)	Rs. 5,000/-
	<i>Cinema Show</i>	
	(i) For one show only	Rs. 10,000/-
	(ii) For more than one show:	
	First Show	Rs. 10,000/-
	Second Show	Rs. 10,000/-
	Third Show	Rs. 8,000/-
	Subsequent Shows (Per Show)	Rs. 6,000/-

(c) *CONFERENCE:*

Maximum 8 hours	Rs. 12,000/-
-----------------	--------------

Additional Charge Rs. 2,000/- per hour	
--	--

Over and above 8 hours.	
-------------------------	--

Note: The party hiring the auditorium can hire the following additional space, if required, by paying the hiring charges indicated against each:

1. *OFFICE ROOM SIN THE SIRI FORT CULTURAL CENTRE COMPLEX:*

Rs. 211/- per room per day/per show	
-------------------------------------	--

2. *TWO GREEN ROOM & BACK STAGE:*

Rs. 498/- per day/pr show.	
----------------------------	--

II. *Film Division Auditorium, New Delhi*

(i) Show on week days within office hours-for first one hour or part thereof	Rs. 260/-
--	-----------

(ii) For every additional half an hour or part thereof	Rs. 130/-
--	-----------

(iii) Shows on sundays, holidays and outside office hours on working days	Rs. 330/-
---	-----------

(iv) For every additional half an hour or part thereof	Rs. 165/-
--	-----------

III. *NFDC Auditorium, Bombay*

Per Show Charges	Rs. 800/-
------------------	-----------

Invitation to Audience for Recording of Programme on New Year Eve

10579. SHRI PRATAPRAO B. BHOSALE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

grammes on New Year eve to include general public other than the relatives/acquaintances of the staff of AIR & Doordarshan as audience;

(b) if so, the time by which the criteria will be broadbased; and

(a) whether Government propose to broad base the criteria for recording of pro-

(c) the details of the procedure followed in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). General public is invited for audience participation in the New Year eve programmes. Audience is invited on the basis of the requests received from them and out of the panel of viewers maintained by Audience Research Unit for inviting audience for such programmes.

**Facilities to Tourists Visiting
Vaishnodevi**

10580. SHRI PRATAPRAO B. BHOSALE: Will the Minister of TOURISM be pleased to state:

(a) whether pilgrims to holy shrine of Vaishnodevi are increasing every year;

(b) whether the Department of Tourism has taken any steps to provide additional facilities there;

(c) if so, the details of such facilities proposed to be provided in current as well as in next two years to boost tourism; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) Yes, Sir.

(b) to (d). The Central Department of Tourism provides financial assistance for infrastructural facilities at important tourist places on the basis of specific proposals received from the concerned State Government. Such proposals are considered on their merits, inter-se-priorities and availability of funds. No such specific proposal has been received from the Government of Jammu and Kashmir for providing facilities to tourists visiting Vaishnodevi.

**Agricultural Finance Consultants
Limited**

10581. SHRI S.C. VERMA: Will the Minister of FINANCE be pleased to state:

(a) how the financial requirements of the Agricultural Finance Consultants Limited (AFC) are met; and

(b) whether the staff appointed in the AFC is selected by the Bureau of Public Enterprises Board?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) It has been reported by the National Bank for Agriculture and Rural Development (NABARD) that the financial requirements of Agricultural Finance Consultants Limited (AFC) are met through (1) consultancy fees earned on projects formulation, evaluation, monitoring and other studies, and (2) interest earned on funds invested with member banks and public sector corporations.

(b) No, Sir.

**Raid on Premises of Suri Brothers in
Delhi**

10582. SHRI D.M. PUTTE GOWDA: Will the Minister of FINANCE be pleased to state:

(a) whether raids were conducted on the office premises and residences of Suri brothers in Delhi by the Enforcement Directorate, Director of Revenue Intelligence and the Income Tax Department during first week of this month;

(b) if so, the details of the incriminating documents etc. seized during the raids; and

(c) the further action proposed to be taken by Government?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The searches were conducted by D.R.I. and Enforcement Directorate on 2-5-90. The Officers of Income Tax Department were also associated. Certain incriminating documents from FERA, Customs and Income Tax angles have been seized.

(c) On completion of investigation by the revenue agencies, action in accordance with relevant laws will be taken.

Overdraft Facility to Punjab

10583. SHRI KAMAL CHAUDHRY: Will the Minister of FINANCE be pleased to state:

(a) whether the Punjab Government has requested the Union Government to enhance the overdraft facility to Punjab and increase the period for remitting the overdraft;

(b) if so, the action taken by Union Government; and

(c) whether the Punjab Government is remitting the overdraft in time?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No. Sir

(b) and (c). Do not arise.

Tax Evasion by Utensils Manufacturing Factories in Punjab

10584. SHRI KAMAL CHAUDHRY: Will the Minister of FINANCE be pleased to state:

(a) whether various steel utensils manufacturing factories in Punjab which are not registered with Government are not

maintaining any accounts of the sales and purchases etc. and thus evading taxes;

(b) if so, the steps taken to check tax evasion by such factories; and

(c) the number of cases of tax evasion by such factories detected during the last one year?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Utensils are exempted from duty under Central Excise Tariff Act, 1985.

Utensils Manufacturers having income exceeding Rs. 25,000/- or turnover exceeding Rs. 2,50,000/- as specified in Section 44AA of the Income Tax Act, have to maintain accounts.

(c) No case of Income tax evasion during the last one year has come to the notice.

Import of Machines by Hindustan Photofilm Manufacturing Company

10585. SHRI V. SREENIVASA PRASAD: Will the Minister of COMMERCE be pleased to state

(a) whether the Hindustan Photofilm Manufacturing Company has imported a number of machines recently;

(b) if so, the details of the machines imported and the purpose for which these machines have been imported;

(c) the details of the foreign companies from which these machines have been imported;

(d) whether the machines have been found defective; and

(e) if so, the responsibility fixed by

Government on the import of defective machines?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGILSREEDHARAN): (a) to (e). The information is being collected.

Licences for Import and Distribution of Photosensitive Material

10586. SHRI D.M. PUTTE GOWDA: Will the Minister of COMMERCE be pleased to state:

(a) whether the Delhi Professional Photographer's Association has urged Government to end the practice of licensing for import and distribution of photosensitive material;

(b) if so, the reaction of Government thereto and whether Government propose to delicense the import and distribution of photosensitive material; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) Yes, Sir.

(b) and (c). In view of indigenous availability special types of X-ray films viz. (1) Lo-Dose Mammographic films; (2) Massminiature films; (3) Special types of X-ray films used for changers; and (4) X-ray films for Cat-Scanners have been shifted from the Open General Licence to the Limited Permissible List in the Import and Export Policy for 1990-93 on the basis of recommendation by a Committee of Eminent Radiologists constituted under the chairmanship of the Deputy Director General of Health Services. Other types of photosensitive materials are allowed for import under Open General Licence.

Indirect Taxes under Disputes

10587. SHRI DHARMESH PRASAD VARMA: Will the Minister of FINANCE be pleased to state:

(a) whether a huge amount of indirect taxes and particularly Control Excise duties is under dispute; and

(b) if so, whether Government propose to create a forum on the pattern of the Settlement Commission to entertain matters relating to indirect taxes?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir.

(b) A proposal is under consideration at the preliminary stage.

Setting up of Radio Stations in Punjab During Seventh Plan

10588. SHRI KAMAL CHAUDHRY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of Radio Stations with location thereof set up by Government in Punjab during the Seventh Five Year Plan;

(b) whether Government have any proposal to set up new Radio stations in Punjab during the Eighth Plan; and

(c) if so, the names of the places identified for their location?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) No new radio station has been commissioned in the State of Punjab during the Seventh Five Year Plan. However, the approved Seventh Plan of AIR has schemes for setting up new radio stations at

Bhatinda and Patiala. These stations are envisaged to be commissioned during 1990.

(b) and (c). Further expansion of Radio Service in the State of Punjab can be considered once the financial allocation and the physical target of the Eighth Five Year Plan have been finalised by the Planning Commission.

Import of Foreign Cars

10589. SHRI E.S.M. PAKEER MOHAMED: Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to liberalise the rules relating to import of foreign cars; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) No, Sir.

(b) Does not arise.

[*Translation*]

Opening of Bank Branches in Madhya Pradesh

10590. SHRI RESHAM LAL JANGDE: Will the Minister of FINANCE be pleased to state the names of places in Raipur, Bilaspur and Raigarh districts of Madhya Pradesh where the State Bank of India, nationalised bank and regional rural banks have opened their branches during the period from April 1, 1985 to March 31, 1990 and the names of the Scheduled Castes majority places out of them?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): The names of the centres where Public Sector Banks and regional rural banks have opened their branches during the period from April 1, 1985 to March 31, 1990, in the Districts of Bilaspur, Raigarh and Raipur in Madhya Pradesh, are given in the statement below.

The existing data reporting system does not generate information regarding names of Scheduled Caste majority centres.

STATEMENT

<i>Sl No.</i>	<i>Name of District/Centre</i>	<i>Name of Bank</i>
1	2	3
1	BILASPUR	
1	Kodri	Allahabad Bank
2	Bilaspur	Oriental Bank of Commerce
3	Korba	Punjab and Sind Bank
4.	Sewar	Central Bank of India
5	Sirgitti	State Bank of India

<i>Sl. No.</i>	<i>Name of District/Centre</i>	<i>Name of Bank</i>
1	2	3
6.	Budgahan	Punjab National Bank
7.	Bhothia	State Bank of Indore
8.	Kothari	State Bank of India
9.	Sohagpur	State Bank of Indore
10.	Gewra	State Bank of India
11.	Tenganmada	Central Bank of India
12.	Chapora (Kota)	Punjab National Bank
13.	Semarsal	Central Bank of India
14.	Ramhepur	Punjab National Bank
15.	Khaprikalan	Punjab National Bank
16.	Achanakmar	Punjab National Bank
17.	Chandli	State Bank of India
18.	Singhara	Allahabad Bank
19.	Gaud	Punjab National Bank
20.	Kataud	State Bank of India
21.	Utarda	Union Bank of India
22.	Pondi	Union Bank of India
23.	Kosala	Allahabad Bank
24.	Konar	Bank of Maharashtra
25.	Sasha	Punjab National Bank
26.	Chilphi Bangla	State Bank of India

<i>Sl. No.</i>	<i>Name of District/Centre</i>	<i>Name of Bank</i>
1	2	3
27.	Mohgaon	State Bank of India
28.	Baithalpur	State Bank of India
29.	Damapur	Union Bank of India
30.	Sildaha	Allahabad Bank
31.	Amora	State Bank of Indore
32.	Morga	State Bank of India
33.	Sakti	State Bank of Indore
34.	Belpa	Central Bank of India
35.	Chhatauna	State Bank of Indore
36.	Mochh Bilaspur	State Bank of Indore
II	RAIGARH	
37.	Bimda	Raigarh Kshetriya Gramin Bank
38.	Sarabkombo	State Bank of India
39.	Laripani	Raigarh Kshetriya Gramin Bank
40.	Sukhrapara	Central Bank of India
41.	Konda Tarai	State Bank of India
42.	Sankara	Punjab National Bank
43.	Gajiadih Raigarh	State Bank of India
III	RAIPUR	
44.	Raipur	Bank of Maharashtra
45.	Raipur	Indian Overseas Bank

<i>Sl. No.</i>	<i>Name of District/Centre</i>	<i>Name of Bank</i>
1	2	3
46.	Raipur	State Bank of Saurashtra
47.	Narra	Dena Bank
48.	Ganjar	Punjab National Bank
49.	Sonadib	State Bank of India
50.	Chanat	Dena Bank
51.	Lambar	Dena Bank
52.	Kolihadeori	Punjab National Bank
53.	Bichhiya	State Bank of India
54.	Pendravan	Indian Bank
55.	Dhansir	State Bank of India
56.	Samoda	Dena Bank
57.	Godhi	Dena Bank
58.	Bana	Dena Bank
59.	Chandkhuri	Punjab National Bank
60.	Palod	State Bank of Indore
61.	Jakharpara	Union Bank of India
62.	Dhawalpur	Dena Bank
63.	Patharla	Dena Bank
64.	Kohakuda	State Bank of India
65.	Borsi	Allahabad Bank
66.	Megha	Dena Bank

<i>Sl. No.</i>	<i>Name of District/Centre</i>	<i>Name of Bank</i>
1	2	3
67.	Shobha	Punjab National Bank
68.	Urmal	Union Bank of India
69.	Nartora	Punjab National Bank
70.	Sher	State Bank of India
71.	Soridkhurd	State Bank of India
72.	Bamhani	State Bank of India
73.	Git-Puri	Central Bank of India
74.	Deosundra	Central Bank of India
75.	Rohansi	State Bank of India
76.	Guma	Union Bank of India
77.	Urla	State Bank of India
78.	Balda	Central Bank of India
79.	Khedwa	Indian Bank
80.	Suhela	Allahabad Bank
81.	Gattasilli	Dena Bank
82.	Mechka	Punjab National Bank
83.	Keregaon	Punjab National Bank
84.	Khauna Raipur	Dena Bank

[English]

Pay Scale of MMTC Employees

10591. SHRI A.K.ROY: Will the Minister of COMMERCE be pleased to state:

(a) the number of employees of the MITCO factories getting the Central Government scale of MMTC, category-wise;

(b) the number of employees of the MITCO factories getting wage Board scale

of the MITCO, category-wise;

(c) the average difference between the two scales in terms of emoluments;

(d) whether MITCO has been merged in MMTC and will work as its division; and

(e) if so, whether the workers will also be merged in MMTC and will get its scale and other facilities, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) The total number of offices and staff in MITCO getting MMTC's scales are as under:

Officers —	134
Staff —	341

This is irrespective of their postings in Office or factories.

(b) The workers of MITCO get their wages as per the negotiated wage settlement. The total number of workers covered under the negotiated wage settlement are 916.

(c) The pay scales of officers and staff in MITCO being equivalent to those of MMTC, there is no difference between the two in terms of emoluments. As regards workers, there are no equivalent grades of employment and scales in MMTC.

(d) and (e). The Government has taken a decision to merge MITCO with MMTC. The various issues involved in the proposal of merger of MITCO with MMTC; including those of scales and cadres, are being examined by MMTC.

Beneficiaries of Cine Workers Welfare Fund

10592. SHRI R.L.P. VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total number of beneficiaries of Cine Workers Welfare Fund;

(b) the welfare and medical facilities being extended to cine workers; and

(c) the measures proposed to be taken for the welfare of the maximum number of beneficiaries?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Information is being collected and will be laid on the Table of the House.

(b) (i) Instructions have been issued to Welfare Commissioners that medical facilities may be provided to cine workers and their families through medical establishments existing under other Welfare Funds.

(ii) A scheme for award of scholarships being operated under other welfare funds has been extended to Cine-Workers Welfare Fund also. The amount of scholarships disbursed during the last three year is as under:

Year	Amount	
	1	2
1987-88	Rs.	1,17,700
1988-89	Rs.	1,41,550
1989-90	Rs.	3,55,000

Budget Estimates

(c) In view of the limited resources of the Fund (annual revenue is Rs. 7 to 8 lakhs), it

does not seem feasible to introduce new welfare schemes for the cine workers for the present. However, efforts are constantly made to extend benefits of the scheme for award of scholarships to maximum number of beneficiaries. The Welfare facilities are provided keeping in view the resource position of the Fund.

Transfer of Amount to Cine Artists Welfare Fund

10593. SHRI R.L.P. VERMA: Will the Minister of INFORMATION OF BROADCASTING be pleased to refer to the reply given on 29th December, 1989 to Starred Question No. 93 regarding transfer of profit to Cine Workers Welfare Fund and state:

(a) whether the total amount due to transfer to the Cine Artists Welfare Fund has since been transferred to that Fund; and

(b) if not, the steps being taken for early transfer of the due amount?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) No, Sir.

(b) In a meeting held in April 1990 with the counsel of Sir Richard Attenborough, one of the participants in the Co-production and Finance Agreement for the film 'Gandhi', it was decided to form a separate Trust in the name of Cine Artists Welfare Fund in line with the provisions in the Co-production and Finance Agreement for the film 'Gandhi'. It was decided that such a Trust should be set up by NFDC. Corporation has decided to set up a Trust Called Cine Artists Welfare Fund with an initial contribution of Rs. 10,001/-. Final draft of Trust Deed is under preparation. Separately, a proposal for deputation of an Indian delegation to V.K. for detailed discussions for transfer of 5% of net profits from the film 'Gandhi' to the Cine Artists

Welfare Fund is under consideration.

Utilisation of Assistance by Sick Units

10594. SHRI RAM NAIK: Will the Minister of FINANCE be pleased to state:

(a) whether the Board for Industrial and Financial Reconstruction and/or nationalised banks exercise control over the utilisation of the interim amount disbursed to sick units;

(b) the measure taken to see that the relatives and /or trusted friends of owners are not on the managing committee of the cooperative society formed by the employees to run the sick unit;

(c) whether the above authorities ensure that legitimate dues, not protected under labour laws, are paid on due dates; and

(d) the remedial measures taken/proposed by Government to protect the interests of the small depositors and debenture holders of the sick units?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d). In terms of provisions of Sick Industrial Companies (Special Provisions) Act, 1985, Board for Industrial and Financial Reconstruction (BIFR) has no powers to disburse monies to the sick/weak units. Such disbursements are made inter-alia by banks and financial institutions who are expected to monitor the utilisation of the amounts disbursed by them.

BIFR has reported that so far it has sanctioned only one scheme for revival of a sick industrial company with workers participation, namely Kamani Tubes Ltd. The scheme inter-alia envisages (i) transfer of shares of the Kamani's (about 91.6%) and others of the face value of Rs. 96 lakhs to the workers' cooperative (ii) vesting the man-

agement of the company in a reconstituted Board of Directors consisting of professionally qualified experienced persons including 2 representatives of the worker's cooperative (iii) payment of retrenchment compensation (iv) provision for payment, among others, to deposit holders, etc. Implementation of the scheme is monitored by the BIFR so as to initiate remedial measures, if any called for.

Money of Indian Companies Blocked by Iran

10595. SHRI ANBARASU ERA: Will the Minister of FINANCE be pleased to state:

(a) whether Rs. 59 crores of some Indian Companies have been blocked by Iran;

(b) if so, whether Union Government have taken up this issue with Iran; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) According to information received from Reserve Bank of India, the outstandings as on 31.3.89 in respect of project exports and commodity exports made to Iran amounted to an equivalent of Rs. 46.98 crores.

(b) and (c). The question of payments due to various Indian companies was taken up by the Government of India with the Government of Iran in August, 1989. It was agreed that the Government of Iran would look into the claims of Indian companies and facilitate payments to them from Iranian firms/ government agencies and other legal entities in respect of legitimate pending claims.

Bank Credit to Poor

10596. SHRI ANBARASU ERA: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has given any instructions to the nationalised and other commercial banks to step up credit to the poor; and

(b) if so, broad features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) and (b). Banks were advised by the Reserve Bank of India to raise the proportion of their advances to 40 percent and 10 percent of their total advances to Priority Sector and 'Weaker Sections' respectively. To achieve these objectives, banks are actively participating in special programmes initiated by Government such as the Integrated Rural Development Programme (IRDP), Differential Rate of Interest (DRI) Scheme and Self-Employment Programme for Urban Poor (SEPUP) for improving the economic condition of the weaker sections. The DRI Scheme caters to the credit requirements of the weaker among the weak and assists them in their efforts to better their economic condition by small productive endeavours. Integrated Rural Development Programme aims at helping identified poor families in the rural areas to cross the poverty line by enabling them to acquire productive assets with the help of subsidy and institutional finance. Self-Employment Programme for Urban Poor aims to provide self-employment opportunities to urban poor and covers all cities/towns which are not covered under Integrated Rural Development Programme. Persons whose total family income does not exceed Rs. 600/- p.m. are eligible for assistance under this programme.

Coins Black Marketing

10597. SHRI ANBARASU ERA: Will the Minister of FINANCE be pleased to state:

(a) whether there is black-marketing of coins in the country;

(b) if so, whether any arrests have been made in this connection in 1988-89 and 1989-90; and

(c) if so, the details thereof and the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). As a result of various steps taken by the Government to step up production and supply of coins there is abundant availability of coins in the country. No arrest on account of black marketing of coins has been reported by any State Government.

Assistance by Financial Institutions for Industrial Development in Tamil Nadu

10598. SHRI ANBARASU ERA: Will the Minister of FINANCE be pleased to state:

(a) whether any financial aid has been given by the public sector financial institutions for the promotion of industrial development in Tamil Nadu during the last two years; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The Industrial Develop-

ment Bank of India (IDBI) has reported that the three All-India Financial Institutions namely, Industrial Development Bank of India (IDBI), Industrial Finance Corporation of India (IFCI) and Industrial Credit and Investment Corporation of India Ltd. (ICICI) have during the last two years sanctioned and disburse the following amounts to projects in Tamil Nadu.

	<i>Rs. in crores)</i>	
	<i>(April-March)</i>	
	1987-88	1988-89
Sanctions	667.34	1029.96
Disbursements	421.13	647.85

Bokaro Steel Plant

10599. SHRI A.K. ROY: Will the Minister of STEEL AND MINES be pleased to state:

(a) the number of theft cases of steel and other materials from Bokaro Steel Plant in the last five years and the amount of loss thereof with year-wise break-up;

(b) the expenditure on the security in the plan during the above period;

(c) whether both the above things are on the increase;

(e) the steps taken to check them?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The desired information is given below:

<i>Year</i>	<i>Total No of cases reported*</i>	<i>Amount of Loss*</i>
1	2	3
1985	36	Rs. 1,00,115/-

<i>Year</i>	<i>Total No of cases reported*</i>	<i>Amount of Loss*</i>
1	2	3
1986	32	Rs. 70,260/-
1987	30	Rs. 2,68,800/-
1988	35	Rs. 73,550/-
1989	45	Rs. 57,257/-

* Includes Captive Mines

(b) The amount of expenditure incurred on the security in the Plant during the above period was Rs. 2,406.29 lakhs.

(c) to (e). No, Sir. There is no such correlation.

Corruption in MITCO

10600. SHRI A.K. ROY: Will the Minister of COMMERCE be pleased to state:

(a) whether some cases of corruption in Mica Trading Corporation have come to the notice of Government during the last three year; and

(c) if so, the details thereof and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) and (b). Some complaints were received in the past by the Government. After verification of facts from MITCO, it was found that the allegations were not prima facie substantiated.

Expenditure Incurred on Both Houses at Time of Session

10601. SHRI SUDHIR GIRI: Will the Minister of FINANCE be pleased to state:

(a) the amount of expenditure incurred per hour while both the Houses of Parliament are in Session; and

(b) the amount of expenditure per hour while not in session?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). There are at present no standing arrangements for compilation of the expenditure incurred by various Government agencies while both the Houses of Parliament are in session and when they are not in session. The total expenditure incurred by Government on a day's sitting of Parliament comprises not only the expenditure of the two Secretariats of the Parliament but also of other Ministries of the Government of India involved in various Parliamentary work. In view of these inherent limitations, it is not practicable to compile the requisite information in a meaningful manner.

Cases Pending in Maharashtra High Court

10602. SHRI VASANT SATHE: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases pending in the

High Court of Maharashtra during the last three years, year-wise; and

(b) the steps proposed to be taken by Government for early disposal of arrears of cases and provide speedy and cheap justice?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The number of cases pending in Bombay High Courts during the last 3 years is as follows:

<i>Year</i>	<i>No. of cases</i>
<i>1</i>	<i>2</i>
1987	139548
1988	142891
1989	156454

(b) The matter of filling up the vacant posts of judges in the Bombay High Court is engaging the attention of the Government. Besides, a Committee of 3 Chief Justices of High Courts has been constituted by the Government in January, 1989 to study the problem of arrears in Courts and to suggest remedial measures.

Performance of Nationalised Banks

10603. **SHRI VASANT SATHE:** Will the Minister of FINANCE be pleased to state:

(a) the names of first five nationalised commercial banks in terms of their outstanding performance for the year 1989-90 in order of their merits and main achievements and also the bottom three with unsatisfactory performance;

(b) the incentive given for better performance and disincentives for unsatisfactory performance; and

(c) the efforts being made/proposed for encouraging healthy competitions among the nationalised banks?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The performance of banks can be judged by various parameters relating to their functioning. In so far as advances to priority sector and weaker section, with stipulated targets of 40% and 10% of total advances respectively, are concerned, the first five and last three nationalised banks (out of 20 nationalised banks) according to their performance as at the end of December 1989 (latest available) are given below:—

Sl. No.	Name of the Bank	Rank according to the percentage of priority sector advances to total advances (Target 40%)
1	2	3
1.	Central Bank of India	1 (50.5%)
2.	Allahabad Bank	2 (48.6%)
3.	Corporation Bank	3 (48.5%)
4.	Dena Bank	4 (48.5%)
5.	Bank of Maharashtra	5 (48.3%)
6.	New Bank of India	18 (41.8%)
7.	Punjab & Sind Bank	19 (41.1%)
8.	UCO Bank	20 (39.4%)

Sl. No.	Name of the Bank	Rank according to the percentage of advances to weaker sections to total advances (Target 10%)
1	2	3
1.	Punjab National Bank	1 (13.5%)
2.	Andhra Bank	2 (13.2%)
3.	Allahabad Bank	3 (12.8%)
4.	Union Bank of India	4 (12.3%)
5.	Vijaya Bank	5 (11.9%)
6.	New Bank of India	18 (10.3%)
7.	Dena Bank	19 (10.2%)
8.	Bank of Baroda	20 (10.1%)

(b) and (c). The performance of public sector banks are continuously reviewed by Reserve Bank of India and instructions are issued to the banks accordingly.

Pension for Members of Parliament

10604. PROF. K.V. THOMAS: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether there is any proposal to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, to make the Members of Parliament who resigned in Eighth Lok Sabha eligible for pension; and

(b) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). The Joint Committee on Salaries and Allowances of Members of Parliament has recommended some amendments to the rates of pension etc., of Ex-Members of Parliament. These are under consideration of the Government.

Cases Pending in Orissa High Courts

10605. SHRI ANADI CHARAN DAS: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases pending in the Orissa High Court with the number of civil and criminal cases pending as on 31 December, 1989;

(b) whether Government are contemplating to increase the number of High Courts Judge to deal with justice expeditiously;

(c) if so, the details thereof; and

(d) if not, the reasons thereof?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) As on 31st December, 1989, 37330 cases (32888 Civil and 4442 Criminal cases) were pending in Orissa High Court.

(b) and (c). Yes, Sir. The matter of filling up 2 vacancies in the sanctioned strength of 14 permanent /Additional Judges of Orissa High Court is engaging the attention of the Government of India.

(d) Does not arise.

Setting up of Subsidiary Unit of LIC for Housing

10606. SHRI A.R. ANTULAY: Will the Minister of FINANCE be pleased to state:

(a) whether Government are considering to set up a separate corporation or a subsidiary unit under the Life Insurance Corporation to look after the business for housing to the LIC policy-holders; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). LIC has, with Government's approval, set up a subsidiary housing finance company to take over progressively its own activities in the area of housing finance.

The Company, LIC Housing Finance Ltd., formed jointly by LIC with UTI, ICICI and IFCI has in a phased manner been taking over from LIC its individual housing loans portfolio and operates now from 8 centres.

Assistance Provided by Financial Institutions for Industrial Development in Andaman and Nicobar Islands

10607. SHRI MANORANJAN BHAKATA: Will the Minister of FINANCE be pleased to state:

(a) the financial assistance sanctioned by various public sector financial institutions for the promotion of industrial development in Andaman and Nicobar Islands during the last two years; and

(b) the actual amount, out of the above, disbursed in the Union Territory during the above period?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) and (b). It has been reported by Industrial Development Bank of India (IDBI) that the four All-India Term Lending Financial Institutions namely, Industrial Development Bank of India (IDBI), Industrial Finance Corporation of India (IFCI), Industrial Credit and Investment Corporation of India Ltd. (ICICI) and Industrial Reconstruction Bank of India (IRBI) have together sanctioned and disbursed during the last two years to units located in Andaman and Nicobar Islands and following amounts:

	<i>(Rs. in lakhs)</i>	
	<i>1987-88</i>	<i>1988-89</i>
Sanction	62.0	23.0
Disbursements	42.0	39.0

Opening of Regional Rural Bank in Andaman and Nicobar Islands

10608. SHRI MANORANJAN BHAKATA: Will the Minister of FINANCE be pleased to state:

(a) the number of regional rural banks opened in Andaman and Nicobar Islands during 1987-88, 1988-89 and 1989-90;

(b) whether Government propose to open more regional rural banks there in 1990-91; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) No, Regional Rural Bank has been established in Andaman and Nicobar Islands so far.

(b) and (c). There is no proposal at present to open any Regional Rural Bank in the Andaman and Nicobar Islands during 1990-91.

[Translation]

Loans Advanced Under SEEUY

10609. SHRI RAJVEER SINGH: Will the Minister of FINANCE be pleased to state:

(a) the number of persons benefited; so far, under the Self-employment to Educated Unemployed Youth Scheme;

(b) the total amount of loans provided under the Scheme during 1989-90; and

(c) the amount allocated for providing assistance under the Scheme during 1990-91?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) and (b). Reserve Bank of India reported that under the Self-Employment Scheme for Educated Unemployment Youth (SEEUY), loans have been sanctioned to 12.36 lakh persons during the period 1983-84 to 1988-89. The data for the year 1989-90 regarding the number of beneficiaries and the amount of loans sanctioned to them under SEEUY Scheme has not yet become available.

(c) The Government provides an outright Capital subsidy to the extent of 25% of the loan amount to the beneficiaries under

the scheme for which a provision of Rs. 57 crores has been made for the year 1990-91.

Foreign Projects Bagged by Indian Companies

10610. SHRI RAJVEER SINGH: Will the Minister of COMMERCE be pleased to state:

(a) the number of projects in foreign countries for which contracts were received by Indian companies; and

(b) the names of the countries awarding such contracts?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) The total number of contracts for Overseas projects received by the Indian companies during the period 1987, 1988-89 and 1989-90 were 100, according to the information received from the Exim Bank of India.

(b) Names of the countries awarding these contracts were as under:

1. Algeria
2. Bahrain
3. Bangladesh
4. Ethiopia
5. Indonesia
6. Iran
7. Iraq
8. Kenya
9. Kuwait
10. Jordan
11. Libya
12. Malaysia
13. Malawi
14. Malta
15. Maldives
16. Mozambique
17. Nepal
18. Nigeria
19. Niger
20. Oman
21. PDRY
22. Qatar
23. Saudi Arabia
24. Sri Lanka
25. Somalia
26. Sudan
27. Syria
28. Taiwan
29. Thailand
30. Turkey
31. UAE
32. YAR
33. Zambia

[English]

Recruitment of Class—IV Employees In Banks

10611. SHRI R. JEEVARATHINAM: Will the Minister of FINANCE be pleased to state:

(a) whether the Class-IV employees are first employed in daily wages basis by the concerned Branch Managers of the banks and later on regularised;

(b) if so, whether Government propose to frame rules and procedure to be followed for the recruitment of Class—IV employees by the various nationalised banks ; and

(c) the number of Class -IV employes working in different nationalised banks at present on temporary/daily wages basis and when will their services be regularised?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHAS-TRI): (a) to (c). The recruitment in subordinate cadre in public sector banks is done through the Employment Exchanges/Zila Sainik Boards/Vocational Rehabilitations Centres. Regular appointments in subordinate cadre of the bank are not made by the branch managers directly. Vacancies of temporary nature are, however, filled on temporary/daily wages basis to enable the banks to cope with the increase in work of a temporary nature/absenteeism of the regular incumbents. Temporary employees, as per the provisions of the Bipartite settlements as well as under the industrial laws, are considered for permanent absorption subject to their being eligible in terms of qualifications etc. as well as under the appropriate provisions of the Bipartite Settlements/Industrial laws. Banks, generally, keep a panel of such employees for their absorption against future vacancies. Some banks have agreements with their unions in this

regard. Since recruitment for the subordinate cadres of the public sector banks is done by the zonal/Regional/Divisional offices at the field levels, the data collection system available with them does not readily generate the requisite information with respect to the number of such employees.

Loans Advanced to Tamil Nadu Under IRDP

10612. SHRI R. JEEVARATHINAM: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to continue the Integrated Rural Development Programme (IRDP);

(b) the total amount of loans distributed to the people in Tamil Nadu under the IRDP during the last three years;

(c) whether Government propose to involve the local Members of Parliament in the distribution of IRDP loans so that they may help in the distribution of such loans to genuine needy persons; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHAS-TRI): (a) Yes, Sir. Integrated Rural Development Programme (IRDP) has been extended for the year 1990-91.

(b) The amount of loans disbursed by banks under IRDP in Tamil Nadu during the last three years is as under:

<i>Year</i>	<i>Amount (Rs. in lakhs)</i>
1	2
1987-88	8374.05
1988-89	8487.48
1989-90	7357.18

(Till Feb., 1990)

(c) and (d). The programme is implemented through District Rural Development Agencies (DRDA) at district level. DRDA has a Governing Body with Collector as its Chairman. All Members of Parliament and Members of Legislative Assembly of the district alongwith others are its members. The Governing Body of DRDA meets once a quarter.

Loss at D.S.P.

10613. SHRI R. JEEVARATHINAM: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether heavy loss was incurred at Durgapur Steel Plant in the financial year 1989-90;

(b) if so, the main reasons thereof and the amount of loss incurred; and

(c) the measures Government propose to take to arrest continuance of such a loss being incurred by the company in future?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). The plant has been incurring losses mainly due to obsolete technology, aged plant and equipment, and inadequate supply of raw materials both in quantitative and qualitative terms leading to high energy consumption, low productivity and capacity utilisation.

Though the exact amount of loss at DSP would be known only after the finalisation of audited accounts, the plant is likely to incur losses during 1989-90.

(c) Modernisation of DSP to replace aged plant and upgrade the plant technologically and to produce steel in a more cost effective manner has been taken up. The modernisation is expected to result in reduc-

tion of specific energy consumption, improve capacity and its utilisation, productivity and yields.

Development of Shirdi in Maharashtra as a Tourist Centre

10614. SHRI BALASAHEB VIKHE PATIL: Will the Minister of TOURISM be pleased to state:

(a) whether Government have received any proposal from the Government of Maharashtra for the development of Shirdi as a tourist centre in the State;

(b) if so, the details thereof; and

(c) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) No, Sir.

(b) and (c). Do not arise.

Coverage of Districts in Maharashtra by Doordarshan

10615. SHRI BALASAHEB VIKHE PATIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether all districts in Maharashtra are covered by the Doordarshan transmission;

(b) if not, the districts yet to be covered;

(c) whether work has commenced to link these remaining districts under the microwave system; and

(d) the time by which these are likely to be covered?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). All the 26 districts of Maharashtra (1981 Census) are covered by TV service, wholly or partially. TV coverage is expected to substantially improve in some of these districts on commissioning of the high power (10 KW) transmitters under implementation at Aurangabad and Ambajogai during the current financial year.

(c) and (d). All TV transmitter in Maharashtra are linked to Doordarshan Kendra, Bombay via Satellite for relay of Primary (Regional) service.

Broadcast/Telecast of Programmes of Drug Abuse

10616. **SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether All India Radio and Doordarshan are broadcasting and telecasting any programme to tackle the menace of drug abuse;

(b) if so, when such programme was launched by AIR and Doordarshan;

(c) whether the views of Indian Council of Medical Research (ICMR) and other voluntary organisations have been taken while producing these programmes;

(d) whether such programmes are being covered in the Regional stations of AIR and Doordarshan in different States, and

(e) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Programmes on Drug Abuse are regularly telecast by Doordarshan in various formats.

Similarly All India Radio stations broadcast about 400 programmes every month on the subject of Drug Abuse. In addition, All India Radio has launched a special 28 part serial entitled Radio DATE which is being broadcast currently from the 8th April, 1990.

(c) Views of Indian Council of Medical Research and other voluntary organisations have been reflected/taken into account while producing these programmes. *Radio DATE is a joint venture with the Indian Council of Medical Research.

(d) and (e). Regional Doordarshan Kendras namely, Delhi, Bombay, Calcutta, Srinagar, Madras, Jalandhar, Lucknow, Hyderabad, Bangalore the Trivandrum telecast programmes on Drug Abuse according to their programme requirements.

All Programme Originating Stations of All India Radio are broadcasting programmes on Drug Abuse and the *Radio DATE Serial is being broadcast in 15 languages.

Scheme For Development of Khirsu, Pauri Garhwal (U.P.) As Tourist Resort

10617. **SHRI SARJU PRASAD SAROJ:** Will the Minister of TOURISM be pleased to state

(a) whether the Government of Uttar Pradesh has sent any scheme for developing Khirsu in Pauri Garhwal as a tourist spot to Union Government for its approval;

*Radio, Drug, Alcohol, Tobacco Education.

(b) if so, the details thereof and the time by which it is likely to be approved; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) No, Sir.

(b) Does not arise.

(c) Development of tourism is primarily the responsibility of the State Government.

Credit Facilities to Fishermen

10618. SHRI T. BASHEER: Will the Minister of FINANCE be pleased to state:

(a) whether Government have any schemes or proposal to provide credit facilities and other incentives to small fishermen; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) Reserve Bank of India (RBI) has reported that advances provided by commercial banks for fisheries are covered under Priority Sector as activity allied to agriculture and hence eligible for various concessionalities such as concessional rate of interest and liberalised margin and security norms.

(b) RBI has advised the banks that for fisheries, need-based short terms loans should be granted. The rate of interest for it is as under:

	<i>(% per annum)</i>
a) For loan amount upto Rs. 7500/-	10.00
(b) Loans over Rs. 7500/- and upto Rs. 15,000/-	11.50
(c) Loans over Rs. 15,000/- and upto Rs. 25,000/-	12.00
(d) Loans over Rs. 25,000/-	14.00 to 15.50

Term loans for a period of not less than 3 years to fisheries are available at the following rates:

	<i>(% per annum)</i>
a) To small farmers	10.00
b) To others	12.50

Margin should not be taken for loan amount upto Rs. 10,000/- For loans over this amount, the margin would vary from 15% to 25%. Banks should not take collateral security by way of mortgage of land or third party

guarantee for loans upto Rs. 10,000/ where moveably assets are created.

Term loans are granted by banks for development of fisheries in all the aspects

from fish catching to stage of export, financing of equipment necessary for deep sea fishing, rehabilitation of tanks(fresh water fishing) fish breeding, etc.

Decrease in Exports From Kerala

10619. SHRI T. BASHEER: Will the Minister of COMMERCE be pleased to state:

(a) whether there was a substantial decrease in the exports of various item from Kerala during 1989-90;

(b) if so, the details in this regard; and

(c) the reasons for the decrease?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) There is substantial increase in overall export of major commodities, from Cochin Port and Trivandrum Airport. However, there was shortfall in export of Cardamom, pepper and Tea.

(b) The details of shortfall are indicated below:

<i>Commodities</i>	<i>88 April-89 Qty.</i>	<i>February Value</i>	<i>89 April Qty.</i>	<i>90 February value</i>
1	2	3	4	5
Cardamom	112	118.37	13	11.93
Pepper	31306	13575.22	23858	11403.67
Tea	18975	4252.93	11251	3898.26

(c) The reasons were:

Pepper: Poor crop, late arrival of the crop and over supply situation in international market.

Cardamom: Poor crop and high domestic prices.

Tea: Low production.

NMDC's Explorations

10620. SHRI N. DENNIS: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the National Mineral Development Corporation (NMDC) has undertaken exploration work for finding minerals deposits in the last year; and

(b) if so, the State-wise details thereof?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) State-wise details of exploratory work done by NMDC in 1989 are as follows:

Sl. No.	State	Brief details on exploration work done
1	2	3
a)	Andhra Pradesh	At Burugubanda and Tapaskonda for Tungsten and Graphite. Diamondiferous deposits in Krishna District. Ilmenite bearing beach sands in Visakhapatnam District.
b)	Himachal Pradesh	Low Silica limestone at Arki.
c)	J & K State	Low Silica Magnesite and Dolomite Deposits at Panthal.
d)	Karnataka	Vanadiferous magnesite deposits in Karwar and Shimoga Districts.
e)	Madhya Pradesh	Iron ore deposits at Bailadila.

Setting Up of a T.V. Relay Station at Pali

10621. SHRI GUMAN MAL LODHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to set up a T.V. relay station at Pali in Rajasthan; and

(b) if so, the time by which it is likely to be set up?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). A low power (100 W) TV transmitter has already been functioning at Pali in Rajasthan since March, 1988.

Opening of P.I.B. Office At Bhubaneshwar

10622. SHRI ANANDI CHARAN DAS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether State Government of Orissa has requested Union Government to open an office of the P.I.B. at Bhubaneshwar alongwith an information centre and Library in view of importance of both Cuttack and Bhubaneshwar as new centres; and

(b) if so, the details thereof and Government's response thereto?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Yes, Sir. While stressing the need for this, the State Government also offered to extend all possible help for their immediate opening. Keeping in view the importance of the city as a news centre, a proposal has been included in the VIIIth

Plan. Its implementation depends on the availability of resources.

Supply of Smaller Denomination Notes by Banks

10623. SHRI Y.S. RAJA SEKHAR REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether there is any dearth of notes of smaller denominations like Rs. 2, Rs. 5, Rs. 10 etc. particularly in nationalised banks;

(b) whether some nationalised banks in New Delhi do not give currency notes below Rs. 100 and customers particularly middle class one are put to a lot of inconvenience; and

(c) if so, the details thereof and the remedial steps taken?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Reserve Bank of India (RBI) have reported that there is no dearth of notes of smaller denominations like Rs. 2, Rs. 5 and Rs. 10 in the nationalised banks.

(b) RBI have stated that they have no information that some nationalised banks in New Delhi do not give currency notes below Rs. 100/-.

(c) Does not arise.

World Bank Lending Policy

10624. SHRI Y.S. RAJA SEKHAR REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether there is a shift in the lending policy of World Bank;

(b) if so, what are the changes; and

(c) how far these changes are likely to effect our country's economy?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) and (c). Does not arise.

India's Participation at Universal Exposition at Seville (Spain)

10625. SHRI Y.S. RAJA SEKHAR REDDY: Will the Minister of COMMERCE be pleased to state:

(a) whether India's participation in the Universal Exposition of Seville in Spain Scheduled for April, 1992 has been cancelled; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) and (b). Yes, Sir. Due to budgetary constraints, it has been decided to withdraw our participation in the Universal Exposition at Seville in Spain scheduled for April, 1992.

Gold Policy

10626. SHRI KASHIRAM RANA:
SHRI SANTOSH KUMAR
GANGWAR:
SHRI SHANTARAM PO-
TIDUKHE:
SHRI DILIP SINGH JU DEO:
SHRI JANARDAN TIWARI:
SHRI Y.S. MAHAJAN:

Will the Minister of FINANCE be pleased to state:

(a) the measures taken or proposed to be taken for the dehoarding of the gold and

the conversion of ill-gotten money into gold and clamping down on gold smuggling;

(b) whether any 'Gold Bonds' still remain to be redeemed;

(c) if so, the amount thereof;

(d) whether Government propose to formulate a new gold policy; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Government considers that the abolition of Gold(Control) Act will bring in competition, openness in trade and freedom to transact in gold, which in turn will dehoard gold.

Government take all necessary legislative and administrative steps to curb the generation, growth and use of black money which in turn check the investment of blackmoney in gold.

For clamping down on gold smuggling, the following measures are taken: Antismuggling drive has been intensified and the antismuggling machinery particularly in the vulnerables areas of sea coast, land borders and the international seaports and airports remain alert to check and contain smuggling of contraband. Sophisticated anti-smuggling equipment such as X-ray baggage machines and metal detectors are utilised for prevention and detection of gold concealed on person of passengers and their baggage/ in-cargo. Close co-ordination is maintained with all the agencies concerned in the prevention and detection of smuggling.

(b) Yes, Sir.

(c) Gold Bonds which were to be repaid as on 31.12.89:

Amount outstanding

Sl. No.	Gold Bonds	Date of maturity	to be repaid
1	2	3	4
(i)	6 1/2 of Gold Bonds 1977 (Repayable in Rs.)	11.12.77	Rs. 19.27 lakhs
(ii)	7% Gold Bonds 1980 (Repayable in Rs.)	2.3.80	Rs. 3.06 lakhs
(iii)	National Defence Gold Bonds-1980		
	Series 'A'	27.10.80	5,72,760 gms.
	Series 'B' (Repayable in Gold)	27.10.80	2,55,353 gms.

(d) and (e). Government has proposed to abolish the existing Gold (Control) Act, 1968.

Recommendations of Finance Commission Regarding Gujarat's Share

10627. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of FINANCE be pleased to state:

(a) whether the State Government of Gujarat has pointed out that its share had continuously declined from 4.6 percent during the Seventh Finance Commission award to 3.7 per cent in the Eighth Finance Commission Award and finally reduced to 3.5 per cent in the Ninth Finance Commission's recommendations;

(b) if so, whether the State Government has pointed out that the award is unfavourable to the State and also great injustice has been done to the Government of Gujarat's share; and

(c) the reaction of Union Government thereto and the steps being taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The State Government of Gujarat have intimated that they had pointed out to the Ninth Finance Commission that their share in the total transfer of resources has been declining.

(c) The Ninth Finance Commission while recommending the devolution of resources to the State Government would have taken into account all the factors including the representation of the Government of Gujarat while making its recommendations.

[*Translation*]

Advertisement to Daily Newspapers

10628. PROF. RASA SINGH RAWAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to revise the policy of giving advertisements to the daily newspapers;

(b) if so, the details thereof; and

(c) the norms adopted for including the newspapers (dailies and weeklies) in the advertisement list?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Yes, Sir, The recommendations of the Committee constituted to go into the various aspects of the advertising policy of Government, are under consideration.

(c) All the newspapers which apply and fulfil and criteria laid down in the Advertising Policy (as per statement given below) are considered for inclusion in the DAVP media list.

STATEMENT

MINISTRY OF INFORMATION AND BROADCASTING

(Advertising Policy of the Government of India)

'A' Preamble

1. The Directorate of Advertising and Visual Publicity places advertisements in various newspapers/journals on behalf on various Ministries and

Departments of the Govern-
ment of India. A number of
autonomous bodies and pub-
lic sector enterprises channel-
ise their advertising through
D.A.V.P.

2. The primary objective of Gov-
ernment advertising is to se-
cure widest possible coverage
through newspapers which
circulate news or comments
on current affairs and stan-
dard journals on science, art,
literature, sports, films, cultural
affairs etc. While giving adver-
tisements, political affiliations
or editorial policies of the
publication concerned are not
taken into account. However,
advertisements would not be
issued to newspapers, jour-
nals which incite or tend to
incite communal passions,
preach violence, offend the
sovereignty and integrity of
India or socially accepted
norms or public decency and
morals.

'B' POLICY GUIDELINES:

1. Keeping in view Government
Policy, Publicity requirements
and availability of funds, a
balanced and equitable plac-
ing of advertisements is aimed
at Government advertise-
ments are not intend to be a
measure of financial assist-
ance to newspapers/journals.
In pursuance of broad social
objectives of the Government
and in order to achieve parity
of rate between various cate-
gories of newspapers appro-
priate weightage consideration
may be given to:

- (a) Small and Medium Newspa-
pers/ journals
- (b) Specialised scientific and tech-
nical journals
- (c) Language newspapers/jour-
nals and
- (d) Newspapers/journals pub-
lished especially in backward,
remote and border areas:
2. Small, Medium and Big news-
papers/journals are catego-
rised as under:
- (a) Small : Upto a circula-
tion of 15,000 copies per is-
sue.
- (b) Medium : Circulation be-
tween 15,000 and 50,000
copies per issue.
- (c) Big : Circulation
above 50,000 copies per is-
sue.
3. In selecting newspapers/pub-
lications for placing Govern-
ment advertisements the fol-
lowing consideration may be
taken into account.
- A. Coverage of readership from
different walks of life, particu-
larly in case of national cam-
paigns.
- B. Reaching specific sections of
people depending upon the
message to be conveyed.
Small and Medium Newspa-
pers will get major considera-
tion in motivation/educative
campaigns.

- C. Another category of Newspapers/journals/publications which Government may consider from time to time appropriate for bonafide reasons.
- D. House journals, House magazines and souvenirs will not ordinarily be used for Government advertisements.
4. The DAVP will use newspaper/journals with a minimum paid circulation of not less than 1,000 copies. Relation however, may be made in the case of the following:
- (a) Specialised/scientific technical journals with a paid circulation of 500 copies per issue.
- (b) Sanskrit newspapers/journals and newspapers/journals published in backward, border or remote areas or in tribal language or primarily meant for tribal readers and these published from J & K with a minimum paid circulation of 500 copies per issue.
5. Newspapers/journals should have an uninterrupted and regular publication for a period of not less than four months and should comply with the provisions of Press and Registration of Books Act, 1867 before they qualify for consideration for placing Government advertisements. For quarterly journals, they have to bring out at least two issues before they are considered:
6. Newspapers/journals should have the following minimum print area to be acceptable for Government advertisements:

<i>Periodicity</i>	<i>Print Area Not Less Than</i>
1	2
Dailies	760 std. col. cms.
Weeklies and Fortnightlies	480 std. col. cms
Monthlies and other periodicals	960 std. col. cms.

- Exceptions might be made in the case of newspapers/journals published in tribal language or primarily for tribal readership.
7. Circulation of all newspapers/journals should be certified by a Chartered Accountant or by a professional and reputed accounts body or institutions. Newspapers having a circulation upto 2,000 copies per issue are, however, exempted from this requirement. The circulation figures, if found in incorrect at any time, will render the papers/journals ineligible for advertisement besides any other action which Govern-

ment may deem appropriate.

'C' Advertisement Rates

The rate structure for Government advertisements will be worked out by DAVP on the basis of the principles enunciated above. The DAVP will enter into appropriate rate contracts with individual newspapers/journals.

[English]

Inquiry Into—International Film Festival for Documentaries and Short Films, Bombay

10629. SHRI N.J. RATHVA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there have been complaints of wastage of money and mismanagement during the week long Bombay International Film Festival for Documentaries and Short Films organised by the Films Division during February, 1990;

(b) if so, the details thereof;

(c) whether Government have ordered any inquiry in this regard; and

(d) if so, the outcome thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Two newspaper articles appeared in Statesman and Hindustan Times criticising the conduct of the Film Festival held at Bombay. These articles referred to alleged mismanagement and wastage of money during the conduct of the festival. Other than these two articles there has been

no note-worthy criticism regarding the week-long festival held at Bombay.

It may also be mentioned that the Film Festival was generally acclaimed as a notable success. Numerous articles appeared in Indian as well as foreign newspapers commending this festival. It includes the prestigious Holywood Reporter weekly, magazine which comments of matters relating to films around the world.

In addition, over 50, prominent film personalities had, in a letter, appreciated and congratulated the Films Division for this Festival.

(b) The criticisms dealt with hospitality given to delegates, selection of awards, lack of publicity, poor quality of entries etc.

(c) No formal inquiry was called for. The complaints were, however, looked into. There was no excess expenditure incurred by Films Division. As against the sanctioned budget of Rs. 60 lakhs, the overall expenditure is not expected to go beyond Rs. 54 lakhs. It was concluded that the festival was a reasonable success and that most of the criticism was exaggerated.

(d) Does not arise. —

Revision of Film Policy

10630. SHRI PRAKASH V. PATIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are reviewing the film policy;

(b) if so, the main features of the proposed new film policy;

(c) whether the National Film Development Corporation is to be strengthened under the new film policy; and

(d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (d). The question of formulation of a film policy is under consideration. It is premature at present to indicate details of the proposed film policy and as to whether the National Film Development Corporation is to be strengthened and the extent thereof.

Discussion on Indo-US Economic Trade Relations

10631. SHRI MADAN LAL KHURANA: Will the Minister of COMMERCE be pleased to state:

(a) whether the attention of Government has been drawn to the news-item "US Businessmen not impressed with India's Promises" appearing in the 'Indian Express' of 9 April, 1990;

(b) if so, the details of the talks held and the reaction of the US Businessmen thereto;

(c) whether there were any complaints from U.S. businessmen regarding bureaucratic delays in India; and

(d) if so, the steps taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) Yes, Sir.

(b) A meeting of Indo-US Joint Business Council was held on 5th and 6th April, 1990 in Washington. This was participated in by leaders of business and industry on both sides. They discussed matters of interest and made joint recommendations on: (i) Technology transfer. (ii) Indian investment and joint ventures laws (iii) Bilateral trade.

The JBC was addressed by senior officials of Government of India who explained various aspects of India's economic policies.

(c) In his speech Mr. Donald M. Kendall, Co-Chairman of the JBC referred to the bureaucracy in general terms and emphasised the need to de-regulate and liberalise economies. No specific complaints were raised during the JBC meeting. There were references generally to delays inherent in government procedures.

(d) Causes of procedural delay are being continuously monitored and remedial measures taken.

Procurement of Cotton

@@10632. SHRI Y.S. RAJASEKHAR REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether Reserve Bank of India has agreed to release more funds for procurement of cotton; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Reserve Bank of India has reported that credit requirements for procurement of cotton are fully met subject to the basic condition that credit drawn is matched by the value of stocks.

Liberalisation of Farms Trade by OECD

10633. SHRI KAILASH MEGHWAL: Will the Minister of COMMERCE be pleased to state:

(a) whether the liberalisation of Farm Trade by OECD (Organisation for Economic Cooperation and Development) countries

have an adverse effect on India's plans for agricultural advance, particularly in the Food Processing sector;

(b) whether such liberalisation will choke off our export avenues which is the major plank of our food processing plans;

(c) whether Government have developed alternative plans to meet the contingency; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) No, Sir. Liberalisation of Farms Trade by the OECD countries is expected to have a beneficial effect on export of agricultural products including processed agricultural products to these countries.

(b) No, Sir.

(c) Does not arise.

(d) Does not arise.

12.00 hrs.

OBITUARY REFERENCE

[*English*]

MR. SPEAKER: Hon'ble Members, it is with deep sense of sorrow that I have to inform the House of the sad demise of Shri K.S. Hegde, former Speaker of this august House from July 1977 to January 1980. Shri Hegde represented the Bangalore South constituency of the State of Karnataka. He was elected as Speaker, Lok Sabha, on 21st July, 1977. Earlier, he had been a member of Rajya Sabha from 1952 to 1957.

A distinguished jurist and erudite scholar, Shri Hegde was a judge of the High Court of Mysore from 1957 to 1966. He was the Chief Justice of Delhi and Himachal Pradesh High Court during 1966-67. He served as a judge of the Supreme Court of India during 1967-73.

Apart from adorning the high office of Speaker, he served on various Committees of both the Houses. He was also a member of Panel of Chairman in Rajya Sabha and was the Chairman of the Committee of Privileges of this House.

He was alternate delegate to the Ninth Session of the United Nations in 1954 and served on its Second Committee.

As a Speaker of this House, his observations and decisions have been of immense help to successive Speakers.

Shri Hegde passed away on 24 May 1990 at this native place in Karnataka at the age of 81.

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): We share your sentiments regarding Shri K.S. Hegde.

He was a persons of great learning and great insight in the judicial system. He had acted as Chief Justice of Delhi High Court ar J Himachal High Court. And by his writing and publications he has contributed to the understanding of the problems of the judicial system. As Speaker he has set traditions that will be the guiding path for times to come. And in him we have lost a persons of great learning, understanding and patriotism.

At this moment, we share the grief of his family and pray to God that they have the strength to face this tragedy.

PROF. N.G. RANGA (Guntur): I asso-

ciate myself and our Party with what you yourself have said and what the Prime Minister has observed.

I had the good fortune of being his colleague in the Rajya Sabha and observed him to be a very good champion of agriculturists. Whenever questions were taken up in the House, I always found him as a very good supporter of mine. And he was a very good champion of the kisan movement. Like all patriots of his generation, he was a Congress man to start with and he proved to be a very effective Congress leader also of Karnataka. I am extremely sorry Sir that he has passed away. Myself and our Party join you in offering our condolences to his family.

[*Translation*]

SHRI L.K. ADVANI: Mr. Speaker, Sir. Today in the early morning hours when Shri K.S. Hegde's Son informed me over telephone that Shri Hegde had passed away last night while he was asleep. I felt a sense of deep sorrow and grief owing to many reasons. There are very few people who are so humble and whole-hearted in their social lives and at the same time they are totally committed to the principles that they have adopted in their lives and Shri K.S. Hegde was an ideal example of those principles. He was among those very few people who entered judiciary after having played an active role in politics, but he remained totally impartial while fulfilling his responsibilities as a Justice. He was among those who become a judge of the Supreme Court after having served in the Delhi High Court, and Himachal High Court. I came in his contact, for the first time when he submitted his resignation on the supersession issue. Since then I remained in contact with him and he was a senior leader and colleague of my party for the last ten years. In the event of any problem his counsel was very valuable to us.

Shri Ranga has just now mentioned that

was great champion of agriculturist. In 1981 or in 1982 when a powerful agitation against reservation took place in Gujarat, some workers of my party, also got influenced by it but later on when we had a serious discussion on this issue in Cochin it was Shri Hegde who impressed the prominent members of our party, the most. For years together Shri K. Sadanand Hedge has influenced us and said that we should take this matter in a light vein and if we start the process of reconsidering the little benefit that the Harijans and the inhabitants of the forests are going to get through reservation, it will be totally injurious and damaging to our society. I have mentioned this issue to project that in him I have found a wonderful blend of judicious, practical pragmatic and idealistic approach in all the matters. I fully associate myself with the feelings expressed by the Prime Minister, your goodself and Shri Rangaji of the opposition in paying my tribute to the departed soul.

[*English*]

SHRI SOMNATH CHATTERJEE (Bolgpur): Mr. Speaker, Sir, on behalf of my party and myself, I fully associate with all that has been said about Shri K.S. Hegde and we express our deepest condolence on his passing away.

Personally, I have had the great privilege of knowing Shri Hegde, both as a Judge of the Supreme Court and then as an hon. Member of this House, and ultimately as a distinguished Speaker of this august House. What impressed everybody who came in contact with Shri Hegde was his deep and abiding faith in our Constitutional set up and in the Fundamental Rights and the Directive Principles enshrined in our Constitution. As a Judge of the Supreme Court, he delivered many outstanding judgements and is his judgement in KRAIPAK's case, he put the principles of natural justice on a very high pedestal and which has been considered as

[Sh. Somnath Chatterjee]

one of the beacon lights in the branch of jurisprudence. As a Speaker, we have also had the privilege of knowing him as one of the most distinguished and fair Speakers who conducted the deliberations of this House with great appropriateness. No section of the House had then ever felt that there was any Member who was not allowed to have views expressed in the House. He treated everyone alike. I was then the Chairman of one of the Parliamentary Committees and on occasions I had opportunity to discuss matters with him and I found him helpful and constructive in his suggestions. I cannot forget those days. On behalf of my Party and myself, I again express our condolence and our sympathies to the members of his family.

SHRIMATI GEETA MUKHERJEE (Panskura): Sir, I associate myself and all the members of our Party with the observations already made by my previous speakers on the sad demise of Shri K.S. Hegde.

Sir, I did not have have the privilege personally to work with him, but I have heard from others about his ability as a Speaker coming from his juridical background into this world, which is very important in my opinion.

Another thing is, I heard that he was a person of great integrity. I believe also that in today's set up that is one of the things which we must remembers and emulate.

With these words I express my deep condolence and also convey that to his family.

DR. THAMBI DURAI (Karur): Mr. Speaker, Sir, it is a very great shock to know from you that our former Speaker, Shri K.S. Hegde is no more. Just now our Prime Minister, Prof. Ranga, Mr. Advani and my other colleagues said about him, how he rendered

his service not only in the judicial field, but also in political life. He upheld justice in juridical system, and in the same way he upheld justice in political life also. He headed this House in a crucial period in 1977 and also as an eminent Speaker, he handled the House very carefully and also he served in a good manner; as our Rangaji said, he raised a lot of questions in the Rajya Sabha and also in the Lok Sabha. He was a champion of agriculturists. Also, as a judicial man he rendered good justice. He is not more with us!

On behalf of my party AIADMK and myself, I offer our condolences through you to the bereaved family.

SHRI NANI BHATTACHARYA (Berpampore): Sir, on behalf of myself and my Group, I offer our condolences on the demise of Mr. Hegde. I share the views expressed here by my other colleagues and also I offer my deep condolences to the family of Shri Hegde.

SHRI IBRAHIM SULAIMAN SAIT (Manjeri): Mr. Speaker, Sir, I associate myself with the sentiments expressed by you, the Prime Minister and other colleagues regarding the passing away of Shri Hegde, who was the former Speaker of Lok Sabha. I am deeply grieved at his demise. I must say that he was a person of high qualities of head and heart, of integrity and character. He had distinguished himself in the judicial field and he was not only a Judge of the High Courts of Karnataka and Delhi, but also became a Judge of the Supreme Courts later. He was the Speaker of this Lok Sabha in 1977 and I had the good fortune to be here in Lok Sabha at that time. He conducted the proceedings of the Lok Sabha in an admirable manner and maintained the dignity of this House.

We are very very sorry and I express my deep sorrow and condolence. On my behalf and on behalf of my party, the Muslim League,

I convey my condolence to the entire bereaved family and pray that his soul may rest in peace.

PROF. SAIFUDDIN SOZ (Baramulla): Mr. Speaker, on my behalf and on behalf of my Party, I fully associate myself with the feelings expressed by the hon. Prime Minister, you goodself, Prof. Rangaji and others.

Although I had the privilege of hearing late Shri Hegde as a leader of opinion, I had not had the privilege of knowing him as the Speaker of this House.

Sir, we keep discussing about the personalities who have held this high office in the Central Hall. What I heard about late Shri Hegde was that he was a very bold persons, when he functioned as a Judge and when he functioned as the Speaker, of this august House. I have heard that sometimes, the jurists and legal luminaries who were drawn to high offices work in very tight jackets. The other unique quality in Mr. Hegde that I have heard was that he was not very rigid on issues. He had a very great sense of accommodation and understanding and he brought credit to this high office. I pay my deepest condolences to the bereaved family.

[*Translation*]

KUMARI MAYAWATI (Bijnor): Mr. Speaker, Sir, the hon. Prime Minister and some senior hon. Members have apprised the House of Shri Hegde's ability and gentleness, though not in great detail. I have neither heard him nor I ever had the opportunity to see him, but whatever little I know about him is based on the information provided by newspapers and periodicals.

On behalf of my party and myself I deeply mourn his demise.

[*English*]

SHRI CHITTA BASU (Barasat): Mr. Speaker, I join you, the Leader of the House

and other distinguished Members of this august House to pay my tribute to the memory of Shri K.S. Hegde, the former Speaker of this House. As you have mentioned, he was one of the luminaries of Indian judiciary. He functioned as Judge in different High Courts in our country and ultimately he was elevated to the position of the Judge of the Supreme Courts of India. He delved deep into the judicial system and he also wrote a book entitled 'The Crisis of Judiciary'. He was an able parliamentarian. As you have been kind enough to mention, he was a Member of the Rajya Sabha and a Member of this House and served many Parliamentary Committees, with his rare qualities.

Sir, I had the rare privilege to serve this House in 1977 under his able Speakership. I recollect some significant comments which fell from his lips, which was a great wisdom to the entire House. He also delivered very important rulings which constituted a landmark in the history of the parliamentary practices in our country. I deeply mourn his demise and express my heartfelt condolences to the bereaved family.

MR. SPEAKER: We deeply mourn the loss of this friend and I am sure that the House will join me in conveying our heart-felt condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the departed soul.

(The Members then stood in silence for a short while)

MR. SPEAKER: The House now stands adjourned to meet at 11 O' clock on Monday, the 28th May, 1990.

12.20 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, May 28, 1990/ Jyaistha 7, 1912 (Saka)